Jharkhand Second Quarterly Progress Report in the matter of OA no. 200/2014 – M.C. Mehta Vs. Union of India & Ors.

झारखण्ड सरकार

Summery Sheet

1. During the course of flow of around 83 km of River Ganga from the State of Jharkhand, river Ganga passes through Sahibganj district of Jharkhand covering two towns i.e. Sahibganj and Rajmahal.
2. The Sahibganj Municipal Sewerage Project comprises of mainly two STPs of 5 MLD and 7 MLD capacity, approx. 55 kms of sewer pipe network and Interception & Diversion (I&D) of 3 nos. of drains have been completed.
3. The Rajmahal Municipal Sewerage Project comprises of mainly one no. of STP of 3.5 MLD capacity, approx. 35 kms of sewer pipe network and I&D of 4 nos. of drains are under construction and 63.10% of the work has been completed till 15.03.2020. The target date of completion of the work is June, 2020.
4. Because of complete Lockdown in the State of Jharkhand, due to Corono Virus disaster from 21.03.2020, the timeline for completion of project may get delayed, the actual delay from the target date of 30.06.2020 will be determined after the revocation of lockdown.
5. The Sahibganj and Rajmahal Integrated Municipal Solid Waste Management Project has been started and the Capex is expected to be completed by December 2020.
6. In compliance of court direction dated 07.08.2019, the I&D at 2 nos. of drains at Sahibganj that are the only drains monitored by CPCB has been completed on 12.02.2019 and as an interim measure at 4 nos. of drains at Rajmahal, that are basically consider as dry / stagnant drains in which flow occurs only during monsoon season at Rajmahal, the screens at drains have been installed on dated 25.03.2019 i.e. well before the court order in this matter, to prevent the discharge of floating matter into the river and due to very less flow at these drains, as an interim measure natural and biological treatment with in-situ manual chemical method has been put in place well before 01.11.2019, and the same has been communicated to the CPCB during meeting on dated 07.01.2020 at CPCB, New Delhi and vide UD&HD letter no. 236 dated 20.01.2020 to CPCB.

1. Action Taken by the Jharkhand State on the various directions issued by the Hon'ble NGT Court in the order dated 18.12.2019.

Sr. No.	Directions issued by the Hon'ble NGT Court on order dated 18.12.2019	Compliance Report
1	Preventing discharge of industrial effluents in Ganga and its tributaries/drains by ensuring installation of proper functioning of ETPs/CETPs.	a. No water polluting Industry is currently operation in Sahibganj District of Jharkhand through which River Ganga passes. b. List of Industries situated at Ramgarh, Bokaro and Dhanbad District of Jharkhand thorough which River Damodar passes i.e. one the of tributary of river Ganga at Jharkhand, as provided by Jharkhand State Pollution Control Board (JSPCB) is enclosed as Annexure-1 c. JSPCB is monitoring the status of installation and functioning of ETPs at these industries and status of ETPs of these industries are enclosed at Annexure-1.
2	Utilization of treated sewage, use of sludge as a manure and septage management.	a. The Jharkhand State Action Plan for Utilization of treated waste water from the Sewerage Treatment Plants (STPs) is enclosed as Annexure- 2. b. Sewerage Treatment Plant at Sahibganj is operational and the action plan for utilization of treated waste water from the STP is under preparation. STP at Ranchi, Adityapur, and Rajmahal Urban Local Bodies (ULBs) is under construction and action plan for utilization of treated waste water will be prepared after operation of STPs. c. Septage Treatment Plant at Chas, Deoghar, Hazaribagh and Giridih ULBs are under construction and action plan for utilization of treated waste water will be prepared after operation of Septage Treatment Plants. d. The Action plan of the state is already submitted to Hon'ble NGT in the matter OA No. 148/2016

		(MA No. 686/2017), Mahesh Chandra Saxena Vrs. South Delhi Municipal Corporation & Ors. and accordingly, action taken is ensured.
3	Demarcation of flood plain zones and preventing encroachments thereof.	a. The Consultant for Demarcation of Flood Plane Zone has been appointed by Water Resources Department (WRD), Government of Jharkhand. b. Report on Demarcation of flood plain zones as provide by WRD, Government of Jharkhand is enclosed as Annexure-3. c. No encroachment has bene reported by Circle Officers, Sahibganj/ Borio/ Taljhari/ Rajmahal/ Udhwa along the river Ganga in the territory of Jharkhand State.
4	Maintenance of e-flow.	a. As per the report of Water Resource Department (WRD), Government of Jharkhand, there is no water flow/discharge regulatory structure on river Ganga within the territory of Jharkhand, hence there is no issue regarding the maintenance of e-flow within the stretch of river Ganga in Jharkhand. b. The Status report on e-flow determination as provided by the Water Resources Department, Government of Jharkhand is enclosed as Annexure- 3.
5	Preventing dumping of solid and other waste in and around Ganga.	a. The dumping of solid waste in and around river Ganga has been stopped strictly by Sahibganj and Rajmahal ULBs situated on the bank of river Ganga. b. The report of Sahibganj and Rajmahal ULBs is enclosed as Annexure – 4.
6	Clearing old legacy waste dump sites.	a. Cleaning old legacy waste dumpsite from Sahibganj ULB is under progress and it will be completed by 01.11.2020. b. Cleaning old legacy waste dumpsite from Rajmahal ULB has been completed.

		c. The report of Sahibganj and Rajmahal ULBs is enclosed as Annexure – 4.
7	Preventing and regulating illegal sand mining.	a. Regular prevention and regulation of illegal sand mining is ensured by Department of Mines and Geology, Government of Jharkhand. b. The compliance report is enclosed as Annexure - 5.
8	Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas.	a. 144 nos. of Rain Water Harvesting Structures has been sanctioned for Rs. 5.89 Crores by WRD, Government of Jharkhand and it is completed by June, 2021. b. The report of WRD, Government of Jharkhand is enclosed as Annexure- 3.
9	Restoration of water bodies.	a. 214 nos. of water bodies have been identified for restoration for which Rs. 185.08 Crores has been sanctioned by WRD, Government of Jharkhand and the work will be completed by March 2021. b. The report of WRD, Government of Jharkhand is enclosed as Annexure- 3.
10	Monitoring and displaying of water quality.	a. Monitoring of water quality is being done on monthly basis and data is being uploaded on EWQDES and displayed on JSPCB website https://jspcb.nic.in/quicklink/water-quality-status--of--river-ganga-falling-in-jharkhand.php
11	Taking action against polluters by way of recovering compensation for restoration of the damage to the environment.	a. JSPCB is ensuring the restoration of the damage to the environment by levying the Environment Compensation against the violators as a punitive action. b. The details as provided by JSPCB is enclosed as Annexure – 1. c. Water polluting industry is not present on the bank of river Ganga at Jharkhand.
12	Closing, till compliance, all establishments near river banks being	a. JSPCB is ensuring the compliance and report is

	run without necessary STPs and compliance of environmental norms.	enclosed as Annexure – 1.
13	Public awareness and involvement for prevention and control of pollution of Ganga.	a. Sahibganj and Rajmahal ULBs are organizing various activities like rally, shramdaan, nukkad natak, ganga arti etc. in which involvement of social workers, students, Elected representatives, ULB officials, staff etc. is ensured. b. The report of Sahibganj and Rajmahal ULBs is enclosed as Annexure- 4.
14	Regulating activities on and around river Ganga including ghats and other establishments.	a. The regulating activities on and aroung river Ganga is ensured by Sahibganj and Rajmahal ULBs and report of ULBs is enclosed as Annexure – 4.
15	Afforestation and setting up of biodiversity parks.	a. Under "Namami Gange" programme by NMCG, an afforestation project for Sahebganj has been sanctioned by NMCG under which Natural Landscape, Agriculture Landscape & Urban Landscape are to be covered in the river bank districts of Jharkhand. b. The Jharkhand State Forest Department is the implementing agency of this project and the overall status of this project as per provided by the Sahebganj Forest Division in the Financial year 2018-19 is 99%. c. Number of plants planted till date are 316200. d. Latest status report on afforestation and setting up of biodiversity parks from Department of Forest, Environment & Climate Change, Government of Jharkhand is awaited.
16	Good Irrigation Practices adopted in order to conserve the water at river Ganga and river Damodar areas of Jharkhand	a. Agriculture, Animal Husbandry & Co-operative Department, Government of Jharkhand has adopted the Centrally sponsored scheme namely Pradhan Mantri Krishi Sinchai Yojna (PMKSY) – Per Drop More Crop.

		b. The Action plan of Agriculture, Animal Husbandry & Co-operative Department, Government of Jharkhand in this regard is attached hereto as Annexure -6. c. Latest report from Department of Agriculture, Animal Husbandry & Co-operative Forest, Government of Jharkhand is awaited.
17	Identify the officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects.	NA

2. Status of compliance of timeline of the various targets to be achieved as per the Hon'ble NGT Court orders dated 10.12.2015, 13.07.2017 and 22.08.2019.

Sr. No.	Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines	Targets achieved and the reasons for delay in compliance	Targets not achieved and the Revised timelines proposed*	Action taken or suggested for violation of timelines or non-achieving of targets
1	Sahebganj Municipal Waste Water Scheme, **Major Project Components:** • Two units of total 12 MLD (7 & 5 MLD) Capacity of Sewerage Treatment Plants. (SBR Technology). • Around 55 kms of Sewer Pipe Network. • Total 5 nos. of SPS & 2 nos. of MPS. • I&D Work at 3 identified major Nallahs.	Project Completed and STPs are operational.	-	-
2	Rajmahal Municipal Waste Water Scheme **Major Project Components:** • One unit of 3.5 MLD capacity of Sewerage Treatment Plant. (SBR Technology). • Around 35 kms of Sewer Pipe Network. • Total 3 nos. of SPS & 1 no. of MPS. • I&D Work at 4 identified major Nallahs.	• Target Date of Completion of Project is 30.06.2020 • Overall Project Progress as on 15.03.2020 is 63.10 %. • Ongoing work gets hampered due to unforeseen rain during the month of January to March 2020, as all the low laying areas of the Rajmahal Nagar	• Because of complete Lockdown in the State of Jharkhand, due to Corono Virus disaster from 21.03.2020. The timeline for completion of project may get delayed. • After the revocation of the lockdown, all sincere efforts to	-

		Panchayat are submerged in water during rain.	complete the major components of the project within the timeline will be taken. • The actual delay from the target date of 30.06.2020 will be determined after the revocation of lockdown.	
3	Sahebganj & Rajmahal Solid Waste Management Project **Till date Activities Performed under this Project:** • Concessioner (M/s Consortium of Akansha Enterprises) has been appointed. • Door to Door waste collection work started. • Awareness activities for segregation of waste started. • Segregation has been initiated in all the wards of both the towns. (Rajmahal & Sahibganj) • Construction of waste processing plant started. • Approach Road to the Processing Plant is under Construction and around 70% completed. • Capex Cost- 18.92 Cr. • Opex cost- 164.19 Cr.	• Construction period- 18 months, i.e. upto 31.12.2020. • O&M period- 20 years started after the capex.	-	-

4	Undertaking bioremediation and /or phytoremediation or any other remediation measures as an interim step for containing discharge from untapped drains/wherever STPs are not operating.	• In compliance of court direction dated 07.08.2019, the I&D at 2 nos. of drains at Sahibganj that are the only drains monitored by CPCB has been completed well before the timeline i.e. 12.02.2019. • As an interim measure at 4 nos. of drains at Rajmahal, that are basically consider as dry / stagnant drains in which flow occurs only during monsoon season at Rajmahal, • The screens arrangements at drains have been installed on dated 25.03.2019 i.e. well before the court order in this matter, to prevent the discharge of floating matter into the river. • Also, due to very less flow at these drains, as an interim measure natural and biological treatment with in-situ manual chemical method has been put in place well before 01.11.2019, and the same has been communicated to the CPCB during meeting on dated 07.01.2020 and vide UD&HD letter no. 236 dated 20.01.2020 to CPCB. • Whereas provision of tapping of all 4 drains to the STP of 3.5 MLD have been made and is under construction.		

List of Annexures

Annexure No.	Details
Annexure – 1	Report from Jharkhand State Pollution Control Board (JSPCB)
Annexure – 2	Jharkhand State Action Plan for Utilization of treated waste water from the Sewerage Treatment Plants (STPs)
Annexure – 3	Report from Water Resources Department, Government of Jharkhand
Annexure – 4	Report of Sahibganj and Rajmahal ULBs
Annexure – 5	Report on prevention and regulation of illegal sand mining provided by Department of Mines and Geology, Government of Jharkhand
Annexure – 6	Action plan of Agriculture, Animal Husbandry & Co-operative Department, Government of Jharkhand

ANNEXURE -1

झारखण्ड
JSPCB

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No.....

Ranchi, Dated.....

From,

Rajeev Lochan Bakshi
Member Secretary

To,

The Director,
Urban Development & Housing Department.
Govt. of Jharkhand

Sub: Regarding, information on status of compliance of River Gange and its Tributary River Damodar in light of direction issued by Hon'ble NGT in O.A. No. 200/2014 dated 18.12.2019.

Ref. No.: Urban Development & Housing Department letter SMCG/UD&HD/NGT/2019/17-62 DATED 26.02.2020

Sir,

With reference to the above subject matter, the detailed information on the **status of compliance of River Gange and its Tributary River Damodar are mentioned below.**

Serial No.	Details	Compliance Status
1.	Installation & Functioning of ETPS/CETPs.	a. List of industries along with their status on installation and functioning of ETP is enclosed as Annexure- I b. One STP is under operation at Rajmahal and one STP is under trail phase at Sahibganj Dist.
2	Monitoring and displaying of water quality	Monitoring of Water Quality is being done on monthly basis and data is being uploaded on EWQDES and displayed on Board's website (https://jspcb.nic.in/quicklink/water-quality-status--of--river-ganga-falling-in-jharkhand.php)
3	Action taken against the polluters.	a. For restoration of the damage Environmental Compensation has been levied against the violators as punitive action (Annexure II) b. Water Polluting industries are not present on the Banks of the River Ganga.
4	Closure direction issued against the non-complying units	No

This is for your kind information and necessary action please.

Thanking You

Encl.:- A/a

Yours Sincerely
Sd/-
[Rajeev Lochan Bakshi]
Member Secretary

Memo. No.....

Dated.....

Copy To: - The OSD, Forest Environment & Climate Change Dept., Nepal House, Govt. of Jharkhand for information please

[Rajeev Lochan Bakshi]
Member Secretary

Annexure - 1

List of ETP Installed & Functioning

S.N.	Name & Address of Industry	Status of ETP	Remarks
1	M/s. Bokaro Steel Plant, B.S. City, Bokaro.	Installed & Functioning with continous online monitoring system	Discharge into Garga River & parameters found within the limit
2	M/s. Electrosteel Steels Ltd., At- Siyaljori, PO- Chandankiyari, Dist- Bokaro	Installed & Functioning with continous online monitoring system	Zero liquid discharge maintained
3	M/s. Ankur Bio-Chem Pvt. Ltd., At- Dhubi, PO- Nirsa, Dist- Dhanbad	Installed & Functioning	Zero liquid discharge maintained
4	M/s. Bokaro Dairy, Bokaro	Installed & Functioning	Zero liquid discharge maintained
5	M/s. Maithan Power Ltd., At- Dombhui, PO- Barnendia, Dist- Dhanbad	1. ETP Installed & Functioning with continous online monitoring system 2. Ash settling pond provided with recirculation system & functioning	Zero liquid discharge maintained
6	M/s. TTPS, At+PO– Lalpania,	Ash Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
7	M/s. CTPS,DVC At+PO- chandrapura	Ash Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
8	M/s. BTPS, DVC. PO- Bokaro thermal, Bokaro	Ash Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
9	M/s. Bokaro Power Supply Co. Ltd. (Inside of premises of M/s. Bokaro Steel Plant, B.S. City, Bokaro.	Ash settling pond provided with recirculation system & functioning	Zero liquid discharge maintained
10	M/s. Imperial Fastner Ltd., At-Kathara, Dist- Bokaro	Ash Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
11	M/s. Moonidih Captive Power Plant, BCCL, Monidih, Dhanbad	Ash Settling Pond available with recirculation system	Unit is closed
12	M/s. Kathara Coal Washery, CCL, Kathara Area, Kathara, Dist Bokaro	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
13	M/s. Swang Coal Washery, CCL, Kathara Area, Kathara, Dist Bokaro	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
14	M/s. Kargali Coal Washery, CCL, B & K Area, Kargali, Bokaro	Slurry Settling Pond available with recirculation system	Unit is not in operation
15	M/s. Dugda Coal Washery, BCCL, PO- Dugda, Dist- Bokaro.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
16	M/s. Mahuda Coal Washery, BCCL, Mahuda, Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
17	M/s. Moonidih Coal Washery, BCCL, PO- Munidih, Dist- Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
18	M/s. Sudamdih Coal Washery, BCCL, Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
19	M/s. Dahibari Washery, BCCL, PO- Chirkunda, Dist- Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained

Annexure - I

List of ETP Installed & Functioning

S.N.	Name & Address of Industry	Status of ETP	Remarks
20	M/s. 5.0 MTPA Patherdih NLW Washery. BCCL. PO- Patherdih Dhanbad.	Slurry Settling Pond available with recirculation system	Zero liquid discharge maintained
21	M/s. Chasnalla Coal Washery. SAIL (IISCO). Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
22	M/s. Jamadoba Coal Washery. Tata Steel Ltd., Jamadoba. Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
23	M/s. Bhelatand Coal Washery. Tata Steel Ltd., Bhelatand. Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
24	M/s. Madhuban Coal Washery. BCCL. Baghmara. Dhanbad.	Slurry Settling Pond provided with recirculation system & Functioning	Zero liquid discharge maintained
25	M/s. Electrosteel Casting Ltd. (Washery), Parbatpur. Bokaro.	Slurry Settling Pond available with recirculation system	Unit is closed
26	M/s. Priya Rice Processors Pvt. Ltd., Tundi Road . PO-Govindpur, Dhanbad	Installed & Functioning	Zero liquid discharge maintained
27	M/s. Jai Hanuman Rice Mill. Khudandih. Katras. Rajganj Road. Dhanbad.	Installed & Functioning	Zero liquid discharge maintained
28	M/s. Jagdamba Agro Food Pvt. Ltd., Panduki. Nagnagar. Barwadda. Dhanbad.	Installed & Functioning	Zero liquid discharge maintained
29	M/s. Shrikalyani Agritech Private Limited. Rangdih. Govindpur. Dhanbad	Installed & Functioning	Zero liquid discharge maintained
30	M/s. Shiv Shambhu Agrotech Private Limited. Rangdih. Govindpur. Dhanbad	Installed & Functioning	Zero liquid discharge maintained
31	M/s. I.E.L., Gomia, PO- I.E. Gomia, Dist- Bokaro	Installed & Functioning	Zero liquid discharge maintained
32	Ms/. Jamadoba Colliery canteen, TATA Steel. Jharia Division. Jamadoba, Dhanbad	Installed & Functioning	After treatment water is used in horty calture
33	Ms/. Jamadoba Washery canteen, TATA Steel. Jharia Division, Jamadoba, Dhanbad	Installed & Functioning	After treatment water is used in horty calture
34	TATA Central Hospital, TATA Steel, Jharia Division, Jamadoba. Dhanbad	Installed & Functioning	After treatment water is used in horty calture
35	Cental Work Shop.TATA Steel. Jharia Division. Jamadoba. Dhanbad	Installed & Functioning	After treatment water is re-used.
36	Bhelatand Colliery Canteen, TATA Steel, Bhelatand. Dhanbad	Installed & Functioning	After treatment water is used in horty calture
37	Sijua Colliery Canteen, TATA Steel, Sijua, Dhanbad	Installed & Functioning	After treatment water is used in horty calture
38	M/s. Shiv Shambhu Commercial Pvt. Ltd. Unit-II. At- Tilabani. PO- Govindpur. Dist- Dhanbad.	Installed & Functioning	After treatment water is re-used in process

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय–सह–प्रयोगशाला, पी०टी०सी० चौक, मटवारी रोड, हजारीबाग।

Ref.....

Date.....

Details of the drain meeting in the river in R.O. Hazaribag area in the respect of directions issued by the Hon'ble NGT in O.A. No. 200/2014 dated 18.12.2019

SL. No.	Name of Unit & Address	River	CTO validity	Treated/Untreated
1	M/s Urimari Project, CCL, At+PO- Urimari, Hazaribag	Damodar River	Till 15.02.2021	Treated through settling tank & discharge.
2	M/s Birsa Project, CCL, At+PO- Urimari, Hazaribag	Damodar River	Till 30.06.2023	Treated through settling tank & discharge.
3	M/s Giddi A, Colliery, CCL. At+PO- Giddi, Hazaribag	Damodar River	Till 31.03.2020	Treated through settling tank & discharge.
4	M/s New Giddi C, Colliery, CCL, At+PO- Giddi, Hazaribag	Damodar River	Till 31.03.2022	Treated through settling tank & discharge.
5	M/s Giddi Coal Washery, CCL, At+PO- Giddi, Dist-Hazaribag	Damodar River	Till 31.03.2020	Zero liquid discharge
6	M/s Rajrappa OCP, CCL, At+PO- Rajrappa, Dist-Ramgarh	Damodar River	Till 30.06.2022	Treated through settling tank & discharge.
7	M/s Rajrappa Washery, CCL, At+PO- Rajrappa, Dist- Ramgarh	Damodar River	Till 31.03.2020	Zero liquid discharge
8	M/s Bhagwati Vintrade (p) Ltd. At-Bongabar, PO- Bharechnagar, Dist- Ramgarh	Damodar River	Till 30.06.2020	ETP Installed, Treated effluent kept in katchha pond own land.
9	M/s Kunj Bihari Food Processing (p) Ltd., At- Sukrigarha, PO-Lari, Ramgarh	Damodar River	Till 31.12.2020	ETP Installed, Treated effluent kept in katchha pond own land.
10	M/s Karma Open Cast Project, At+PO- Karma, Dist-Ramgarh	Damodar River	Till 31.12.2022	Treated through settling tank & discharge.
11	M/s Central Coal field Ltd. Kedla Washery, CCL, At- Basantpur, PO-kedla, Dist- Ramgarh	Chutuwa Nallah	Till 30.06.2021	Zero liquid discharge
12	M/s Argadda Colliery, CCL. At–PO- Argadda, Ramgarh	Damodar River	Till 31.12.2006 (closed)	Treated through settling tank & discharge.
13	M/s Sirka Colliery(Sirka U/G & Sirka OCP) CCL At-Sirka, PO- Argadda, DistRamgarh	Damodar River	Till 31.03.2019 (closed)	Treated through settling tank & discharge.
14	M/s Religarha Colliery, CCL, At- Religarha, Dis-Hazaribag	Damodar River	Till 31.03.2022	Treated through settling tank & discharge.
15	M/s Purnadih Open Cast Project, CCL, At-Purnadih, Dist- Chatra	Damodar River	Till 31.12.2020	Treated through settling tank & discharge.
16	M/s Ashoka Project, CCL, PO-Bachra, Dist- Chatra	Damodar River	Till 31.03.2020	Treated through settling tank &

Annexure - II

List industries against whom Environmental Compensation has been levied for damaging river Damodar, by H.Q. Ranchi.

S.N.	**Name & Address of Industry**
1	M/s. CTPS,DVC At+PO- chandrapura, Bokaro
2	M/s. BTPS, DVC. PO- Bokaro thermal, Bokaro.

				discharge.
17	M/s Piparwar Open Cast Project, CCL, At-Piparwar, PO-Bachra, Dist- Chatra	Damodar River	Till 31.03.2020	Treated through settling tank & discharge.
18	M/s CHP/CPP, CCL, At-Piparwar, PO-Bachra, Dist- Chatra	Damodar River	Till 31.12.2007	Zero liquid discharge
19	M/s Pali Hills Breweries(p) Ltd., At- Industrial Area, PO-Patratu, Ramgarh	Nalkari River	Till 31.03.2017	ETP Installed, Treated effluent goes out side the premises.
20	M/s H.R. Food Processing (p) Ltd., At- Industrial Area, PO-Patratu, Ramgarh	Nalkari River	Till 31.03.2022	ETP Installed, Treated effluent goes out side the premises.
21	M/s Bhurkunda Colliery, CCL, At+PO- Bhurkunda, Ramgarh	Nalkari River	Till 31.12.2019	Treated through settling tank & discharge.

12/03/20

(A.K. Yadav)
Regional Officer

ANNEXURE -2

Letter No.: SPMG/UD&HD/NGT/REUSE/2019/16/ 373

Govt. of Jharkhand

Urban Development & Housing Department

From;

Ajoy Kumar Singh, IAS
Secretary to Govt.

To,

Smt. Divya Sinha,
DH-UPC-I,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi-110032

Ranchi/Date. 26/11/19

Sub: In the matter ***OA No. 148/2016 (MA no. 686/2017)*** titled **Mahesh Chandra Saxena Versus South Delhi Municipal Corporation & Ors. in the Hon'ble NGT Court** Regarding **"Utilization of treated waste water from the STPs".**

Ref: CPCB letter no. **A-14011/1/2019** dated **07.10.2019**

Sir,

With reference to the above-mentioned subject, in the matter *OA No. 148/2016 (MA no. 686/2017)* on the Hon'ble NGT Court regarding **"Utilization of treated waste water from the STPs"**. The State has submitted the Action Plan to CPCB on dated 13.08.2019 in which your valuable comments have been received on dated 07.10.2019.

The Compliance report on the comments received and the revised Action Plan for Utilization of Treated Waste Water from STPs is hereby enclosed with this letter for your kind reference and further action.

Enclosure: A/A

Yours faithfully,

26/11/19

(Ajoy Kumar Singh)
Secretary to Govt.

Memo no. SMCG/UD&HD/NGT/REUSE/2019/16– 393 **Ranchi/Dated.** 26/11/19

Copy to- Additional Chief Secretary, Department of Forest, Environment & Climate Change / Member Secretary, JSPCB, Ranchi for kind information.

Secretary to Govt.
26/11/19

JHARKHAND COMPLIANCE REPORT

Sl.No.	ACTION POINT	REMARKS	COMMENTS	COMPLIANCE
1.	Estimate Present and Projected Sewage Generation and Treatment Capacity.	Ranchi, Adityapur, Sahibganj nagar and Rajmahal Nagar have their present and projected sewage generation	Present sewage generation Projected sewage generation Treatment capacity is missing and need to be provided.	• Treatment Capacity Details of Ranchi, Adityapur, Sahibganj & Rajmahal are incorporated under Point no. 10 of the Action Plan.
2.	Identify bulk users of Water: Industrial Clusters, Metro Rail Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD.	Proposed to use in Industrial Units, Construction activities Agriculture, Metro rail etc.	Explore more possibility to reuse wastewater by bulk and other details as per point no 2, 3, 4, and 5	• Under Point no. 10.3.2 of the Action Plan, for **Ranchi**: PVUNL has been identified as the bulk user who is intend to utilize complete 37 MLD of treated waste water from STP for which it is designed for its upcoming Thermal Power Plant at Patratu. • Under Point no. 10.4.2 of the Action Plan, for **Adityapur**: Necessary Direction to organize the meeting with Industries under Adityapur Industrial Cluster to aware them for the usage of treated waste water and to get the demand are given to the Executing Agency (JUIDCO) by UD&HD. • Under Point no. 10.5.2 and 10.6.2 of the Action Plan, for **Sahibganj and Rajmahal**: No major industrial unit is currently operational in the area.
3.	Quantify their potential Water demand of above identified bulk user users of water	Missing data yet to be added-		• Identified bulk user of treated waste water from the under construction STP of Ranchi is PVUNL, who intend to use complete 37 MLD of treated waste water for which the STP is designed. • To get the demand from the bulk user for Adityapur: Necessary Direction to organize the meeting with

				Industries under Adityapur Industrial Cluster to aware them for the usage of treated waste water and to get the demand are given to the Executing Agency (JUIDCO) by UD&HD. The same may be referred under Point no. 10.4.2 of the Action Plan. • The water demand of the identified bulk user for Sahibganj and Rajmahal will be determined from its city level action plan that will be prepared within three months from the date of final commissioning of STP.
4.	Development of Dead Water Aquatic Sources (Lakes, Pond, etc.)	Lakes/rivers rejuvenation, Ground water recharge		• Water Bodies at Adityapur, Rajmahal and Sahiganj has been identified and already provided in Annexure -8 of the Action Plan. • Further, the final City Level Action Plan for utilization of treated water of the respective ULB will be prepared within three months from the date of final commissioning of STP.
5.	Time line for establishing such infrastructure (Treatment Conveyance and Utilization of Treated Sewage)	2024 (intermediate year) to 2047 (ultimate year)		• The time line for completion of ongoing Sewerage/Septage projects may be referred from point no. 10.1 & 10.2 of the Action Plan. • The further timeline for establishing such infrastructure will be finalized in the final City Level Action Plan of the respective ULB, that will be prepared within three months from the date of final commissioning of STP.
6.	To promote use of treated waste water for various usages.	Landscaping, Public Parks Cooling water for Power, Plants and oil refineries Processing water for mills plants,		• Various usages like Landscaping, Public Parks, Cooling water for Power Plants, and oil refineries, Processing water for mills plants, Toilet flushing, Dust control,

		Toilet flushing, Dust control, Construction activities, concrete mixing, car, Cloth & Floor washing, Garden and irrigation using a hose spray or drip irrigation etc.		Construction activities, concrete mixing, car, Cloth & Floor washing, Garden and irrigation using a hose spray or drip irrigation etc. is proposed in the Action Plan as per the Jharkhand Waste Water Policy 2017 attached as Annexure -1.
7.	To promote supply of treated sewage into industrial cluster.	Super Thermal Power Plant (STPP) at Patratu is one of the potential users of treated effluent from 37 MLD STP Plant.		• Necessary Direction to organize the meeting with Industries under Adityapur Industrial Cluster to aware them for the usage of treated waste water and to get the demand are given to Executing Agency (JUIDCO) by UD&HD. The same may be referred under point no. 10.4.2 of the Action Plan.
8.	Industrial clusters can set up treatment facility to meet their raw water requirement instead of drawing ground water.	Missing data yet to be added	To explore possibility as per suggestion at point no. 8	• Request letter to Secretary, Department of Industries, Government of Jharkhand to explore the possibility on setting up of treatment facility by the Industries to meet their raw water requirement instead of drawing ground water has been given.

Action Plan for Utilization of Treated Waste Water from Sewage Treatment Plants (STPs)

झारखण्ड सरकार

Urban Development & Housing Department,
Government of Jharkhand

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1. Introduction

Urbanization in Jharkhand has picked up pace since its formation in year 2000, due to migration and associated economic activities in the urban areas. As seen in other growing economies, the state has experienced a corresponding increase in urbanization. While the 2001 census recorded an urban population of 5.9 million, corresponding to 22.24 percent of the total state population of 26.9 million; the 2011 census recorded an urban population of 7.9 million, corresponding to 24.05 percent of the total population of 32.9 million. Considering these projections, urbanization in the state can be expected to continue, and increasingly contribute to the state's GSDP.

Due to the rapid economic growth, urbanization and population growth, Jharkhand, like other states of India, faces serious environmental issues. These include pollution in urban and industrial areas and resource constraints with respect to water, land, forests and energy. Growing water scarcity and water pollution are the most severe environmental problems in the country. In addition to these, inadequate rainfall due to climate change has had a compounding effect on these resources. Erratic and unfavourable monsoon conditions have led to over-exploitation of ground water resources. Less than normal precipitation has resulted in less accumulation of fresh water. The low level of water inflow coupled with increased exploitation has resulted in depleting water levels in reservoirs and rivers.

Wastewater generation has increased along with the increase in water consumption and the quantity of untreated wastewater discharged into local water bodies have resulted in their becoming polluted and unattractive for most beneficial uses. The State has several rivers and river basins and the increased pollution has turned most of the rivers into a 'dead' waterway with high BOD concentrations (about 100 mg/L) and no dissolved oxygen.

Despite polluted conditions; farmers and communities in the downstream continue to use the River water as raw water source for various purposes such as agricultural, irrigation and for drinking as well. The strain on water resources has led to the excessive pumping of groundwater and groundwater levels are dropping fast. The ever-increasing urban population coupled with poor sanitation facilities has put a severe strain on India's freshwater resources, such as rivers, lakes and aquifers.

Industrialization and economic growth has increased the demand for fresh water while inadequate management and treatment of industrial and domestic wastewater has polluted such water sources. The combined effect of these has not only resulted in scarce and dwindling resources but has also made it difficult for cities to meet their increasing water needs. As a result, cities are adopting unsustainable practices, such as bringing water from distant places thereby increasing pumping

stages (which increase the cost of landed water) and over-exploitation of groundwater resources.

2. Background

Water recycling is reusing treated wastewater for beneficial purposes such as agricultural and landscape irrigation, industrial processes, toilet flushing, and replenishing a ground water basin (referred to as ground water recharge). Water recycling offers resource and financial savings. Wastewater treatment can be tailored to meet the water quality requirements of a planned reuse. Recycled water for landscape irrigation required less treatment than recycled water for drinking water. A common type of recycled water is water that has been reclaimed from municipal wastewater, or sewage. The term water recycling is generally used synonymously with water reclamation and water reuse. Gray water is reusable waste water for residential, commercial and industrial bathroom sinks, bath tub shower drains, and clothes washing equipment drains. Gray water is reused onsite, typically for landscape irrigation.

Through the natural water cycle, the earth has recycled and recused water for millions of years. Water recycling though, generally refers to projects that use technology to speed up these natural processes. Water recycling is often characterized as "unplanned" or "Planned".

3. Why Water Recycling

Recycled water can satisfy most water demands, as long as it is adequately treated to ensure water quality appropriate for the use.

4. Uses for Recycled Water

The recycled water can be used in various ways, the major among them are listed below. The recycled water can also be used for drinking purposes.

a. Landscaping

b. Public parks

c. Cooling water for power plants and oil refineries

d. Processing water for mills, plants

e. Toilet flushing

f. Dust control

g. Construction activities

h. Concrete mixing

i. Artificial lakes

j. Car, Cloth & floor washing

k. Garden and irrigation using a hose spray or drip irrigation.

Although most water recycling projects have been developed to meet non-potable water demands, a number of projects use recycled water indirectly for potable purposes. These projects include recharging ground water aquifers and augmenting surface water reservoirs with recycled water. In ground water recharge projects, recycled water can be spread or injected into ground water aquifers to augment ground water supplies, and to prevent saltwater intrusion.

5. Environmental Benefits of Water Recycling

In addition to providing a dependable, locally controlled water supply, water recycling provides tremendous environmental benefits. By providing an additional source of water, water recycling can help us find ways to decrease the diversion of water from sensitive ecosystems. Other benefits include decreasing wastewater discharges and reducing and preventing pollution. Recycled water can also be used to create or enhance wetlands and riparian habitats.

Recycling Water Can Save Energy

As the demand for water grows, more water is extracted, treated, and transported sometimes over great distances which can require a lot of energy. If the local source of water is ground water, the level of ground water becomes lower as more water is removed, and this increases the energy required to pump the water to the surface. Recycling water on site or nearby reduces the energy needed to move water longer distances or pump water from deep within an aquifer. Tailoring water quality to a specific water use also reduces the energy needed to treat water. The water quality required to flush a toilet is less stringent than the water quality needed for drinking water and requires less energy to achieve. Using recycled water that is of

lower quality for uses that don't require high quality water saves energy and money by reducing treatment requirements.

6. Jharkhand Waste Water Policy, 2017

The main purpose of the work is to strengthen/ promote reuse of wastewater in the wake of increase in demand for water from increased urbanization, climate change among others. The sector needs to be guided and regulated effectively so that it can meet the overall objective.

Accordingly, Urban Development & Housing Department, Government of Jharkhand has framed **'JHARKHAND WASTE WATER POLICY, 2017'**. Attached hereto as **Annexure-1.**

The Vision of **'Jharkhand Waster Water Policy 2017'** is **"All Jharkhand cities and towns achieve the water recycling capability from STPs, household, commercial and industrial areas in a sustainable manner and reduce the fresh water demand to a sizeable extent".**

7. Goal of the Jharkhand Waste Water Policy, 2017

This policy is to ensure increase use of recycled water for other purposes apart from drinking, through the provision of appropriate technologies for water recycling and protection of environment.

The policy specifically will endorse the following core principles:

- To protect the environment and the ULB/City water resources.
- To promote proper functioning of network based sewerage systems and ensure connections of household so as to prevent dry weather flow in drains & streets.
- Treatment of sewage, sludge and grey water and recycle it for other uses.
- Promoting recycle & reuse of household, commercial and industrial grey water.
- To make waste water project economical and environmentally sustainable.
- Inclusive and participatory decision making in waste water recycling.
- Transparent decision making processes to achieve socio-environmental as well as economic financial objectives.
- Capacity building for enhanced institutional ability to govern the sector effectively.
- Ensuring, protecting and optimizing investments.

- Public Private Partnership (PPP) in the most appropriate manner.
- Public outreach for environmental and health related outcomes.
- Establishment of an efficient, effective, affordable and accountable system for managing the water recycling form urban sewerage and Septage management.

8. Objectives of the Jharkhand Waste Water Policy, 2017

The objective of making this policy is to overcome the shortage of water by recycling and using it for different purposes so that the use of potable water should mostly be for drinking purposes. The re-use of water in a sizeable quantity up to a certain quality after proper treatment of water for non-drinking purpose and for scientific disposal of the remaining wastewater is the main object behind formulating this policy.

- To ensure 100 percent wastewater recycling in cities /towns.
- To improve wastewater supply service focusing on customer satisfaction, coverage, frequency and reliability.
- Supply of potable water that incurs large amount of money to be reduced and waste water to be used in non-drinking purposes.
- Promoting and augmenting waste water used for ensuring environmental sustainability by reducing burden on already stressed basin and aquifers and preventing their depletion.
- Promoting wastewater reuse from sewage discharge leading to reduction in environmental costs and health hazards.
- Wastewater reuse by ensuring resources conservation & preservation of sensitive eco-system and reducing pollutant loading.

  All cities and towns of Jharkhand become totally sanitized, healthy and ensure sustain good public health and environmental outcomes for all their citizens with a special focus on hygienic and affordable sewerage facilities for the urban poor and women. All urban dwellers will have access to and use safe and hygienic sewerage or sludge facilities and arrangements.

9. Wastewater Reuse and Opportunities

Urban Reuse

While there are several major categories of water reuse, urban water reuse is only now emerging in India. Some important components of the reclaimed water portfolio of many emerging urban reuse plans are:

- Landscape irrigation
- Fire protection and toilet flushing
- Recreational opportunities without human contact

Urban reuse is often divided into the following categories:

- ✓ Unrestricted: The use of reclaimed water for non-potable applications in municipal settings where public access is not restricted.
- ✓ Restricted: The use of reclaimed water for non-potable applications in municipal settings where public access is controlled or restricted by physical or institutional barriers, such as fences or timings of application of the reuse water or temporal access restriction.

When treated, wastewater is used to irrigate residential areas, public parks and related sports etc. or is used for toilet flushing and washing, it has to receive significant treatment and high-level disinfection so as to be not considered a threat to public health.

Agricultural Reuse

Use of wastewater in agriculture has a long history and currently represents a significant percentage of use worldwide, especially in emerging economies such as India. With increasing population and sanitation, more treated wastewater is available. The cost of treating wastewater to secondary (and sometimes even higher) standards is generally lower than the cost of pumping potable water from distant sources or for producing it from unconventional water sources (e.g., desalination).

The option of allocating treated wastewater to irrigation is often the preferred and least expensive alternative for municipalities. Irrigation of crops (both food and non-food) with untreated wastewater is widely practiced in many parts of the developing world with accompanying adverse public health outcomes. Nonetheless, this practice represents an economic necessity for many farming communities and for the rapidly expanding population at large, much of which is dependent on locally grown crops.

The WHO guidelines (WHO, 2006) for irrigation with treated wastewater have been successfully applied to irrigation reuse applications throughout the world.

Environmental/Recreational Reuse

Environmental reuse primarily includes the use of treated wastewater to support wetlands and to supplement stream and river flows. Aquifer recharge

also may be considered environmental reuse, but because this practice is integral to management of many complex issues it is recommended as an area of future study.

Industrial Reuse

The industrial use of treated wastewater has grown in a variety of industries ranging from electronics to process industries, food processing, as well as a broader adoption by the power-generation industry. Over the past few years, these industries have embraced the use of such water for purposes ranging from process water, boiler feed water, and cooling tower. Since industry can control water quality within their processes, specific standards for industrial use are not being provided here.

Reuse by Construction Industry

The construction industry is the newest entrant to the industrial category and many urban utilities are now supplying treated wastewater for construction activities.

Ground Water Recharge

Groundwater recharge to aquifers not used for potable water, has been practiced for many years but has often been viewed as a disposal method for treated wastewater effluent. In addition to providing a method of treated effluent disposal, groundwater recharge of treated wastewater can provide a number of other benefits, including the following:

- Recovery of treated water for subsequent reuse or discharge
- Recharge of adjacent surface streams
- Seasonal storage of treated water beneath the site with seasonal recovery for agriculture.

In many cases, groundwater can be recharged in a manner that also utilizes the soil or aquifer system where such water is applied as an additional treatment step to improve the quality.

10. Actions taken/To be taken by the State of Jharkhand

Urban Development and Housing Department, Government of Jharkhand, considering the substantial need to bridge the gap of demand and supply of fresh water and resource conservation & preservation of sensitive eco-system, plans to re-use the wastewater by setting up treatment plants across the ULBs of the State. Government of Jharkhand is committed to ensure 100 percent

waste water recycling in cities / towns. Currently 4 Municipal Waste Water Projects and 4 Municipal Septage Management Projects are under implementation in the State and city wise re-use of the treated water of these towns will be planned based on the ***Jharkhand Waste Water Policy, 2017*** and the ***best suited option for the town*** will be implemented.

10.1 Time line of various on-going Municipal Sewerage Project in different ULBs of Jharkhand.

Sr. No.	Name of Project	Unit	Total STP Capacity (MLD)	Stage (Under Construction/ Completed)	Scheme under which STPs are proposed	Target date of Completion
1	Sewerage scheme for Zone I, Ranchi under Ranchi Municipal Corporation	1	37	Under Construction	State	31.12.2021
2.	Sewerage scheme for Adityapur under Adityapur Municipal Corporation	4	36	Under Construction	AMRUT	20.05.2021
3.	Sewerage scheme for Sahibganj under Sahibganj Nagar Parishad	2	12	Construction completed under trial stage.	Namami Gange	Completed
4.	Sewerage scheme for Rajmahal under Rajmahal Nagar Panchayat	1	3.5	Under Construction	Namami Gange	30.06.2020

10.2 Time line of various on-going Municipal Septage Management Project in different ULBs of Jharkhand.

Sr. No.	Name of Project	Septage Treatment Plant Capacity (SeTP) (KLD)	Design year of SeTP	Stage (Under Construction / Completed)	Scheme under which SeTP are proposed	Target date of Completion
1	Septage Management Scheme for Chas Municipal Corporation	89	2032	Under Construction	AMRUT	March,2021
2.	Septage Management Scheme for Deoghar Municipal Corporation	101	2032	Under Construction	AMRUT	December, 2020
3.	Septage Management Scheme for Hazaribagh Municipal Corporation	64	2032	Under Construction	AMRUT	January, 2021
4.	Septage Management Scheme for Giridih Municipal Corporation	52	2032	Under Construction	AMRUT	March,2021

10.3 Sewerage scheme for Ranchi under Ranchi Municipal Corporation

Ranchi is the capital of the State of Jharkhand and one of the largest cities of the State. Ranchi has been divided into 4 zones for implementation of the sewerage project. Ranchi Sewerage project (Zone I) was awarded in the estimated cost of INR 359 crores but due to the poor performance of the Executing Agency, the agreement with the agency has been terminated by Ranchi Municipal Corporation on dated 14.10.2019. Further, the target date of completion of remaining work will be December 2021.

The Ranchi Sewerage Project (Zone I) covers the total sewerage network of 192 Kms and one unit of Sewerage treatment plant with capacity of 37 MLD. The project is funded under State Budget.

10.3.1 Present & Projected Sewage Generation and Treatment Capacity of all Four Zones of Ranchi City

- The total sewage generation and Treatment Capacity from the **Zone -I** of the Ranchi city is as follow:

Sr. No.	Year*	Total Wastewater generation (MLD)*	Treatment Capacity (MLD)
1	2009 (Base year)	25.16	• At Present, No Treatment Plant is operational in Zone -1, Ranchi. • 42% of the STP work has been completed and the remaining work will be completed by December 2021.
2	2024 (Intermediate year)	42.97	
3	2039 (Ultimate Year)	71.83	

*As per the DPR of Ranchi Sewerage System Scheme prepared by Meinhardt considering base year 2009.

- The total sewage generation and Treatment Capacity from the **Zone -II** of the Ranchi city is as follow:

Sr. No.	Year*	Total Wastewater generation (MLD)*	Treatment Capacity (MLD)
1	2009 (Base year)	82.74	• At Present, No Treatment Plant is operational in Zone -II, Ranchi.
2	2024 (Intermediate year)	141.32	
3	2039 (Ultimate Year)	236.23	

*As per the DPR of Ranchi Sewerage System Scheme prepared by Meinhardt considering base year 2009.

- The total sewage generation and Treatment Capacity from the **Zone -III** of the Ranchi city is as follow:

Sr. No.	Year*	Total Wastewater generation (MLD)*	Treatment Capacity (MLD)
1	2009 (Base year)	24.97	• At Present, No Treatment Plant is operational in Zone -III, Ranchi.
2	2024 (Intermediate year)	42.65	
3	2039 (Ultimate Year)	71.29	

*As per the DPR of Ranchi Sewerage System Scheme prepared by Meinhardt considering base year 2009.

- The total sewage generation and Treatment Capacity from the **Zone -IV** of the Ranchi city is as follow:

Sr. No.	Year*	Total Wastewater generation (MLD)*	Treatment Capacity (MLD)
1	2009 (Base year)	24.73	• At Present, No Treatment Plant is operational in Zone - IV, Ranchi.
2	2024 (Intermediate year)	42.24	
3	2039 (Ultimate Year)	70.61	

*As per the DPR of Ranchi Sewerage System Scheme prepared by Meinhardt considering base year 2009.

10.3.2 Potential Usage of Treated wastewater for Ranchi City.

Sr. No.	Potential Options available for reuse of treated waste water	Remarks
1	Industrial processes	• Ranchi Municipal Corporation (RMC) has identified an upcoming Super Thermal Power Plant (STPP) at Patratu i.e. within the 50 km distance from the STP plant as one of the potential user of treated water water from the upcoming 37 MLD STP plant. • Patratu Vidyut Utpadan Nogam Ltd. (PVUNL) (A subsidiary of NTPC in JV with JBVNL) intend to use entire 37 MLD treated sewage water from the upcoming STP at Bargai, Ranchi for its under-
2	Metro Rail	
3	Indian Railways	
4	Infrastructure Projects	

5	Agriculture	construction Power Plant at Patratu for Non-potable water applications. • PVUNL agree to bear all the cost (both Capex & Opex) of creating necessary infrastructure (like laying of pipeline from STP to STPP, Installation of Tertiary treatment Plant at STPP) for taking the secondary treated water from the STP. • On the meeting dated 18.07.2019 in this regard under the Chairman ship of Secretary, UD&HD, GoJ, PVUNL will submit the draft agreement format and after taking approval form the Competent Authority, the further process of agreement signing will take place. • The Correspondence in this matter is attached hereto as **Annexure -2.** • No Metro Rail is currently operational in Ranchi City. • At present there is no Sewage Treatment Plant is operational under RMC. • City level Action Plan for utilization of treated waste water from the STP is under preparation and that will be prepared within three months from the date of final commissioning of STP.
6	Bus Depots	
7	Horticulture	
8	Lake/River Rejuvenation	

10.4 Sewerage scheme for Adityapur under Adityapur Municipal Corporation. (AMC)

The Ministry of Urban Development, Government of India has launched Atal Mission for Rejuvenation and Urban Transformation (AMRUT) Scheme with an objective to provide basic services (e.g. water supply, sewerage, parks) to households and build amenities in cities that will directly improve the quality of life, especially the poor. Under the AMRUT project Sewage Treatment Plants (STPs) are being constructed in various ULBs to treat the sewage water. The Adityapur sewerage scheme has been selected under the AMRUT funding. The scheme was awarded in Nov 2017 with project components ranging from building a total of 4 units of treatment plants with a total capacity of 36 MLD and covering entire town with the total sewerage network of 134 Kms. The project is expected to be completed by May 2021.

10.4.1 Present & Projected Sewerage Generation and Treatment Capacity

- The total amount of waste water generated from the Adityapur Municipal Corporation area and Treatment Capacity are as follows:

Sr. No.	Year*	Total Wastewater Generation (MLD)*	Treatment Capacity
1	2017 (Base year)	27.33	• At Present, No Treatment Plant is Operational under Adityapur Municipal Corporation Area. • STP of total 37 MLD Capacity is under Construction.
2	Year 2027	35.63	
3	2032 (intermediate year)	40.27	
4	2047 (Ultimate year)	56.15	

*As per the DPR of Adityapur Sewerage System Scheme prepared by TCE, March 2017

- Considering the Sewerage generation for the intermediate year (i.e. year 2032) 4 units of STPs of capacity **4 MLD in Zone-1, 20 MLD in Zone-2, 10 MLD in Zone-3 and 2 MLD in Zone-4 respectively,** are under construction and expected to be completed by **May 2021.**

10.4.2 Potential Usage of Treated wastewater for Adityapur City.

Sr. No.	Potential Options available for reuse of treated waste water	Remarks
1	Industrial processes	• At present there is no Sewage Treatment Plant operational under AMC. • No Metro Rail is currently operational in Adityapur City. • Proposed Strategy for reuse of treated waste water in AMC is attached hereto as **Annexure-3.**
2	Metro Rail	
3	Indian Railways	
4	Infrastructure Projects	
5	Agriculture	
6	Bus Depots	

7	Horticulture	• Letter to the executing agency (JUIDCO) to organize meeting with Industries under Adityapur industrial Cluster to aware them on utilization of treated waste water for its industrial purposes has been given and the same is attached hereto as **Annexure-4.** • City level Action Plan for utilization of treated waste water from the STP is under preparation and that will be prepared within three months from the date of final commissioning of STP.
8	Lake/River Rejuvenation	

10.5 Sewerage scheme for Sahibganj under Sahibganj Nagar Parishad

The Sahibganj town was selected for the Municipal Wastewater Project under the National Mission for Clean Ganga (NMCG) programme (Namami Gange) with the objective of effective abatement of pollution, through which we can achieve the aim of conservation and rejuvenation of the National River Ganga.

The Project was awarded at INR 132.59 Cr. in April 2016 and its completed. Two (2) Sewerage Treatment plant with capacities of 5 MLD and 7 MLD respectively have been constructed as part of the Project. The Project have a total of 53 Kms of sewerage network and household service connections will be provided.

10.5.1 Present & Projected Sewerage Generation and Treatment Capacity

- The total amount of waste water generated from the Sahibganj Nagar Parishad area and Treatment Capacity are as follows:

Sr. No.	Year*	Total Wastewater Generation (MLD) *	Treatment Capacity
1	2015 (Base year)	10	• STP of total 12 MLD Capacity has been completed.
2	Year 2025	11.50	
3	2030 (intermediate year)	12	
4	2045 (Ultimate year)	14	

*As per the DPR of Sahibganj Sewerage System Scheme prepared by Wapcos, December 2013.

- Considering the Sewerage generation for the intermediate year (i.e. year 2030), 2 units of STP of capacity 5 MLD in Zone-1 and 7 MLD in Zone-2 is constructed and currently under trial stage.

10.5.2 Potential Usage of Treated wastewater for Sahibganj Town.

Sr. No.	Potential Options available for reuse of treated waste water	Remarks
1	Industrial processes	• The Construction of Sewage Treatment Plant of total 12 MLD capacity has been completed and under trial stage. • Proposal for giving treated water to Power Plant to Kahalgaon (55 km away from Sahibganj) has been explored but doesn't find feasible. • No Metro Rail is currently operational in Sahibganj town. • As Sahibganj is situated on the bank of river Ganga, therefore, the land is highly fertile, so strategy for reuse of treated waste water in Agriculture, Environmental/Recreation, avenue plantation, Construction, Dual Water supply system in houses/offices/Business Establishments, Lake/pond rejuvenation purposes are explored by Sahibganj Nagar Parishad. • Proposed Strategy for reuse of treated waste water in Sahibganj NP is attached hereto as **Annexure-5.** • Accordingly, City level Action Plan for utilization of treated waste water from the STP is under preparation and that will be prepared within three months from the date of final commissioning of STP. • Letter to the Executing Agency (JUIDCO) to prepare the City Level Action Plan for Sahibganj has been issued and the same is attached hereto as **Annexure-6.**
2	Metro Rail	
3	Indian Railways	
4	Infrastructure Projects	
5	Agriculture	
6	Bus Depots	
7	Horticulture	
8	Lake/River Rejuvenation	

10.6 Sewerage scheme for Rajmahal under Rajmahal Nagar Panchayat

The Rajmahal town was selected for the Municipal Waste Water Project under the National Mission for Clean Ganga (NMCG) programme (Namami Gange) with the twin objective of effective abatement of pollution, conservation and rejuvenation of National River Ganga.

The project was awarded at INR 52.97 Cr. in August 2018 and is expected to be completed by June 2020. One Sewerage Treatment Plant with capacity of 3.5 MLD will be constructed under the project. The project will have a total of 34.21 Kms of sewerage network and household service connections will be provided.

10.6.1 Present & Projected Sewerage Generation and Treatment Capacity

- The total amount of waste water generated from the Rajmahal Nagar Panchayat area and Treatment Capacity are as follows:

Sr. No.	Year*	Total Wastewater Generation (MLD)*	Treatment Capacity
1	2011 (Base year)	2.4	• At Present, No Treatment Plant is Operational under Rajmahal Nagar Panchayat Area. • STP of total 3.5 MLD capacity is under Construction.
2	Year 2017	2.7	
3	2032 (intermediate year)	3.4	
4	2047 (Ultimate year)	4.0	

*As per the DPR of Rajmahal Sewerage System Scheme prepared by Wapcos, April 2016

- Considering the Sewerage generation for the intermediate year (i.e. year 2032), STP of capacity 3.5 MLD is under construction and expected to be completed by June 2020.

10.6.2 Potential Usage of Treated wastewater for Rajmahal Town.

Sr. No.	Potential Options available for reuse of treated waste water	Remarks
1	Industrial processes	• At present there is no Sewage Treatment Plant operational under Rajmahal Nagar Panchayat. • As Rajmahal is situated on the bank of river Ganga, therefore, the land is highly fertile, so strategy for reuse of treated waste water in Agriculture, Environmental/Recreation, avenue plantation, Lake/pond rejuvenation purposes are explored by Rajhamal Nagar Panchayat. • Proposed Strategy for reuse of treated waste water in Rajmahal NP is attached hereto as **Annexure-7.** • Accordingly, City level Action Plan for utilization of treated waste water from the STP is under preparation and that will be prepared within three months from the date of final commissioning of STP.
2	Metro Rail	
3	Indian Railways	
4	Infrastructure Projects	
5	Agriculture	
6	Bus Depots	
7	Horticulture	
8	Lake/River Rejuvenation	

10.7 Potential Usage of Treated wastewater from their upcoming Septage Treatment Plant for Chas, Deoghar, Hazaribagh, & Giridih towns.

Sr. No.	Potential Options available for reuse of treated waste water	Remarks
1	Industrial processes	• **At present there is no Septage/Sewerage Treatment Plant operational under these four towns.** • Due to small quantity of treated waste water from the upcoming Septage Treatment Plant of capacity 89 KLD, 101 KLD, 64 KLD & 52 KLD at Chas, Deoghar, Hazaribagh & Giridih respectively, the proposal for reuse of Water for industrial,
2	Metro Rail	
3	Indian Railways	
4	Infrastructure Projects	

		Railways, Infrastructure, Agriculture are not found feasible. • Feasible options for reuse of treated waste water in these four towns are toilet flushing, gardening, landscape irrigation, washing of vehicles, road washing, and horticulture. • City level Action Plan for utilization of treated waste water from the SeTP is under preparation and that will be prepared within three months from the date of final commissioning of SeTP in the respective Urban Local Bodies.
5	Agriculture	
6	Bus Depots	
7	Horticulture	
8	Lake/River Rejuvenation	

11. Way Forward

Urban Development & Housing Department plans to take up the below initiatives going ahead:

- Detailed Project Report (DPR) for Sewerage Scheme of 3 cities of Jharkhand namely (Mango, Jugsalai, Jamshedpur) is under preparation.
- DPR for Interception & Diversion (I&D) of drains to STP scheme, for Dhanbad and Phusro town is prepared and sent to National Mission for Clean Ganga (NMCG) for its approval. Consultant for preparation of DPR of I&D of drains to STP scheme, for Ramgarh town has been selected and DPR preparation is in progress.
- DPR for Septage Management Scheme for 3 towns (namely Medininagar, Chaibasa, & Dumka) is under preparation.
- DPR for Fecal Sludge Management Scheme for 26 towns of Jharkhand is under Preparation.
- City level action plans will be prepared for reuse of the treated wastewater within three months form the date of final commissioning of STPs/SeTPs in the towns.
- Water Bodies at Adityapur, Rajmahal and Sahibganj have been identified for restoration and rejuvenation, The details are attached hereto as **Annexure-8.**
- Water Bodies at all the ULBs of Jharkhand will be identified for restoration and rejuvenation.
- Institutional Development and Capacity Building Initiatives for reuse of treated waste water.

12. Monitoring the Mechanism of UD&HD with ULBs

12.1 At the state level, State Urban Development Agency (SUDA)/Jharkhand Urban Infrastructure Development Corporation (JUIDCO) will adopt San-Benchmark framework for revised service level benchmark for sanitation that assess performance of citywide waste water recycling and sewage water treatment.

12.2 SUDA/JUIDCO will develop a Monitoring & Evaluation (M&E) framework to measure cities performance, and also devise data collection and reporting systems using indicator framework developed for San-Benchmark. This will be aligned with the 14th Finance Commission condition of publishing the service level benchmark to avail performance grant. ULBs will develop robust reporting format to track compliance of the various stakeholders with outcomes and process standards.

12.3 A cell will be created inside JUIDCO for monitoring and evaluation of the waste water management operation. The cell will be created by funds from external agency funding or from the funds of 14th Finance commission or through the State Budget. Proposed Organogram of the cell is attached hereto as **Annexure-9.**

12.4 A Management Information System (MIS) will be developed accordingly to monitor the progress.

List of Annexures

Sr. No.	Annexure Number	Details
1	Annexure-1	Jharkhand Waster Water Policy 2017
2	Annexure-2	Correspondence between PVUNL, RMC and UD&HD regarding utilization of treated waste water from the under Construction STP of RMC.
3	Annexure-3	Strategy for reuse of treated waste water by Adityapur Municipal Corporation.
4	Annexure-4	Letter to the executing agency (JUIDCO) to organize meeting with Industries under Adityapur industrial Cluster.
5	Annexure-5	Strategy for reuse of treated waste water by Sahibganj Nagar Parishad.
6	Annexure-6	Letter to the Executing Agency (JUIDCO) to prepare the City Level Action Plan for Sahibganj Nagar Parishad.
7	Annexure-7	Strategy for reuse of treated waste water by Rajmahal Nagar Panchayat.
8	Annexure-8	Details of Water bodies identified at Adityapur, Rajmahal and Sahibganj.
9	Annexure-9	Proposed Organogram for Monitoring & Evaluation of the waste water management operation Cell.

Annexure - 1

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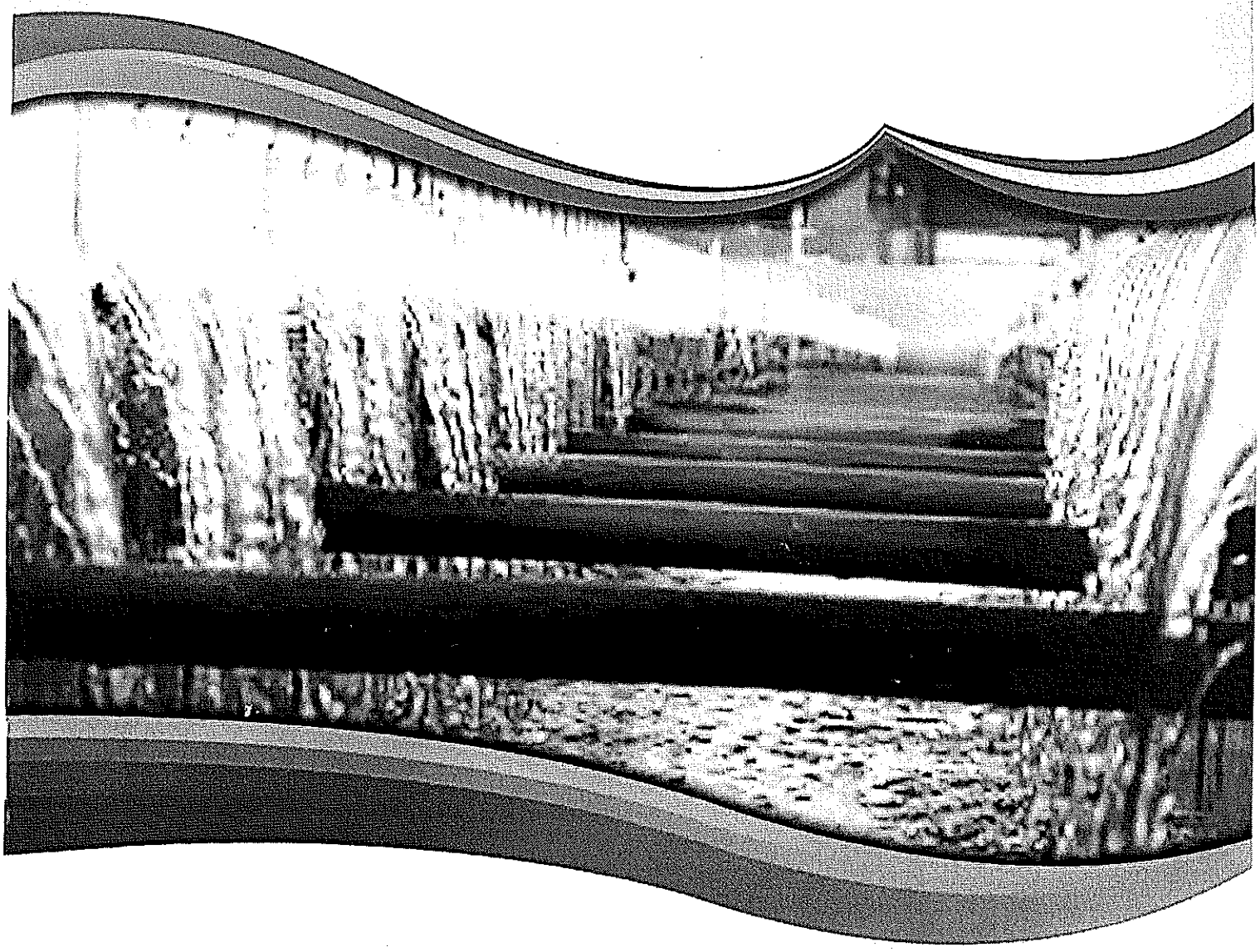
अमृत
Atal Mission for Rejuvenation and Urban Transformation

Government of Jharkhand

स्वच्छ भारत
एक कदम स्वच्छता की ओर...

Jharkhand Waste Water Policy, 2017



Urban Development & Housing Department

Government of Jharkhand

4th Floor, Project Building, Dhurwa, Ranchi

Government of Jharkhand

Urban Development & Housing Department

RESOLUTION

No.- SUDA/AMRUT/Wastewater Policy/38/2017/2899 Ranchi, Dated 27/4/17

Subject:- Jharkhand Waste Water Policy, 2017

1. BACKGROUND

Water recycling is reusing treated wastewater for beneficial purposes such as agricultural and landscape irrigation, industrial processes, toilet flushing, and replenishing a ground water basin (referred to as ground water recharge). Water recycling offers resource and financial savings. Wastewater treatment can be tailored to meet the water quality requirements of a planned reuse. Recycled water for landscape irrigation requires less treatment than recycled water for drinking water. A common type of recycled water is water that has been reclaimed from municipal wastewater, or sewage. The term water recycling is generally used synonymously with water reclamation and water reuse. Gray water is reusable wastewater from residential, commercial and industrial bathroom sinks, bath tub shower drains, and clothes washing equipment drains. Gray water is reused onsite, typically for landscape irrigation.

Through the natural water cycle, the earth has recycled and reused water for millions of years. Water recycling, though, generally refers to projects that use technology to speed up these natural processes. Water recycling is often characterized as "unplanned" or "planned."

2. WHY WATER RECYCLING

Recycled water can satisfy most water demands, as long as it is adequately treated to ensure water quality appropriate for the use. Recycled water can satisfy most water demands, as long as it is adequately treated to ensure water quality appropriate for the use.

2.1 Uses for Recycled Water

2.1.1 Landscaping
2.1.2 Public parks
2.1.3 Cooling water for power plants and oil refineries
2.1.4 Processing water for mills, plants
2.1.5 Toilet flushing
2.1.6 Dust control
2.1.7 Construction activities
2.1.8 Concrete mixing
2.1.9 Artificial lakes
2.1.10 Car, Cloth & floor washing
2.1.11 Garden and irrigation using a hose spray or drip irrigation.
2.1.12 Construction.
2.1.13 Artificial lakes

Although most water recycling projects have been developed to meet nonpotable water demands, a number of projects use recycled water indirectly for potable purposes. These projects include recharging ground water aquifers and augmenting surface water reservoirs with recycled water. In ground water recharge projects, recycled water can be spread or injected into ground water aquifers to augment ground water supplies, and to prevent salt water intrusion.

2.2 What are the Environmental Benefits of Water Recycling?

In addition to providing a dependable, locally-controlled water supply, water recycling provides tremendous environmental benefits. By providing an additional source of water, water recycling can help us find ways to decrease the diversion of water from sensitive ecosystems. Other benefits include decreasing wastewater discharges and reducing and preventing pollution. Recycled water can also be used to create or enhance wetlands and riparian habitats.

2.3 Recycling Water Can Save Energy

As the demand for water grows, more water is extracted, treated, and transported sometimes over great distances which can require a lot of energy. If the local source of water is ground water, the level of ground water becomes lower as more water is removed and this increases the energy required to pump the water to the surface. Recycling water on site or nearby reduces the energy needed to move water longer distances or pump water from deep within an aquifer. Tailoring water quality to a specific water use also reduces the energy needed to treat water. The water quality required to flush a toilet is less stringent than the water quality needed for drinking water and requires less energy to achieve. Using recycled water that is of lower quality for uses that don't require high quality water saves energy and money by reducing treatment requirements.

3. TITLE

This policy shall be called as Jharkhand Waste WaterPolicy, 2017

4. VISION

"All Jharkhand cities and towns achieve the water recycling capability from STPs, household, commercial and industrial areas in a sustainable manner and reduce the fresh water demand to a sizeable extent"

5. GOAL

Jharkhand Waste Water Policy, 2017 is to ensure increase use of recycled water for other purposes apart from drinking, through the provision of appropriate technologies for water recycling and protection of environment.

The policy specifically endorses the following core principles:

5.1 To protect the environment and the State's water resources.

5.2 To promote proper functioning of network based sewerage systems and ensure connections of household so as to prevent dry weather flow in drains & streets.

5.3 Treatment of sewage, sludge andgrey water and recycle it for other uses.

5.4 Promoting recycle & reuse of household, commercial and industrial grey water

5.5 To make waste water project economical and environmentally sustainable.

5.6 Inclusive and participatory decision making in waste water recycling.

5.7 Transparent decision making processes to achieve socio-environmental as well as economic financial objectives.

5.8 Capacity building for enhanced institutional ability to govern the sector effectively.

5.9 Ensuring, protecting and optimizing investments.

5.10 Public Private Partnership (PPP) in the most appropriate manner.

5.11 Public outreach for environmental and health related outcomes.

5.12 Establishment of an efficient, effective, affordable and accountable system for managing the water recycling form urban sewerage and septage management

6. OBJECTIVES

To overcome the shortage of water by recycling it and putting them for different purpose, so that the use of potable water should mostly be for drinking purposes. The re-use of water in a sizeable quantity up to a certain quality after proper treatment of water for non-drinking purpose and last but not the least scientifically disposal of the remaining waste is the object behind formulating this policy.

6.1 To ensure 100 percent wastewater recycling in cities/towns

6.2 To improve waste water supply service focusing on customer satisfaction, coverage, frequency and reliability

6.3 Supply of potable water that incurs large amount of money to be reduced and waste water to be used in non-drinking purposes.

6.4 Promoting and augmenting wastewater reuse for ensuring environmental sustainability by reducing burden on already stressed basin and aquifers and preventing their depletion.

6.5 Promoting wastewater reuse from sewage discharge leading to reduction in environmental costs and health hazards.

6.6 Wastewater reuse by ensuring resource conservation & preservation of sensitive eco-system and reducing pollutant loading.

All cities and towns of Jharkhand become totally sanitized, healthy and liveable and ensure sustain good public health and environmental outcomes for all their citizens with a special focus on hygienic and affordable sewerage facilities for the urban poor and women. All urban dwellers will have access to and use safe and hygienic sewerage or sludge facilities and arrangements.

7. COMPOSITION OF GREYWATER

7. Greywater from Bathroom

Water used in hand washing and bathing generates around 50 60% of total greywater and is considered to be the least contaminated type of greywater. Common chemical contaminants include soap, shampoo, hair dye, toothpaste and cleaning products.

7.2 Greywater from Cloth Washing Water

It is used in cloth washing generates around 25 - 35% of total greywater. Wastewater from the cloth washing varies in quality from wash water to rinse water to second rinse water. Greywater generated due to cloth washing can have faecal contamination with the associated pathogens and parasites such as bacteria.

7.3 Greywater from Kitchen

Kitchen greywater contributes about 10% of the total greywater volume. It is contaminated with food particles, oils, fats and other wastes. It readily promotes and supports the growth of microorganisms. Kitchen greywater also contains chemical pollutants such as detergents and cleaning agents which are alkaline in nature and contain various chemicals. Therefore kitchen wastewater may not be well suited for reuse in all types of greywater systems.

8. LEGISLATION AND GUIDANCE DOCUMENTS

The Waste water Policy should be read in accordance with the most current versions of the following: Legislation and document

8.1 Environmental (Protection) Act, 1986

8.2 The Environment (Protection) rules,1986

8.3 The water (Prevention and Control of Pollution) Act,1974

8.4 The water (Prevention and Control of Pollution) cess, Act,1974

8.5 The water (Prevention and Control of Pollution) Amended rules, 2011

8.6 The water (Prevention and Control of Pollution) Cess rules, 1978

8.7 The water (Prevention and Control of Pollution) Rules, 1975

8.8 National Urban sanitation Policy 2008

8.9 National Water Policy 2012

8.10 Quality standards suggested by Central Pollution Control Board and Jharkhand State Pollution Control Board.

8.11 Standards set by Bureau of Indian Standards (BIS)

9. WHAT NEEDS TO BE DONE

9.1 A Separate System: STPs water reuse and grey water reuse to encourage.

9.2 Water reclamation centers to reclaim water after treatment of domestic sewage and greywater.

9.3 Where water Reclamation centers are situated in the midst of residential area, these can be built under ground to avoid the problem odour and parks can be maintained on the roof of treatment facility.

9.4 One of the Scheme of treatment may be Grit chamber, Primary sedimentation tank, Reaction Tank, Secondary sedimentation tank, Chlorination Tank followed by sand filtration.

9.5 Reverse osmosis filtration may be used for tertiary treatment.

9.6 100% households, commercial area and industrial area to be covered for wastewater recycling

9.7 Sewerage and water supply activity should be coordinated.

9.8 Water tariff should be such as to discourage the people from wasteful use of water.

9.9 Provision of adequate wastewater collection and treatment facilities for all the cities and towns in Jharkhand.

9.10 Protection of the environment and public health in the areas affected by the proposed systems, especially, surface water and ground water.

9.11 Consideration of treated effluents as a source for reuse (irrigation/ industrial).

10. THE POLICY

10.1 On Resource Development

Wastewater is a perennial water source and shall form an integral part of renewable water resources and the State water budget. Each local body will consider it as a resource and make the plan for reuse as per the site conditions with the help of experts. All local bodies will make city wastewater reuse plan (CWP) for a period of 20 years considering future development and city development in line with city Master plan to avoid any conflicts in developing the city in the future.

Existing levels of wastewater services shall be maintained and upgraded where necessary to enhance public health and the environment and separate plan is to be prepared by local body as per their requirement. Treatment of wastewater shall be targeted towards producing an effluent fit for reuse in irrigation in accordance with WHO guidelines as a minimum. Reuse of treated wastewater in other purposes shall be subject to appropriate specifications. Coordination shall be maintained with the official bodies in charge of urban development to account for the treatment and disposal of their liquid wastes. Central treatment plants shall be built to serve semi-urban areas, and collection of wastewater can be made initially through trucking until collection systems are justified. Specifications and minimum standards as stipulated by CPHEEO shall be applicable for the use of septic tanks in urban areas. Particular attention shall be paid to the protection of underlying aquifers.

10.2 On Resource Management

It is highly imperative that Urban Local Body shall develop and manage wastewater systems as well as the treatment and reuse of the effluent.

A basin management approach shall be adopted where possible. The use of treated wastewater from sewerage, households, commercial and from industrial application shall be given the highest priority and shall be pursued with care. Effluent quality standards shall be defined based on the best attainable treatment technologies, and calibrated to support or improve ambient receiving conditions, and to meet public health standards for end users. Key factors will include the location of the discharge, its proximity to wells, the type of receiving water, and the nature and extent of end uses. Industries shall be encouraged to recycle part of its wastewater and to treat the remainder to meet standards set for ultimate wastewater reuse or to meet the regulations set for its disposal through the collection systems and/or into the receiving environment. Wastewater from industries with significant pollution should be treated separately to standards allowing its reuse for purposes identified by the city or to allow its safe disposal or water recharging. Consideration shall be given to isolating treated wastewater from surface and ground waters used for drinking purposes, and to the blending of treated effluent with relatively fresher water for suitable reuse. Urban Local Bodies can engage Experts from Government Engineering Colleges of Jharkhand NITs/Engineering colleges.

10.3 On Wastewater Collection and Treatment

10.3.1 **City Plan :** A proper and updated city plan is an essential pre-requisite for proper planning and design of all utilities and more so for the Sewerage Systems and water recycled from houses. The State shall endeavor to have proper digital city maps showing the levels prepared through modern available technology. The digital city maps should clearly show the city feature over ground and underground including all utilities. Geographical Information System (GIS), Ground Penetrating Radar (GPR), Total station etc. tools may be used for preparation of city map. The city maps should be updated for every 5 years. An effective and comprehensive GIS based data base and Management Information System correctly mapping the assets, user base and status of operations shall be established.

10.3.2 **Design Period:** Every city has to prepare a City Wastewater Recycling Plan (CWP) for next 20 years along with 5 year short term plan. The CWP for the city should take into account the likely changes in the city in next 20 years and plan for them and will be according to city Master plan. The Detailed Project Report (DPR) for recycling should be in accordance to CWP. The design of the sewers and planning of space should be for the 30 year projection requirements and for recycling from households and commercial establishments. However, the units which can be developed in modules (e.g. Sewage Treatment Facility, sewerage Pumping machinery, on site treatment facilities, etc.) can be designed for appropriate shorter period. Earmark of land for Sewage Pumping Station (SPS) and Sewage Treatment Plant (STP) should be done for all Urban Local Bodies (ULBs) and appropriate land allotment shall be done by Development Authority/Urban Improvement Trust/State Govt. on priority.

10.4 On Reuse of Treated Effluent and Sludge

10.4.1 Treated wastewater effluent is considered a water resource and is added to the water stock for reuse.

10.4.2 Blending of treated wastewater with fresh water shall be made to improve quality where possible.

10.4.3 Crop nutrient requirements shall be determined taking into consideration the prevailing effluent quality. Overuse of nutrients shall be avoided.

10.4.4 Accumulation of heavy metals and salinity shall be monitored, managed and mitigated. Leaching of soils shall be advocated by the irrigation authorities.

10.4.5 Treated effluent quality should be monitored and users alerted to any emergency causing deterioration of the quality so that they will not use such water unless corrective measures are taken.

10.4.6 Studies should be conducted and projects designed and implemented to store the excess treated wastewater in surface reservoirs but artificial recharge is not permitted. Due attention shall be given to the quality of treated and groundwater and the characteristics of the strata.

10.5 Industry:

Industrial reuse of reclaimed wastewater represents major reuse next only to irrigation in both developed and developing countries. Reclaimed wastewater is ideal for many industrial purposes. Where effluent is to be used in the industrial processes, it should be the responsibility of the industry to treat it to the quality standards required. Wastewater is to achieve adequate quality for reuse as cooling water.

The membrane filtration system can remove all suspended solids, faecalcoli forms, and giardia cysts. It could also significantly reduce human enteric viruses such as reovirusand enterovirus.

10.6 Industrial uses for reclaimed water include:

10.6.1 Evaporative cooling water:

10.6.1.1 once-Through cooling system

10.6.1.2 Re-circulating cooling system

10.6.1.3 cooling water quality requirements

10.6.2 Boiler –Feed water- The use of reclaimed water differs little from use of conventional public supplies for boiler-feed water,as both require extensive additional treatment quality requirement for boiler feed make up water are dependent upon pressure at which boiler is operated.

10.6.3 Industrial process water- Suitability of reclaimed water for use in industrial process depends upon particular use like-

10.6.3.1 Pulp and paper

10.6.3.2 chemical industry

10.6.3.3 Textile industry

10.6.3.4 Petroleum and coal

10.7 Re-use Options:

The following options or re–use of effluent have been identified: In general, public health concern is the major issue in any type of reuse of wastewater, be it for irrigation or non-irrigation utilization, especially long term impact of reuse practices. It is difficult to delineate acceptable health risks and is a matter that is still hotly debated. Potential reuse of wastewater depends on the hydraulic and biochemical characteristics of wastewater, which determine the methods and degree of treatment required. While agricultural irrigation reuses, in general, require lower quality levels of treatment, domestic reuse options (direct or indirect potable and non-potable) reuses need the highest treatment level. Level of treatment for other reuse options lie between these two extremes. The reuse options may be (artificial recharge of aquifers is not permitted):

10.7. Irrigation

10.7.1.1 Agriculture and forestry

10.7.1.2 Landscaping

10.7.2 Fish – farming

10.7.3 Industry

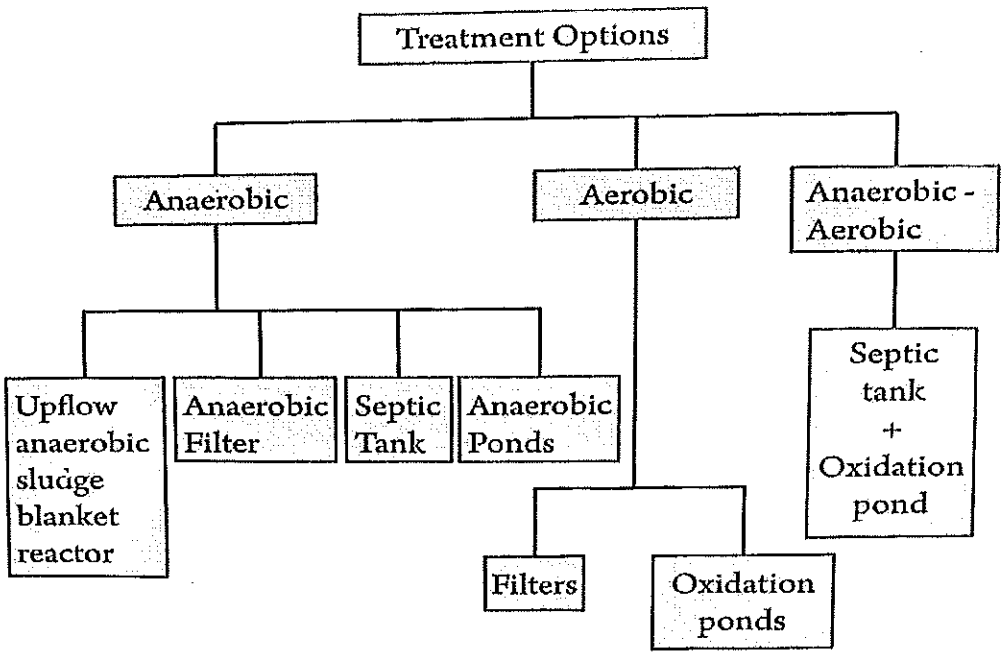
10.7.4 Non-potable Domestic Reuse:

The detailed project report should clearly define the best reuse option particular to town and strategy to obtain it. Action plan with clarity should be the part of Detailed Project Report (DPR), while preparing sewerage Projects. Before deciding the reuse of treated waste water authority must full fill the water quality norms and its legal implications.

Governing local body can sell the treated waste water and digested sludge to generate the revenue.

11. GREYWATER TREATMENT OPTIONS

Greywaterreuse methods can range from low cost methods such as the manual bucketing of greywater from theoutlet of bathroom, to primary treatment methods thatcoarsely screen oils, greases and solids from the greywater before other uses, to more expensive secondary treatment systems that treat and disinfect the greywater to a high standard before using it further. The choice of system will depend on a number of factors including whether a new system is being installed or a disused wastewater system is being converted because the household is connected to sewer.



11.1 Components of Greywater Treatment Systems

A number of technologies have been applied for greywater treatment worldwide varyingin both complexity and performance. The following in general greywater systems considered :-

11.1.1 Primary treatment pre-treatment to secondary treatment:

11.1.1.1 Screening

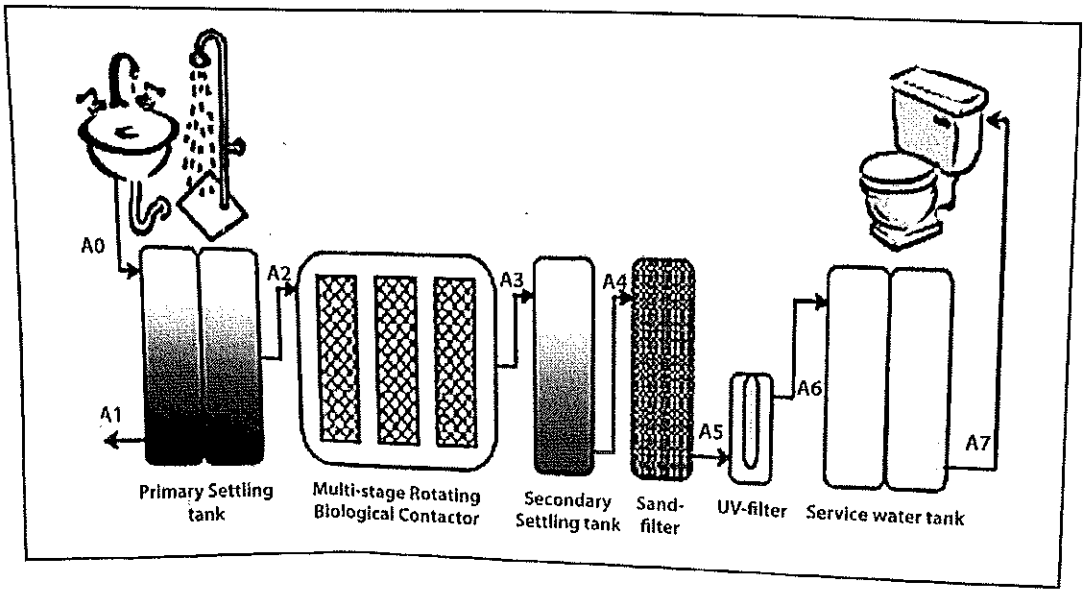
11.1.1.2 Equalization

11.1.2 Secondary treatment -1

11.1.2.1 Gravel filtration

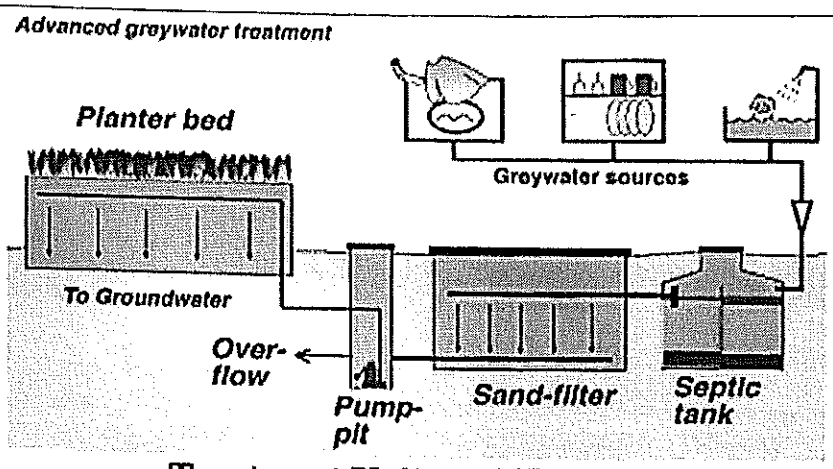
11.1.2.2 Sand filtration

11.1.2.3 Chlorination



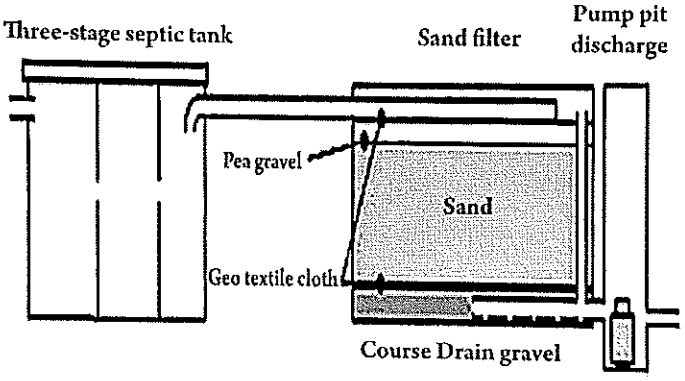
11.1.3 Secondary treatment -II.

Broken brick, Charcoal, Chlorination, Treated greywater

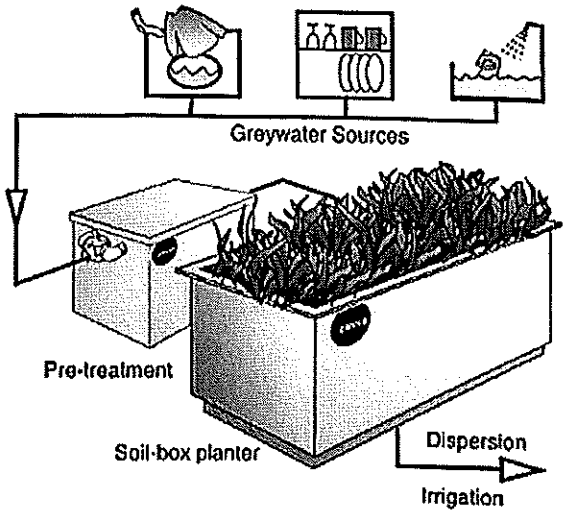


Treatment Units and Functions

Anaerobit to aerobic treatment



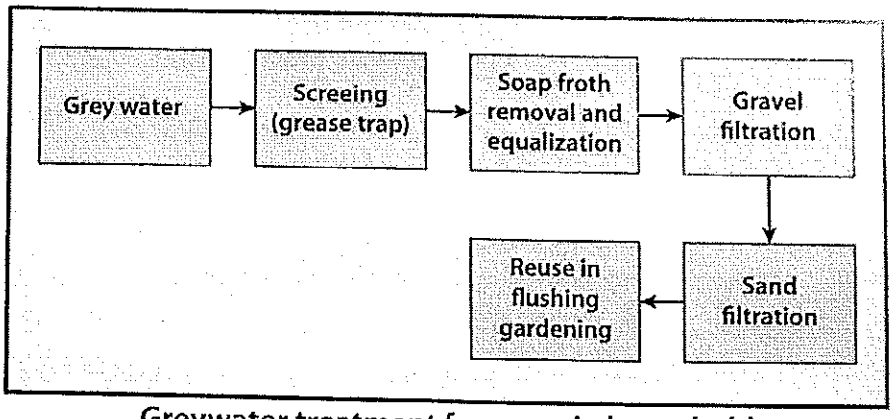
Aerobic Pre-treatment -- suitable for showers, hand-washing and laundry* water treatment.



11.2 Household level Greywater Treatment and Reuse System

In water scarce areas, with specific treatment the greywatercan be cleaned and reused not only for gardening but for other use also.

Technological processGreywater treatment process at the household level involves screening (grease and silt removal), soap froth removal, equalization and filtration. Flow diagram of hcusehold based greywater treatment system is shown below



Greywater treatment for reuse in household

Advantages:

11.2.1 Reduces fresh water requirement

11.2.2 Prevents greywater stagnation

11.2.3 Prevents vector breeding

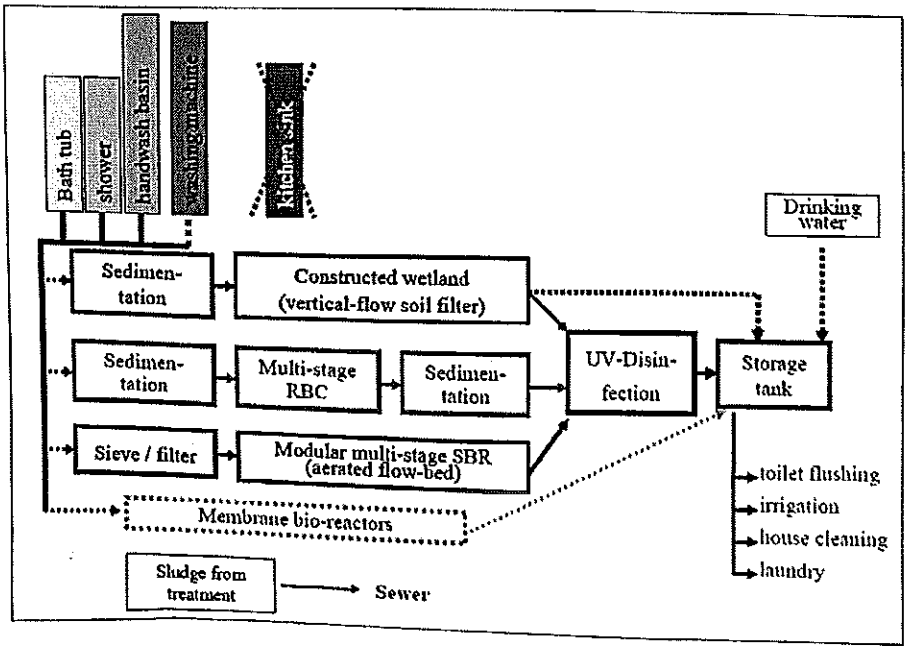
11.2.4 Use in flushing toilets to make toilets functional

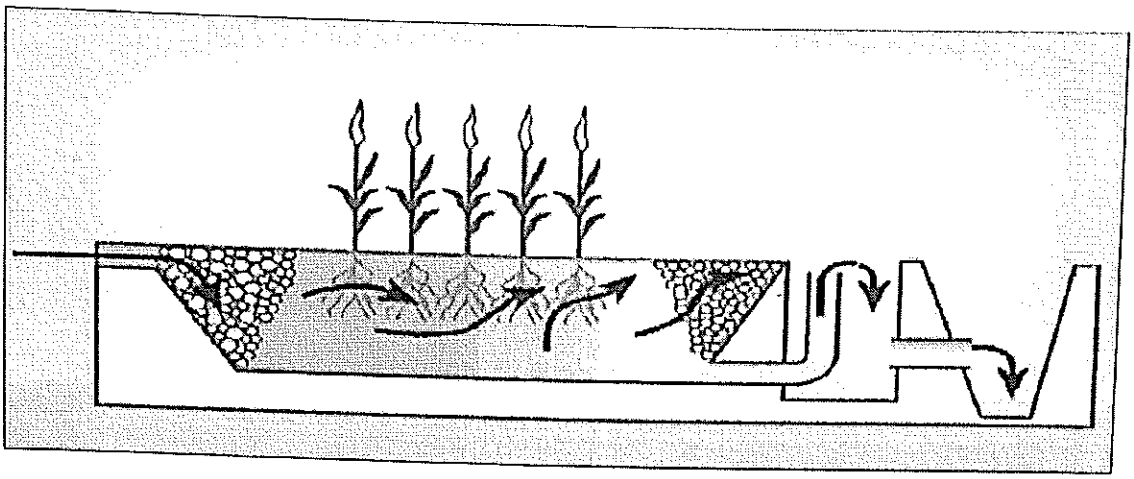
11.2.5 Use of greywater in gardening

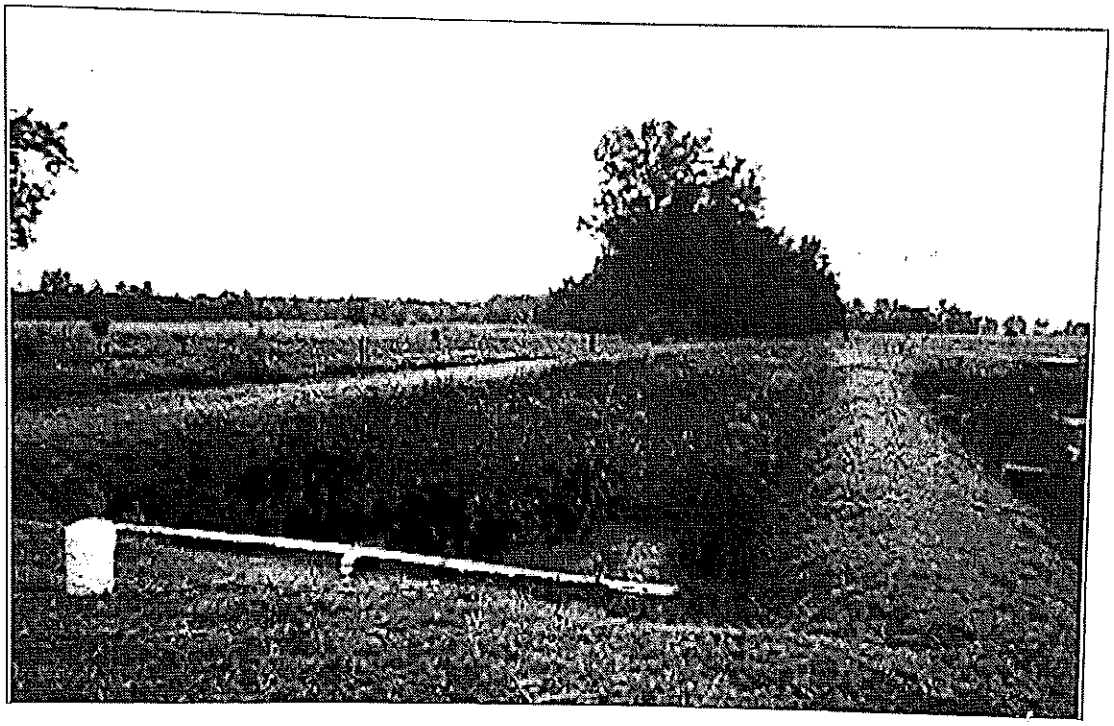
11.2.6 Minimal risk to users of greywater as it incorporates principles of water safety.

11.3 Constructed wetlands:

Constructed wetlands have been used successfully in the past for the treatment of wastewaters. Physical, chemical, and biological processes combine in wetlands to remove contaminants from wastewater. Greywater treatment is achieved by soil filtration in reed-bed systems which reduces the organic load of the greywater considerably, in addition to decreasing the concentrations of faecal bacteria. If properly designed, these systems would produce a clear and odourless effluent, which can be stored for several days without the need for disinfection.







12. ON PRICING FINANCING AND INVESTMENT

12.1 In view of increasing marginal cost of wastewater collection and treatment, wastewater charges, connection fees, sewerage taxes and treatment fees shall be set to cover at least the operation and maintenance costs. It is also highly desirable that part of the capital cost of the services shall be recovered. The ultimate aim is for a full cost recovery.

12.2 Appropriate criteria in order to apply the "polluter pays" principle shall be established.

12.3 Different charges for different areas may be applied. This shall be assessed for each geographical area as a function of end uses and effluent quality and will be subject to economic and social considerations.

12.4 Because of the limited financial resources available to Government of Jharkhand, setting investment priorities in wastewater will be compatible with government investment plans.

12.5 Criteria for prioritizing investments in the wastewater sector shall take into account the current and future needs of the state, needs to expand wastewater systems in urban areas and to provide wastewater systems to smaller towns and villages.

12.6 Priorities of wastewater projects shall not be disconnected from water supply projects and urbanization in general. Decisions will be made concerning them to attain optimum solutions to the need for services, availability of finance and availability of trained manpower.

12.7 Treated effluent shall be priced and sold to end users at a price covering at least the operation and maintenance costs of delivery.

12.8 It is the intention of the Government, through private sector participation, to transfer management of infrastructure and services from the public to the private sector, in order to improve performance and upgrade the level of service.

12.9 The role of the private sector will expand with management contracts, concessions and other forms of private sector participation in wastewater management.

12.10 The concepts of Built Operate Own/Built Operate Transfer shall be entertained, and the impact of such concepts on the consumers shall be continually addressed and negative impacts mitigated.

12.11 The private sector role in reuse of treated effluent shall be encouraged and expanded.

12.11.1 The costs will depend on the system/technology adopted for collection of sewerage and treatment and the administration costs. It is important that the full cost of the service is assessed for each urban area instead of adopting a typical cost assessment. The full cost shall cover the following:

12.11.1.1 Institutional aspect of the sanitation service e.g. the management information systems, accountancy and finance management, billing and collection, customer services, etc. and oversight activities.

12.11.1.2 Operating, maintaining (on a planned maintenance basis), repairing replacing and extending sanitation service physical infrastructure.

12.11.1.3 Keeping updated infrastructure and customer data on a GIS base.

12.11.1.4 Managers, staff, vehicles, equipment and consumables associated with above.

12.11.1.5 Consumable like chemicals etc.

12.11.1.6 Power charges.

12.11.1.7 Spare Parts.

12.11.1.8 Any other O&M contract amount

12.11.2 The urban local bodies are proposed to have following sources funds for O&M :-

12.11.2.1 The O&M cost will be met from the Government grants and contribution of the beneficiaries.

12.11.2.2 Revenue from sale of treated waste water.

The government in town policy shall include the provision of the recovery of full capital cost of lying sewerage system and prorate cost of STP for new colonies. It shall be mandatory for the ULBs to adhere to minimum 20% reuse and recycling of treated waste water. The treated waste water may be sold at a rate as decided by adopting transparent procedure as decided by State Government.

12.12 Public Private Partnership (PPP)/Engineering Procure Construct (EPC) and Operational &Maintenance (O&M) Contract

As there is budget constraint from the Central and the state side the option of the Sewerage Project through Public Private Partnership (PPP) will be explored. In case the PPP mechanism is not workable then the EPC mechanism will be explored and long term O&M Contract will be done.

13. ON STANDARDS, REGULATIONS AND QUALITY ASSURANCE

13.1 Particular attention shall be focused on adopting and enforcing effluent and sludge standards for municipal and industrial wastewater treatment plants and for discharges from industries, laboratories, hospitals, slaughterhouses and other businesses.

13.2 Extensive and comprehensive monitoring programs shall be developed. Influent to and effluent from the plants and throughout watercourses shall be measured and monitored against all appropriate parameters to ensure that public health objectives and treatment efficiency goals are attained.

13.3 Observation wells shall be installed near the treatment plants to monitor groundwater quality where necessary, and to mitigate adverse impacts where and when needed.

13.4 Data collected from the monitoring process shall be entered and stored, processed and analyzed through computer software, and results published periodically.

13.5 Roof and storm water connections to public sewers shall be prohibited. Collection of storm water shall be done separately and will be the subject of water harvesting.

13.6 Effluent and sludge standards for the disposal of hazardous liquid wastes shall be defined to ensure the safe disposal of such wastes.

13.7 State Pollution Control Board/ Central Pollution Control Board regulations for disposal norms shall be mandatory.

13.8 Industrial waste water is not allowed to disposed off in the sewer line. ULB can issue notification for penalties to be imposed on the such industrial units.

13.9 Laboratories shall be maintained and properly equipped to provide services and reliable data needed to ensure enforcement of and adherence to standards and regulations.

14. ON LEGISLATION AND INSTITUTIONAL ARRANGEMENTS

14.1 Legislation and institutional arrangements for the development and management of wastewater shall be periodically reviewed. Gaps shall be filled, and updating of the institutional arrangements with parallel legislation shall be made periodically to cope with varying circumstances and for this government shall notify an agency giving full power to take necessary action in this matter.

14.2 The role of the Government shall be fine-tuned and its involvement reduced to be regulatory and supervisory. Involvement of the stakeholders in wastewater management and support shall be introduced and expanded.

14.3 On Public Awareness

14.3.1 The public shall be educated through various means about the risks associated with the exposure to untreated wastewater and the value of treated effluents for the different end uses.

14.3.2 Programs on public awareness shall be designed and conducted to promote the reuse of treated wastewater.

14.3.3 Public awareness campaigns shall also be waged to educate the public on the importance of domestic hygiene, wastewater collection, treatment and disposal.

14.3.4 It is observed that the system is dependent on the appreciation of the beneficiaries to the advantages and importance of the system to them and thereby working together towards making it successful. The co-operation is vital for following areas:

14.3.4.1 Protecting the system from getting choked due to entry of extraneous material in the sewer system. A vigilant public will help prevent this.

14.3.4.2 The sewerage system yield full benefits or disease protection when there is 100% connectivity.

14.3.4.3 It is important that the beneficiaries appreciate the benefits and pay for their upkeep. The systems require proper upkeep and the cost associated with maintenance and upkeep should at least be recovered from the beneficiaries. The principal of the polluter pays will be adopted only by an enlightened and participating public.

14.3.5 A conscious campaign has to precede the planning and implementation of the sewerage Systems. ULB, Non Government Organizations and local neighborhood committees could give the process a thrust.

14.3.6 A public participation process will not only aid in identifying potential consumers but also serve as a public education program. Potential users will be mainly concerned with the quality of reclaimed water and reliability of its delivery and the constraints in using reclaimed water. Also, connection costs or additional sewerage treatment cost might affect their ability to use the product. Consultations with various stake holders will aid in structuring of tariff and discounts for adopting reuse technologies, awareness on dual piping system, water conservation and safety issues.

14.3.7 Municipal Bodies should decide and pass resolution regarding sewer connection charges. The provision should be widely publicized

14.3.8 Series of 'Sewer connection camps' may be organized. The time and venue should be publicized widely to inform residents. The days, time and venue should be to suit the convenience of public.

14.3.9 Ensure that all Government offices and schools are connected.

14.4 On the Human Resources Development & On Research and Development:

14.4.1 Capabilities of human resources in the management of wastewater shall be enhanced through training and continuous education. Work environment shall be improved and incentives provided.

14.4.2 Establishment of State Water & Waste water Training Center at state level. It will help in training of human resources in this sector.

14.4.3 Human resources performance will be continually appraised in order to upgrade capabilities, sustain excellence and provide job security and incentives to qualified individuals with excellent performance.

14.4.4 Applied research on relevant wastewater management topics shall be adopted and promoted. Topics such as the transfer of wastewater treatment technologies, low cost wastewater treatment technologies, reduction of energy consumption and others will receive adequate support.

14.4.5 Cooperation with specialized centers in the country and abroad shall be advanced, and raising of funds for this purpose shall be supported.

14.4.6 Transfer of appropriate technology suited for local conditions will be a primary target for the development activities and for adaptive research.

14.5 On Selected Priority Issues

14.5.1 To the extent that design capacities of wastewater treatment plants permit, priority of collection and house connections shall be accorded to expansion of urban areas served by treatment facilities. Users willing to contribute to the cost of the services in addition to fees and charges set by laws and regulations shall also be given priority.

14.5.2 Where design capacities of treatment facilities and of conveyance systems are approached or exceeded, priority shall be given to the expansion of such capacities.

14.5.3 Priority shall be accorded to situations and locations where waste-water disposal practices threaten the environmental integrity of freshwater resources, and where performance of cesspools and percolation pits pollute underground water aquifers.

More awareness campaigns will help to spread the work. The civic body should make it mandatory for new constructions to have a separate system to collect grey water.

15. OPERATION AND MAINTENANCE

There are several important factors that need to be considered when planning wastewater plants and options which will have a direct impact on O&M and monitoring. Since O&M aspects are important for the overall long-term success of the programme, O&M planning, including the financial provision of funds, should be included in the terms of references for the design of each plant. Furthermore, the O&M plan should be reviewed and approved alongwith engineering designs and specifications, including the operation and maintenance cost:

15.1 location of the wastewater treatment plants and its proximity to residential areas;

15.2 volumes and schedules of wastewater collection;

15.3 degree of mechanisation of technologies; and

15.4 final enduse or disposal of reuse

15.5 running it on PPP mechanism and charging the different users

16. STATE-LEVEL IMPLEMENTATION STRATEGY

16.1 State Urban Development Agency will develop and issue a Wastewater Implementation Strategy and Plan Guidelines. These Guidelines will provide an overall state-level framework, objectives, timelines and implementation plans to the ULBs. The Implementation Strategy will cover aspects such as implementation targets, framework for engagement of the private sector, training and capacity building, behavior change and social communication, M&E framework, specific roles and responsibilities of various entities, guidelines to develop ULB-level plans, and funding mechanisms.

16.2 ULB-specific Wastewater Strategy and Action Plan conforming to the State Policy will be developed by each ULB based on the State Faecal Sludge & Septage Management Implementation Strategy and Plan Guidelines.

16.3 How the policy will be executed in the in the cities/towns. Three phase approach will be designed to implement the policy.

16.3.1 In the financial year 2017-18 it will be implemented in all the notified Nagar Nigam.

16.3.2 In the financial year 2018-19 it will be implemented in all the notified Nagar Parisad.

16.3.3 In the financial year 2019-20 it will be implemented in in all the notified Nagar Panchayat.

All efforts will be done to follow the execution method outlined above for the cities towns, however, depending upon the centre/state programme and budget availability the cities/ towns might be chosen from any category in any financial year. Due to environmental factors the cities/towns may also be chosen out of these to implement the plan.

17. MONITORING & EVALUATION

17.1 At the state level, State Urban Development Agency (SUDA)/ Jharkhand Urban Infrastructure Development Corporation (JUIDCO) will adopt San-Benchmark framework for revised service level benchmark for sanitation that assess performance of citywide waste water recycling and sewage water treatment.

17.2 State Urban Development Agency (SUDA) / or JUIDCO will develop an M&E framework to measure cities' performance, and also devise data collection and reporting systems using indicator framework developed for San-Benchmark. This will be aligned with the 14th Finance Commission condition of publishing the service level benchmark to avail performance grant. UI.Bs will develop robust reporting format to track compliance of the various stakeholders with outcomes and process standards.

17.3 A cell will be created inside JUIDCO to monitor and evaluate the wastewater management operation. The cell will be created by funds from external agency funding or from the funds of 14th finance commission or through the state budget.

17.4 A Management Information System (MIS) will be developed accordingly to monitor the progress.

18. TAX INCENTIVE

The tax incentive will apply in following conditions:

18.1 All the Individual Households of RWAs will treat their waste water in a decentralised manner and reuse it inside their colonies as permissible will get a rebate of 10% in the property tax.

18.2 All the new apartments which will be constructed and compulsory treat and reuse the treated waste water in their apartment, will get a 10% rebate of 10%of the construction permit fee, or Rs. 2,00,000/- (Two lakhs) whichever is less.

18.3 All the new malls, big hotels, industries, clubs, colleges, universities, hospitals, sports stadiums etc. which will be constructed will compulsory treat and reuse the treated water. In doing so they will get a rebate of 10 % of the construction permit fee, or Rs. 2,00,000/- (Two lakhs) whichever is less.

18.4 A separate head of the tax namely called 'Waste Water Tax' will be created which may be levied in the property tax for the operation and maintenance of the sepatge.

19. POLICY EVALUATION:

19.1 Policy may be reviewed as and when required for assessing its effectiveness and making changes if necessary.

19.2 This policy shall come into force from the date of issue of this resolution.

20. POWER OF THE STATE GOVERNMENT

20.1 Notwithstanding anything contained in the foregoing paragraphs of the Jharkhand Waste Water Policy, 2017 the State Government by issuance of notification in the official gazette may amend or withdraw any of the provisions and / or the schemes mentioned herein above.

20.2 Interpretation - Should any doubt arise as to the interpretation of any of the provisions of these Rules, the matter shall be referred to the Urban Development and Housing Department, whose decision thereon shall be final.

Order: It is hereby ordered that the copy of this resolution be published in the Special Gazette and wide publicity be given and circulated among all Department/ Head of the Department.

By the order of the Governor of Jharkhand,

(Arun Kumar Singh)
Principal Secretary to Government

Memo No-Suda/Amrut/ Waste Water-Policy/38/2017/1899 Ranchi, Dated...27/4/17

Copy to : Copy of the resolution forwarded to the Superintendent, Government Press, Jharkhand, Ranchi for publication in the forthcoming issue of Government Gazette/Nodal officer, E-Gazette, Urban Development and Housing Department, Government of Jharkhand for information and necessary action.

Principal Secretary to Government

Memo No-Suda/Amrut/ Waste Water-Policy/38/2017/1899 Ranchi, Dated...27/4/17

Copy to : P.S to Minister, Urban Development and Housing Department/ All Additional Chief Secretary/ Principal Secretary/Secretary, Govt of Jharkhand/All Divisional Commissioners, Jharkhand/Director, SUDA / Director DMA/All Deputy Commissioners, Jharkhand / All Officers, UD&HD/ Municipal Commissioners/ Executive Officers/ Special Officers, urban local bodies for information and necessary action.

Principal Secretary to Government

Annexure – 2

RANCHI MUNICIPAL CORPORATION, RANCHI

{ENGINEERING SECTION}
KUTCHERY ROAD, RANCHI, PIN – 834001
e-mail :- support@ranchimunicipal.com

LETTER No.- 350(S&D) DATED :- 02/08/19.

From,

Municipal Commissioner
Ranchi Municipal Corporation,
Ranchi.

To,

Secretary to Government
Urban Development & Housing Department.

Sub:- **Regarding Submission of the action plan for utilization of treated sewage water from the under construction STP under RMC.**

Ref:- Your Letter No- 237 date-25-07-2019

Sir,

This has the reference of the said letter No- 237 date- 25-07-2019 through which we have been directed to submit the action plan for utilization of treated sewage water from upcoming 37 MLD Capacity STP under zone-I
The following is the status and proposed action plan for the treated sewage water from 37 MLD STP under construction.

(a) Status of Present construction of STP including SPS & Sewer lines - 45% Completed
(b) Expected date of completion - March 2020
(c) Regarding utilisation of treated sewage water, several round of meetings with NTPC Patratu has been held.

NTPC has requested for getting the entire 37 MLD treated water for their project at NTPC site patratu.

(d) On last meeting with them on 18-07-2019 following action plan was decided.
(e) NTPC will request JUIDCO for carrying deposit work in laying pipe line from, existing STP site to their plant site.
(f) NTPC will appoint a consultant of repute for DPR work and accordingly they will deposit the money with JUIDCO.
(g) NTPC requirement for this water will be after 2 to 3 years, all infrastructure will be readied in this period.
(h) RMC will ensure secondary treated water for which tariff will be decided and paid to RMC by NTPC.
(i) NTPC will be responsible for tertiary treated water required for their plant.

This is for your information and action please.

Yours faithfully

Municipal Commissioner
Ranchi Municipal Corporation, Ranchi

स्वच्छ भारत
एक कदम स्वच्छता की ओर

Government of Jharkhand
Urban Development and Housing Department

Minutes of Meeting of discussion on Patratu Vidyut Utpadan Nigam Ltd. (PVUNL) proposal of utilization of the entire 37.5 MLD of treated sewage water produced from the under construction STP at Ranchi under RMC held on 18.07.2019 at 12:00 Hrs. under the Chairmanship of Secretary, UD&HD, Govt. of Jharkhand.

Attendance: Enclosed.

The Meeting started with a welcome note from the Secretary, UD&HD.

1. GM (Projects), NTPC has briefed the proposal of PVUNL of intending to use treated sewage water from RMC's upcoming 37.5 MLD STP at Bargai, Ranchi for its under-construction Power Plant at Patratu for Non-potable water applications.

2. PVUNL requires tertiary treated sewage water in place of secondary treated sewage water for which the current under construction STP is designed.

3. PVUNL requested the RMC/UD&HD to do the laying of pipeline and installation of Tertiary Treatment Plant on behalf of PVUNL and all the cost (both Capex & Opex) involved in installation of tertiary treatment plant and laying of pipeline for supply of treated sewage water from STP to the Plant shall be borne by PVUNL.

4. Municipal Commissioner, RMC informed that pipeline from the STP site to Patratu Thermal Power Plant involves laying outside the Ranchi municipal boundary therefore he suggested to involve JUIDCO in the planning and execution of all the necessary infrastructures required to supply treated sewage water from STP to the Plant. It was agreed upon by everyone.

5. Secretary directed PVUNL, RMC & JUIDCO to jointly prepare the Terms of Reference (ToR) that should cover the complete planning, topographical survey, land identification, land acquisition plan, assistance in applying for various clearances (like Environmental, Railway, Road, Forest), Impact assessments, detailed estimate, BOQ etc. based upon which JUIDCO can appoint the Consultant for preparation of DPR and to take action for all approvals for its execution.

   (Compliance: PVUNL, RMC and JUIDCO)

6. PVUNL wants to sign a formal agreement with RMC and JUIDCO in which Secretary directed the PVUNL to discuss with RMC & JUIDCO and accordingly submit the draft agreement format that should be inline with the agreements that has already been done by NTPC with other Municipal Corporations.

   (Compliance: PVUNL)

7. Secretary informed PVUNL that after submission of Draft Agreement format, the approval of Hon'ble Minister, UD&HD on the proposal will be taken and thereafter further necessary action may be taken in this regard.

The meeting ended with vote of thanks.

19/7/19

(Ajoy Kumar Singh)
Secretary to Govt.

SMCG/UD&HD/Supply of treated water to PVUNL/2019/25...229.....date: 19/07/19

Copy To:- Municipal Commissioner, RMC/ DC, Ramgarh/ DC, Ranchi/Project Director (Technical), JUIDCO Ltd./GM (Project), NTPC/ All the representatives present in the Meeting.

19/07/19

Deputy Director, SUDA

पतरातु विद्युत उत्पादन निगम लिमिटेड
PATRATU VIDYUT UTPADAN NIGAM LTD.
(A subsidiary of NTPC in Joint Venture with JBVNL)
पतरातु / PATRATU

सुदर्शन चक्रबर्ती
मुख्य कार्यपालक अधिकारी
Sudarsan Chakrabarti
Chief Executive Officer, PVUN

Ref: 9585\999\STP-01/

Date: 22.06.2019

27 JUN 2019
1433

To,
The Secretary,
Urban Development
Govt. of Jharkhand, Ranchi

Subject: Supply of Treated Sewage water from STP, Ranchi of RMC to Patratu (3x 800 MW) STPP Plant of PVUNL

Dear Sir,
Patratu Vidyut Utpadan Nigam Ltd (PVUNL), a Joint Venture Company of NTPC Ltd. & JBVNL (Jharkhand Bijli Vitran Nigam Ltd) is constructing a 3 x 800 MW Coal Fired Power Plant at Patratu (PSTPP) situated in the Ramgarh District of State Jharkhand.

The water requirement of 27 Cusecs for the proposed Power plant is envisaged to be met from Patratu Dam on Nalkari River and the related work for the same is under way.

However, as per Government of India Guidelines and also one of the conditions made in Environment Clearance for Patratu Super Thermal Power Project at Patratu, PVUNL needs to explore the possibilities of using Treated sewage water from the Sewage Treatment Plant of Municipality / local bodies / similar organizations located within 50 km radius of the Power project to minimize the water drawl from surface water bodies.

In view of the above, NTPC / PVUNL approached Ranchi Municipal Corporation (RMC) in Oct-2016 to explore the possibility of using Treated sewage water from its upcoming 37.5 MLD STP at Bargai Ranchi.

RMC in the said meeting agreed to supply the secondary Treated sewage water to PVUNL.
Subsequently, a few rounds of discussions (the latest discussions held in February 2019 and in first week of June 2019) between PVUNL and RMC have taken place regarding detailed modalities / formal agreement with respect to the said work. However, since the cross-country pipeline from the said STP at Ranchi to Patratu Thermal Power Plant involve considerable length (approx. 50 Kms which will need a survey) criss-crossing various municipal / civic areas & districts, it is thought prudent to approach your good office regarding the matter.

Contd. page ..2/-

Office: Patratu Vidyut Utpadan Nigam Limited, Patratu, P.O: PTPS Patratu, Distt. Ramgarh, Pin - 829119 (Jharkhand) Tel. No. 06553-286031, Email: sudarsanchakraborty@ntpc.co.in

The salient points of PVUNL's proposal regarding the said work are brought out below for your kind consideration:

- PVUNL intends to use treated sewage water from RMC's upcoming 37.5 MLD STP at Bargai (Ranchi) for its under construction Power Plant (3X800 MW) at Patratu for Non-potable water applications.
- Further, in line with Draft Model Agreement prepared by CEA (Central Electricity Authority), Ministry of Power, GOI for use of Municipal sewage treated water for non-potable use by power industry/plant, PVUNL requested RMC to look in to the possibility of providing Tertiary treated sewage water to PVUNL in place of secondary Treated sewage water. It may also be noted that cost of Tertiary treatment plant (which is an additional requirement for use of treated water in power plant and can be installed at either at STP end or at Power plant end) both Capex and Opex would be borne by PVUNL.
- PVUNL is to consume the entire 37.5 MLD of treated water from the STP.
- PVUNL request RMC/ Ministry of Urban development (MOUD), GOJ to provide treated water to PVUNL at our Plant's door-step. We request RMC/ MOUD(GOJ) to do this job on behalf of PVUNL on deposit work basis i.e. entire cost (both Capex and Opex) towards transportation of treated sewage water to our plant premises shall be borne by PVUNL.
- The cost of supply of treated water (Capex and Opex) associated with entire work pertaining to transportation of treated sewage water to plant end will be duly approved from CERC (Central Electricity Regulating Authority). The cost will be discovered through transparent bidding process by RMC/MOUD(GOJ) either in EPC mode or PPP mode in line with the model followed in Municipalities already in other states for NTPC.
- The minimum period of agreement for supply of treated sewage water shall be for 25 years from the date of start of operation & commencement of supply of treated sewage water to PVUNL by RMC. Renewal of agreement beyond 25 years shall be on mutually agreed terms.

Kindly note since the construction of the project has already been started since March 2018, the transmission pipeline works needs to be started at the earliest.

In view of the above, we request your kind support and direction for execution of the transmission pipeline works by RMC/MOUD(GOJ) on deposit work and an early confirmation in this regard will be highly appreciated.

Subsequently, a formal agreement between RMC/MOUD(GOJ) and PVUNL can be signed at any convenient time as has been done with other States.

With Warm Regards.

(Sudarsan Chakrabarti)
Chief Executive Officer, PVUNL

RECORD NOTES OF DISCUSSION

Apreliminary discussion was held between Ranchi Municipal Corporation, Ranchi and NTPC limited on 14th October 2016 at the office of Municipal Commissioner RMC -Ranchi on the issue of providing Sewage treated Water from Ranchi City Sewage Treatment Plant for NTPC - Patratu STPP (3x800 MW) project.

Presence

Ranchi Municipal Corporation, Ranchi	NTPC limited
Shri Prashant Kumar, IAS,	Soumitra Bhattacharyya,
Municipal Commissioner	AGM(PE – C&I), Proj Manager(Engg)
	EOC NOIDA
Shri Suresh Paswan, Chief Engineer	M.K. Asthana,
	AGM(PE-Mech, WS), EOC NOIDA
Shri Bijay Kumar Bhagat, Superintending Engineer	
Shri U.N. Tiwary, Executive Engineer	

Followings are the record notes of discussions in brief

1 NTPC informed that as per the Government guidelines, NTPC needs to explore the possibilities of using Sewage Treated Water from STPs in Ranchi City for the upcoming 3x800 MW Patratu STPP.

2 The preliminary date sought by Municipal Comissioner, RMC- Ranchi about quantity of water, expected water quality (chemistry), preliminary source of water etc. for the proposed units (3x800MW) was provided by NTPC.

3 Municipal Commissioner, RMC-Ranchi informed that they have already awarded the contract of sewage treatment work to M/s Jyoti buildtech – Lucknow and work on several fronts in different parts of Ranchi is in progress.

The land where the Sewage Treatment Plant will come is already acquired. It will come at Bargai (near Booty Road) and demarcation of land is already done. The proposed location was visited by NTPC along with engineers of Municipal Corporation of Ranchi

Municipal Commissioner, RMC, Ranchi further informed that the proposed Sewage Treatment Plant is of 37.5 MLD capacity and expected to be ready by 2018 and they are ready to provide Sewage Treated Water (after Secondary Treatment) to desired chemical quality to NTPC. They further informed that the economics of water treatment will be further worked out by them and the same shall be further discussed with NTPC

4 NTPC requested RMC to set up the tertiary treatment plant as required based on the secondary treatment plant output quality for meeting the water quality requirement of power plant make up at STP complex only and also requested RMC to lay the cross country pipeline of tertiary treated water from STP complex to the doorstep of Patratu Station of NTPC necessary CAPEX and OPEX towards the same will be borne by NTPC. Further economics regarding this will be discussed between NTPC and RMC for drawing up the final agreement and terms and conditions.

Hence NTPC requested RMC to float a separate open tender for TTP and associated delivery pipelines and pumping also to arrive at the discovered rate of water per KL basis to be charged by RMC to NTPC. (NTPC needs this for taking up suitably subsequently with CERC as per the gazette notification for granting pass 'through in the electricity tariff to be charged from the consumer)

5 Municipal Commissioner, RMC suggested that it will be better if NTPC takes the secondary treated water through pipeline to their premises and do the tertiary treatment in their premises. Otherwise, the population on the way will tap tertiary treated water for drinking purpose causing loss to NTPC. Also it will be proper that NTPC does the pipeline laying work and erection of TTP on its own as it has better project handling and O&M capabilities.

RMC would like to charge NTPC for secondary treated sewage water based on mutual understanding and financial modelling.

Municipal Commissioner
Ranchi Municipal Corporation, Ranchi

Annexure - 3

कार्यालय, नगर निगम, आदित्यपुर

पत्रांक 2206

प्रेषक,

कार्यपालक पदाधिकारी
नगर निगम, आदित्यपुर।

सेवा में,

श्री अमीत कुमार
परियोजना निदेशक,
एस0एम0सी0जी0, झारखण्ड।

दिनांक 16.7.19

विषय : Regarding submission of the action plan or utilization of treated waste water from the STPs.

प्रसंग : भवदीय पत्रांक 1185 दिनांक 25.06.19।

महाशय,

उपर्युक्त प्रासंगिक विषय के संबंध में कहना है कि action plan for utilization of treated waste water from the STPs से संबंधित मांगी गई प्रतिवेदन तैयार कर पत्र के साथ संलग्न कर भेजी जा रही है।

सादर सूचनार्थ समर्पित।

अनु0 : यथोक्त।

विश्वजीत मुखर्जी
16/7/19
कार्यपालक पदाधिकारी
नगर निगम, आदित्यपुर

16-7-19

PROPOSED STRATEGY FOR REUSE OF TREATED SEWAGE WATER IN ADITYAPUR MUNICIPAL CORPORATION

Sewerage System in Adityapur Municipal Corporation

In the absence of a sewerage system, the mode of disposal of waste water consists of septic tanks followed by soak pits or open drains for release of septic tank effluent. The surface drains are basically storm water drains and indiscriminate disposal untreated septic tank effluent in to the storm water drainage system results in pollution of the surface water bodies and ground water. The Adityapur Municipal Corporation is proposing to construct STPs under AMRUT Scheme for effective abatement of pollution of River Swarnarekha and Kharkai and its ecological rejuvenation through release of minimum flows in the river. The designs conform to the NGRBA guidelines.

After a techno-economic feasibility study, a partly decentralized system is adopted consisting of 4 MLD STP for Zone-1, 20 MLD STP for Zone-2, 10 MLD STP for Zone-3 and 2 MLD STP for Zine-4. Sequential Batch Reactor (SBR) technology is adopted for the STPs.

Reuse of Treated sewage

As per the SLBMs defined by MoHUA, 20% reuse or recycling of the treated sewage is to be attained. In the present project it is proposed to reuse/ recycle up to 80% of the treated sewage. The estimated capacity of treated water reuse is 3200 cu.m at 4 MLD, 16000 cu.m at 20 MLD, 8000 cu.m at 10 MLD and 1600 cu.m at 2 MLD plant. The recycling is proposed to be done through water tankers for which a pumping station and 20 water tankers are required along with adequate manpower to operate the facility. The O&M revenue model indicates that by pricing the recycled water at reasonable rate, the maintenance expenditure of the STPs can be fully recovered.

The targeted application of recycled water is as follows :

1. Adityapur Municipal corporation for watering parks and gardens within the Municipal Corporation limits. The supply will be through water tankers of 5000/10000 liter capacity.
2. Local residential communities and institutions for gardening of their landscape zones. These include playgrounds, educational institutions, commercial establishments and residential colonies. The supply will be through water tankers of 5000/10000 liter capacity.
3. For flushing of toilets and urinals at public place, commercial establishments, educational and goverement institution. The supply will be through water tankers 5000/10000 liter capacity into specifically constructed sumps at the sites.
4. For industrial processes and construction activities the supply will be through a specially laid pipeline or water tankers.

Supply of recycled water to various sectors is likely to be as shown below:

1. Commercial establishments : 5%
2. Parks and Gardens: 10%
3. Government establishments: 5%
4. Educational establishment: 5%
5. Educational establishment : 5%
6. Industries: 70%

15-1-19

Annexure – 4

Letter No.: SPMG/UD&HD/NGT/REUSE/2019/16/.342.

Govt. of Jharkhand

Urban Development & Housing Department

From,

Ameet Kumar, IAS
Director, SUDA,
Jharkhand.

To,

Project Director (Technical),
JUIDCO Ltd., 3rd Floor, Pragati sadan,
Ranchi-834001, Jharkhand

Ranchi/Date 22/10/19...

Sub: Regarding preparation of Action Plan for utilization of treated waste water from the under construction STPs of Adityapur Sewerage Project.

Ref: Hon'ble NGT Case OA No. 148/2016 (MA no. 686/2017) matter of Mahesh Chandra Saxene Versus South Delhi Municipal Corporation &Ors. order dated 27.08.2019.

Sir,

With reference to the above-mentioned subject, in the matter OA No. 148/2016 (MA no. 686/2017) on the Hon'ble NGT Court regarding **"Utilization of treated waste water from the STPs"**. The State has submitted the Action Plan, that was taken up by the Hon'ble Court on dated 27.08.2019.

As you are aware with the fact that, under AMRUT scheme, the construction of 4 units of total 36 MLD capacity STPs at Adityapur is under construction and Since, JUIDCO is involved in the construction of Sewerage system at Adityapur from the beginning of the project and a full fledge team has also been deputed at site for the successful execution of work at site.

Therefore, It is requested to give necessary directions to your team to coordinate with the ULB, executing agency, PMC team of M/s TCE Ltd. & Industry Department and organize a meeting with the Industrial units currently operational in Adityapur Industrial Cluster and aware them on usage of treated waste water from the STPs in their respective Industrial units.

The response of the Industrial units will be submitted to the undersigned within one month.

This may please be given top most priority.

Enclosure: A/A

Yours faithfully,

22/10/19

(Ameet Kumar)
Director.

Memo No.:- SMCG/UD&HD/NGT/REUSE/2019/16/342 Ranchi, Date:- 22/10/19

Copy to:-Executive Officer, Adityapur Municipal Corporation / PMC Team of M/s TCE Ltd./Executing Agency directed to assist JUIDCOon arranging the meeting.

22/10/19

Director

Annexure – 5

साहिबगंज नगर परिषद् कार्यालय, साहिबगंज।

Email :- nagarparishadsahibganj@yahoo.in

पत्रांक 1861 /न0प0,

प्रेषक,

कार्यपालक पदाधिकारी,
साहिबगंज नगर परिषद्।

प्रेषित,

परियोजना निदेशक,
एस0एम0सी0जी0,
नगर विकास एवं आवास विभाग,
झारखण्ड सरकार, रांची।

साहिबगंज, दिनांक 30/07/2019

विषय :– STP से उपचारित अपशिष्ट जल के उपयोग की कार्य योजना समर्पित करने के संबंध में।

प्रसंग :– भवदीय पत्रांक – SMCG/UD&HD/NGT/REUSE/2019/16/183 Ranchi, Date - 25.06.2019

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में साहिबगंज नगर परिषद् क्षेत्रान्तर्गत STP से उपचारित अपशिष्ट जल के उपयोग की कार्य योजना इस पत्र के साथ संलग्न कर समर्पित की जा रही है।

भवदीय को आवश्यक कार्रवाई हेतु समर्पित।

विश्वासभाजन

30/7/19

कार्यपालक पदाधिकारी,
साहिबगंज नगर परिषद्।

D/: S.hari Office order प्लास्टिक की नहीं कोई शान!! मित्र दो इसका नाम निशान !!

PROPOSED ACTION PLAN FOR UTILIZATION OF TREATED MUNICIPAL WASTE WATER

1. **Agricultural Reuse:**
   - i. Availability of suitable irrigation fields in the vicinity of the 5MLD and 7MLD capacity plants,
   - ii. Survey of the agricultural area and crops to be irrigated,
   - iii. Construction of reservoir for the storage of treated water,
   - iv. Supply of Water to agricultural Area through drain/pipeline/tankers.
   - v. Prior to allocation of treated water for irrigation purposes in any area, soil hydraulic tests for those areas, water requirements for the crops/vegetation in the respective area and water quality of irrigation water to be used in those respective areas according to these tests should be computed. *(Treated Water Parameters attached)*

2. **Environmental/Recreational Reuse:**

   The treated water shall be used by Sahibganj ULB for the following applications in their administrative boundaries:
   - i. Maintenance of parks, gardens and developing landscaping. (Ganga Vihar Park and Sidhu Kanu Stadium),
   - ii. Rejuvenation of ponds and streams for recharging ground water during lean seasons,
   - iii. Water Supply for emergency purposed like Fire Brigade etc.

3. **Construction Purposes:**

   Sahibganj ULB may propose to use the treated water for the following construction activities:
   - I. Supply of treated water to the new construction sites/developing area through tankers against a fixed predetermined charge,
   - ii. Location for setting up filling stations for treated water in tankers/lories shall be developed after assessment of the demand at local level.
   - iii. Laying of special supply line for treated water in developing areas/new localities if found feasible,
   - iv. Stop supply of fresh water once the above infrastructure is functional and found satisfactory by the user.

4. **Dual Water Supply System in Houses/Offices/Business Establishments:**
   - i. Provision of dual water pipeline; independent of each other, one for potable water supply and another for supplying treated water,
   - ii. Treated water shall be used for flushing and watering the lawns/gardens,
   - iii. Local ULB shall make and endeavor to create conveyance network for supplying treated water to institutional areas, business districts or areas having large numbers of such users to cater to their need.

PROPOSED USES OF TREATED WATER IN SAHIBGANJ

Sahebganj is the only district in Jharkhand through which River Ganges flow. The National Thermal Power Corporation(NTPC) Ltd. plant at Kahalgaon was identified for using the Treated Waste Water, however the plant is located more than 50 Kms away from the Sahebganj town hence was not viable.

It has been planned by the state government to use the treated water for the below identified areas:

Railway Junction: Sahibganj is on the Sahibganj Loop of Eastern Railway.[6] This loop line branches off the main line from Howrah at Khana Junction, goes through Bolpur (Shantiniketan), Rampurhat, Pakur, Sahibganj, Bhagalpur, Jamalpur before meeting the main line again at Kiul Junction. It has been planned to re-use the treated water for the water requirments such as washing, flushing, maintenance of the railway junction

Crusher Units: Sahebganj and its periphery has many stone crushers. The treated water shall be used against the water requirements of theses crusher such as sprinkling of the dust in the crusher.

Urban Local Bodies(ULBs): A large portion of the treated water is planned to be used for against the water requirements of the ULBs. The treated water shall be used for Solid Waste Management(SWM) plant, horticulture, maintenance of parks, public toilet flushing and other construction activities in the town.

Annexure - 6

Letter No.: SPMG/UD&HD/NGT/REUSE/2019/16/.343

Govt. of Jharkhand

Urban Development & Housing Department

From,

Ameet Kumar, IAS
Director, SUDA,
Jharkhand.

To,

Project Director (Technical),
JUIDCO Ltd., 3rd Floor, Pragati sadan,
Ranchi-834001, Jharkhand

Ranchi/Date 22/10/19

Sub: Regarding preparation of Action Plan for utilization of treated waste water from the STPs of Sahibganj NP.

Ref: Hon'ble NGT Case OA No. 148/2016 (MA no. 686/2017) matter of Mahesh Chandra Saxene Versus South Delhi Municipal Corporation & Ors. order dated 27.08.2019 and Letter no. 193 dated 03.07.2019

Sir,

With reference to the above-mentioned subject, in the matter OA No. 148/2016 (MA no. 686/2017) on the Hon'ble NGT Court regarding **"Utilization of treated waste water from the STPs"**. The State has submitted the Action Plan, that was taken up by the Hon'ble Court on dated 27.08.2019.

Since, JUIDCO is involved in the construction of Sewerage system at Sahibganj from the beginning of the project and a full fledge team has also been deputed at site and currently assisting the agency.

As already requested earlier vide letter no. 193 dated 03.07.2019 on which no compliance is received till date, It is once again requested to give necessary directions to your team to coordinate with the ULB, executing agency & PMC team of M/s Tractabel and prepare the action plan on utilization of treated waste water from the STPs at various possible options viz. Horticulture, Agriculture, rejuvenation of water bodies, Industrial, Railways, Infrastructure projects etc. including the financial implication involved within **one month**, so that the same will be implemented on site after taking necessary approvals.
This may please be given top most priority.

Enclosure: A/A

Yours faithfully,

22/10/19

(Ameet Kumar)
Director.

Memo No.:- SMCG/UD&HD/NGT/REUSE/2019/16/.343. Ranchi, Date:- 22.10.19

Copy to:- Executive Officer, Sahebganj Nagar Parishad / PMC Team of M/s Tractabel /Executing Agency directed to assist JUIDCO team on preparation of Action Plan.

22/10/19

Director

(23)

Letter No.: SPMG/UD&HD/PMSK/110/2016/193.

Govt. of Jharkhand

Urban Development & Housing Department

From,

Ameet Kumar, I.A.S
Project Director,
SMCG, Jharkhand

To,

Shri R.K. Vasudev,
Project Director (Technical),
JUIDCO Ltd., 3rd Floor,
Pragati Sadan, Near Kutchery Chowk,
Ranchi-834001

Ranchi/Date. 03/07/19

Sub: Regarding Sahibganj Municipal waste water project the treated water reuse .
Ref: NMCG Do no. I-19012/10/2012-NMCG dated 17.06.2019 .

Sir,

The Sahibganj Municipal waste water project the treated water is to be discharged in the river Ganga as per approved DPR . To discharge treated effluent in the river Ganga through effluent channel currently the work was missing in current scope of work . You are requested to propose a cost effective effluent channel construction for the aforesaid project , which can be used to discharge the treated water in near by drain .

As per Jharkhand Waste water policy 2017, how the treated water can be reused in Sahibganj municipal area detail report is also required .

You are requested to direct the PMC of Namami Gange and the JUIDCO officials to comply the NMCG direction and propose a feasible work plan with details report for effluent channel construction and reused of treated water at Sahibganj municipal area .

Enclose- A/A.

Yours faithfully,

03/07/19

(Ameet Kumar)
Project Director.

Annexure-7

कार्यालय नगर पंचायत, राजमहल

पत्रांक : 685 /न0 पं0 दिनांक : 02/08/19

प्रेषक,

कार्यपालक पदाधिकारी,
नगर पंचायत,
राजमहल।

सेवा में,

सरकार के सचिव,
राज्य शहरी विकास अभिकरण
नगर विकास एवं आवास विभाग,
झारखंड, राँची।

विषय : NGT एवं न्यायालय से सम्बंधित मामलों में प्रतिवेदन समर्पित करने के संबंध में।

प्रसंग : भवदीय पत्रांक :– 1334 दिनांक :– 25.07.2019

महाशय,

उपर्युक्त प्रासंगिक विषयक कहना है कि नगर पंचायत, राजमहल का कोई मामला न्यायालय में लंबित नहीं है। NGT सम्बंधित प्रतिवेदन तैयार कर इस पत्र के साथ संलग्न कर सादर सूचनार्थ समर्पित।

अनु0 :– यथोक्त।

विश्वासभाजन

2.8.19

कार्यपालक पदाधिकारी
नगर पंचायत
राजमहल।

officiating in
02/08/19

NAGAR PANCHAYAT RAJMAHAL

Under the 'Mission clean Ganga' no untreated municipal sewage or industrial effluent would be allowed to be discharged into the river Ganga by the year 2020. In Rajmahal, total estimated sewage generation of the town in the year 2027 is expected to be 3.0 mld and in the year 2047 it is 4.35 mld. Currently, the sewerage and storm water system in Rajmahal is under-construction. It aims to provide a complete sewerage facility in the town for which required trunk/ branch/ lateral sewer network has been taken in this proposal.

To achieve the desired BOD & TSS levels the treated effluent from conventional Activated Sludge process, Moving Bed Bio Reactor and Extended aeration shall need further Treatment in the shape of sand filtration. To reduce the coliform level, disinfection of treated effluent through chlorination is proposed.

PROPOSSED ACTION PLAN FOR UTILIZATION OF TREATED WASTE WATER FROM THE STP

1. AGRICULTURAL REUSE:
   - i) Availability of suitable irrigation fields in the vicinity of the 3.5 MLD capacity plants;
   - ii) Irrigation of agricultural areas and in farming;
   - iii) Construction of reservoir for the storage of treated water;
   - iv) Supply of Water to agricultural areas through drain/pipe line/ tankers;
   - v) Prior to allocation of treated water for irrigation purposes in any area, soil hydraulic tests for those areas, water requirements for the crops/vegetation in the respective area and water quality of irrigation water to be used in those respective areas according to these tests should be computed. (Treated Water Parameters attached)

2. ENVIRONMENTAL/RECREATIONAL REUSE:
   The treated water shall be used by Rajmahal ULB for the following applications in their administrative boundaries:
   - i) Maintenance of parks, gardens and developing landscaping. (Sanghi Dalan Park And Sharan Park).
   - ii) Rejuvenation of ponds and streams for recharging ground water during lean seasons,

3. CONSTRUCTION PURPOSES:
   Rajmahal ULB may propose to use the treated water for the following construction activities:
   - i) Supply of treated water to the new construction sites /developing area through tankers against a fixed Pre-determine charge,
   - ii) Location for setting up filling stations for treated water in tankers/lories shall be developed after assessment of the demand at local level.
   - iii) Laying of special supply line for treated water in developing areas /new localities if found feasible,
   - iv) Stop supply of fresh water once the above infrastructure is functional and found satisfactory by the user.

4. DUAL WATER SUPPLY IN HOUSES/OFFICES/BUSINESS ESTABLISHMENTS:
   - I. Provisions of dual water pipeline; independent of each other, one for potable water supply and another for potable water supply and another for supplying treated water,
   - II. Treated water shall be used for flushing and watering the lawns/gardens,
   - iii. Local ULB shall make endeavour to create conveyance network for supplying treated water to institutional Areas having large numbers of such users to their need

5. URBAN LOCAL BODY (ULBs):
   A large portion of the treated water is planned to be used for against the water requirements of the ULBs. The treated water shall be used for Solid Waste Management (SWM) plant, horticulture, maintenance of parks, public toilet flushing and other construction activities in the town.

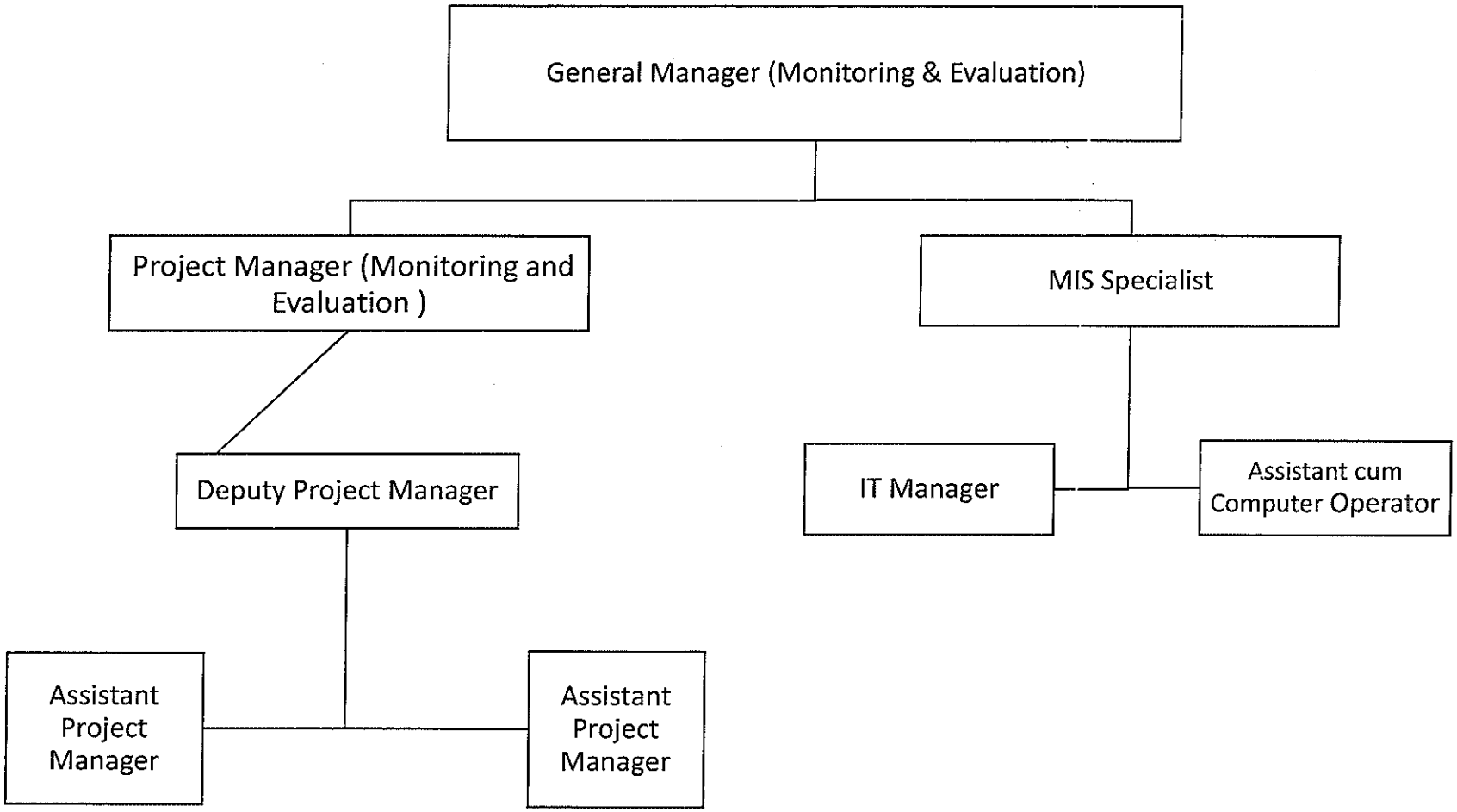
Annexure - 8

Details of Water Bodies at Adityapur, Rajmahal and Sahibganj Municipal area

S.No	Name of ULBs	Name of Village	Name of Block/District	Types of water Bodies	Whether restoration required or not
1	Adityapur	Gorai Pada	Gamharia/Saraikela Kharsawa	Pond	required
2	Rajmahal	Rajmahal	Rajmahal	Pond	required
3	Sahebganj	Sakrogarh Tank-1	Sahebganj	Talab(Pond)	required
		Madanshai tapuaa, Purani sahibganj	Sahebganj	Talab(Pond)	required
		Sakrogarh Tank-2	Sahebganj	Talab(Pond)	required
		Chota Sakrogarh Tank	Sahebganj	Talab(Pond)	required
		Chamargariya Tank	Sahebganj	Talab(Pond)	required
		Bara jirwabari	Sahebganj	Talab(Pond)	required

Annexure-9

Proposed Organogram for Monitoring & Evaluation of the waste water management operation Cell.



ANNEXURE -3

Letter No.-2/PMC/Vividh/754/2019 .....163.....

Water Resources Department
Government of Jharkhand

From,

Satyendra Narayan Upadhyay
Joint Secretary

To,

Sri Vinay Kumar Choubey
Seretary,
Urban Development& Housing Department
Government of Jharkhand, Ranchi.
E-mail- jhspmgngrba@gmail.com

/Ranchi, Dated ...16/03/2020

Subject:- **Regarding latest progress report on various directions issued by Tribunal required for compliance of Hon'ble NGT Court order related to River Ganga & its tributary river Damodar.**

Ref.:- **Your letter no. SMCG/UD & HD/NGT/2019/17-60, dated 26.02.2020**

Sir,

With reference to subject and letter mentioned above, I am directed to convey that, the progress report in the matter of Hon'ble NGT Case O.A. No.-200/2014, regarding Water Resources Department is enclosed herewith for your kind information and further action.

Your's faithfully

Encl.:- As mentioned.

16.3.20

(Satyendra Narayan Upadhyay)
Joint Secretary

Report in the matter of Hon'ble N.G.T. Case O.A. No.- 200/2014

Sl. No.	Activity to be monitored	Submission of Progress/Compliance Status
(i)	Demarcation of Flood Plain Regulation (Including prevention of encroachment)	Demarcation of Flood Plain Zone necessitates its earmarking in the vicinity of existing water bodies which in turn requires regulation to ascertain flood plain zone for which consultant has been appointed. For the accurate assessment of the flood plain zone, hydrology of the rivers is also required. it is pertinent to mention here that Govt. of India sponsored National Hydrology Project (NHP) is under way and is likely to provide the requisite data by the end of March 2024. Hence the Flood Plain Zone of the rivers of the State of Jharkhand will be demarcated during 2024-25, after obtaining the data from National Hydrology Project (NHP). However, as per report submitted by Chief Engineer, Water Resources Department, Deoghar vide its letter no.- 279 dt. 28.01.2020 (Copy enclosed at Annexure-I), no encroachment has been reported by Circle Officers, Shahebganj/Borio/Taljhari/Raj Mahal/Udhwa along the river Ganga in the territory of Jharkhand State.
(ii)	Ground Water Regulation	Framing of Ground Water Regulation is under process. Draft Ground Water Regulation has been prepared by the department and has been published on web site of Water Resources Department for obtaining views/remarks/suggestion of general public and stake holders. It will be enacted as per approval of Govt. of Jharkhand.

(iii)	E-Flow Maintenance	In Jharkhand, Nation Hydrology Project (NHP) is being implemented by Govt. of India under World Bank assistance. Under this programme, Real Time Data Acquisition System has to be installed for the rivers across the State. Data Centre will be available for analysis and information. Thus the information regarding inflow will be available at various structures across the rivers after completion of this programme. Since this programme of Govt. of India is likely to be completed by March 2024, e-flow determination and gauging in the river of Jhakhand will be available by that time.
(iv)	Steps for conservation of ground water particularly with reference to critical, Semi critical or over-exploited areas.	144 nos. Rain Water Harvesting (RWH) Structure has been sanctioned for Rs. 5.89 crores, which is under progress and targeted to be complet by June, 2021. (List of schemes enclosed at Annexure-II)
(v)	Restoration of water bodies	By Water Resources Department, 214 nos. restoration of water bodies has been sanctioned for Rs. 185.08 crores, which is under progress and targeted to be complete by March 2021. (List of schemes enclosed at Annexure-III)

पत्रांक–2 / पी०एम०सी० / विविध / 754 / 2019– 619

झारखण्ड सरकार
जल संसाधन विभाग

प्रेषक,

ई० हेमन्त कुमार
अभियंता प्रमुख–I

सेवा में,

सचिव
नगर विकास एवं आवास विभाग,
झारखण्ड, राँची।

राँची / दिनांक– 11/7/19

विषयः– **Hon'ble NGT Case OA NO.200/2014 (C.W.P. No-3727/1985) के संदर्भ जल संसाधन विभाग का प्रतिवेदन / Action Plan उपलब्ध कराने के संबंध में।**

महाशय,

उपर्युक्त विषयक संबंध में कहना है कि **Hon'ble NGT Case OA NO.200/2014 (C.W.P. No-3727/1985)** के संबंध में पारित आदेश के संदर्भ में दिनांक–10.07.2019 को मुख्य सचिव, झारखण्ड की अध्यक्षता में सम्पन्न बैठक में प्राप्त निदेशों के आलोक में जल संसाधन विभाग का प्रतिवेदन / Action Plan तैयार कर समर्पित की जाती है।

अनु०–यथोक्त।

विश्वासभाजन,

11/7/19

(हेमन्त कुमार)
अभियंता प्रमुख–I

Government of Jharkhand
Water Resources Department

Action Plan in Compliance of the order Hon'ble N.G.T. OA No.-200/2014 (CWP No.-3727/1985) matter of M.C. Mehta Versus Union of India & Other

Para No.	Action Point	Department Action Plan
8	Ground Water Regulation	There is no over exploited, critical and semi critical blocks situated along river Ganga in Jharkhand. In Damodar Basin , three block namely, Bermo, Dhanbad and Jhariya fall into over exploited category with stage of ground water extraction more than 100%. Bhaghmara and Topchachi blocks fall into critical category. In these blocks, renovation of existing water bodies and construction of Check dam / Ponds will be taken up on priority basis in subsequent coming years. In addition to it ground water recharge structures by rain water harvesting will be taken up in large numbers in these blocks. Urban local bodies are managing the affairs of ground water in urban areas. However, Ground Water Development and Management (Control / Regulation) Act is under process in Water Resources Department, Govt. of Jharkhand. The formulation of legal frame work of Ground Water Development and Management (Control / Regulation) Act will be completed within 6 months and there after department will complete the formalities for enactment of Ground Water Development and Management (Control / Regulation) Act within one year.
9	Flood Plain Regulation	For demarcation of flood Plain Zones and for formulation of legal frame work of Flood Plain Regulation Act, it is proposed to appoint a competent consultant from empanelled consultants enlisted in the Department. The exercise for appointment of consultant and completion of assignment by the consultant will be ensured within one year & thereafter department will complete the formalities for enactment of Flood Plain Regulation Act accordingly.

10	Prevention of Encroachment	Concerned Chief Engineers of Water Resources Department, Govt. of Jharkhand, have been directed to seek the assistance of local district administration and carry out the work of demarcation of encroachment along river Ganga and Damodar within territorial jurisdiction of Govt. of Jharkhand and complete the assignment within 6 months and take necessary action for removal of encroachments within two years thereafter. For this purposes they have been directed to take help of other concerned Government Departments.
20	E-Flow Maintenance	There is no water flow/ discharge regulatory structure on river Ganga within the territory of Jharkhand, hence there is no issue regarding maintenance of e-flow within the stretch of river Ganga in Jharkhand. There are two dams constructed across river Damodar namely Tenughat Reservoir Scheme and Panchet Reservoir Scheme. Maintenance and operation of Panchet Reservoir Scheme comes under jurisdiction of Damodar Valley Corporation. The matter may be forwarded to concerned authority of Damodar Valley Corporation for redressal of issues relating e-flow at Panchet Dam site. However request is being made to the concerned authorites of Damodar Valley Corporation to maintain the requisite e-flow at Panchet Dam site in Damodar river. Tenughat Reservoir Scheme is under the jurisdiction of Water Resources Department, Jharkhand. To ensure e-flow at the above site, the concerned Chief Engineer, Water Resources Department, Jharkhand is being directed.

ANNEXURE -4

साहिबगंज नगर परिषद् कार्यालय,
साहिबगंज।

पत्रांक– 647 दिनांक– 14/3/2020

To,

Vinay kumar chaubey **,IAS**

Secretary to govt.

Sub: regarding latest **pro**gress report on various direction issued by the tribunal required for compliance of hon'ble NGT court order related to river Ganga.

Ref: Hon'ble NGT case O.A. No. 200/2014 matter of M.C. Mehta versus union of India ors . order dated 18/12/2019 and letter no. SMCG/UD&HD/NGT/2019/17-64.

sir,

with reference to above , as per the Hon'ble NGT court order dated 18.12.2019 in the matter O.A. 200/2014, M.C. Mehta versus union of India & ors, the hon'ble NGT court is monitoring the following point to related to River Ganga:

S.no.	Related point	Answer
1.	Preventing dumping of solid and other waste in and other waste in and around Ganga in the ULB.	For this ULB has issue 10 acre land at Ghogi(which is 4 km away from bank of ganga river), were plant and dumping site plan is implemented.
2.	Clearing old legacy waste dump site near river Ganga.	Sahibganj Akansha enterprises pvt. ltd. Concessionaire has appointed, only one dumpsite contain old legacy waste at malgodaown, removing legacy waste is in under process.all waste will removed till 01/11/2020.
3.	Public awareness and involvement for prevention and control of pollution and control of pollution of Ganga.	For this ULb has organized various activities like:rally,shramdaan,nukkad natak,Ganga aarti,etc public awareness activities.
4.	Regulating acticities on and around river ganga including ghats and other establishments and other directions as mentioned in the last court order dated 18.12.2019, that is hereby enclosed.	Cleantec india Pvt. Ltd. has appointed for cleaning bank of ganga river and Ghat, one thrash skimmer and 10 labour regularly used for cleaning.

We are sending detail regarding as per the Hon'ble NGT court order dated 18.12.2019 in the matter of O.A. 200/2014. We have also enclosed photograph of various activities under Namami Ganga for public awareness activities.

site inclage

SAHIBGANJ AKANSHA

ENTERPRISES PVT LTD.

Yours Faithfully,

14/3/2020

Executive Officer,

Nagar parishad, Sahibganj.

Letter no: 647 ,dated. 14/3/2020

copy to- Director, SUDA, UD&HD, Ranchi for kind information.

14/3/2020

Executive Officer,

Nagar parishad, Sahibganj

OFFICE OF NAGAR PANCHAYAT, RAJMAHAL

Letter No. ...207..... Date. ...12.03.20.....

From,

Executive Officer,
Nagar Panchayat,
Rajmahal.

To,

Secretary to Govt.
UDHD,
Govt. of Jharkhand.

Subject : Regarding latest progress report submission on various directi ns issued by the Tribunal required for compliance of Hon'ble NGT Court Order related to River Ganga.

Ref : Letter No. SMCG/UD&HD/NGT/2019/17- 64 Ranchi,
Date : 26.02.2020

Sir,

With reference to above Letter No. SMCG/UD&HD/NGT/2019/17- 64 Ranchi, Date : 26.02.2020, latest progress report on various direct ons issued by the Tribunal required for compliance of Hon'ble NGT Court Order related to River Ganga is attached with this letter.

Yours faithfully,

12/3/20

Executive Officer
Nagar Panchayat,
Rajmahal.

Enclosure : A/A

Christina K 12/03/2020

Progress Report on various directions issued by the Tribunal required for compliance of Hon'ble NGT Court Order related to River Ganga:

Name of the ULB: Nagar Panchayat Rajmahal, Jharkhand		
Sl. No.	Monitoring Points	Compliance
1	Preventing dumping of solid and other waste in and around Ganga in the ULB.	Dumping of solid waste and other waste in and around river Ganga within the ULB is stopped.
2	Clearing old legacy waste dumpsites near river Ganga.	Legacy waste dumpsites near river Ganga are cleared.
3	Public awareness and involvement for prevention and control of pollution of Ganga.	Public awareness and involvement of various stakeholders- like Social workers, Student Organisations, SHG members, Elected Representatives, ULB Officials, Staffs etc, has been done by the ULB to keep river Ganga and Ghats clean.
4	Regulating activities on and around river Ganga including Ghats and other establishments and other directions as mentioned in the last Court order dated 18.12.2019.	Activities are being regulated & monitored by the ULB.

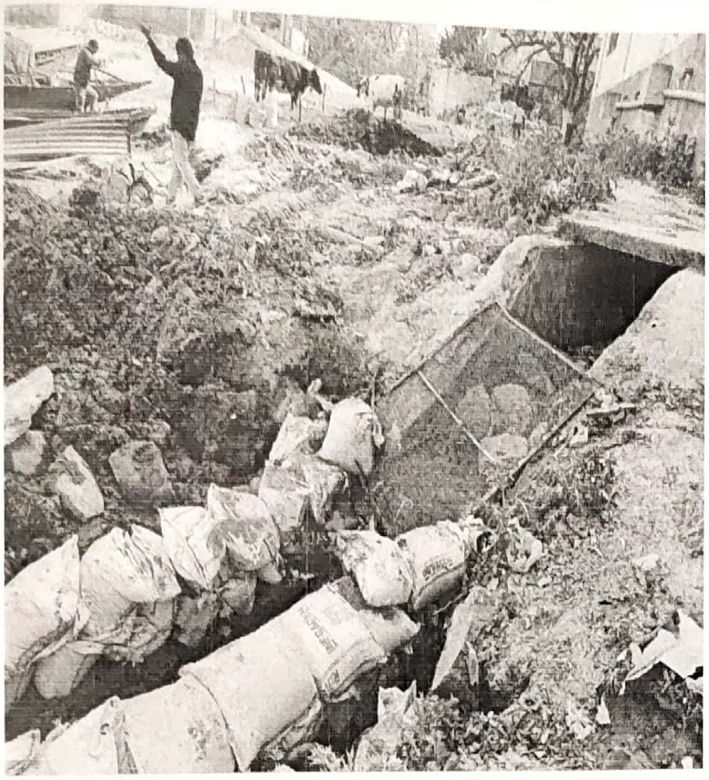
12/3/20

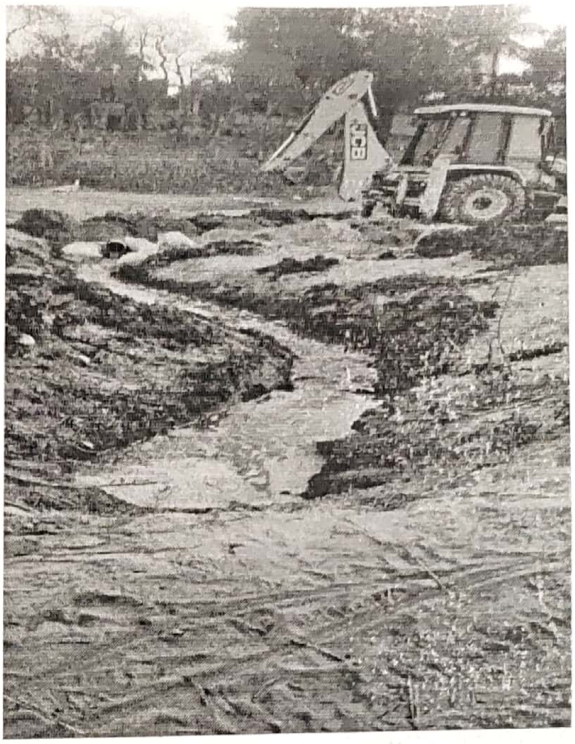
Christina. k
12/03/2020

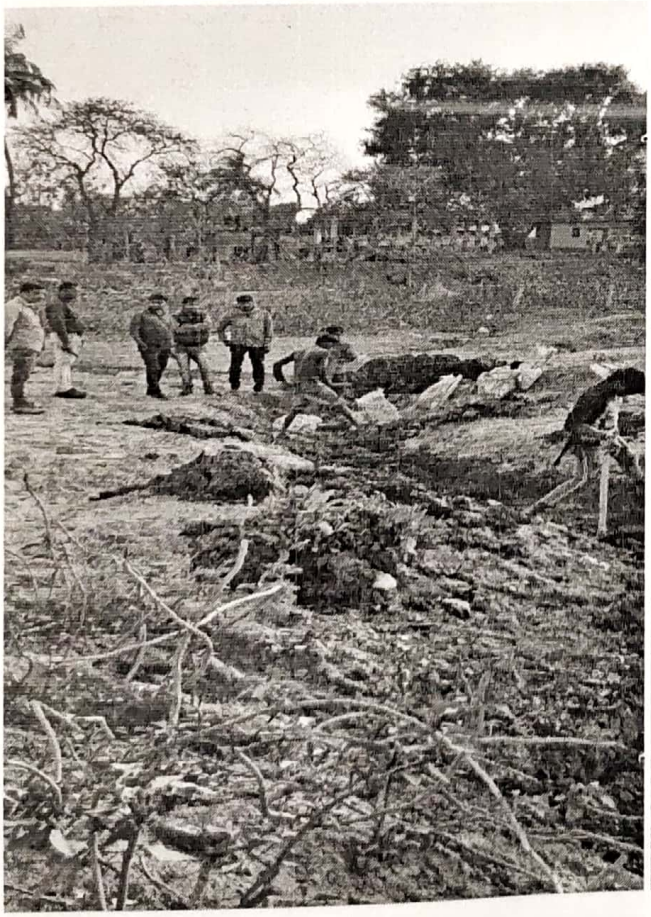
Executive Officer
Nagar Panchayat Rajmahal

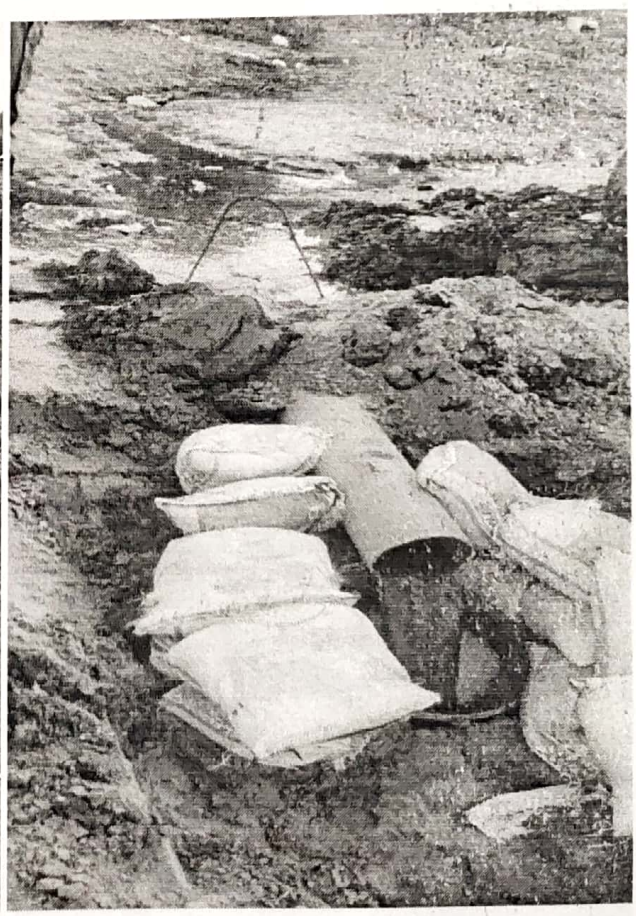
Pictorial Evidence of the activities and work under taken with regard to keep River Ganga and ghats clean:

1) Screens placed to stop solid waste floating in the River Ganga directly:

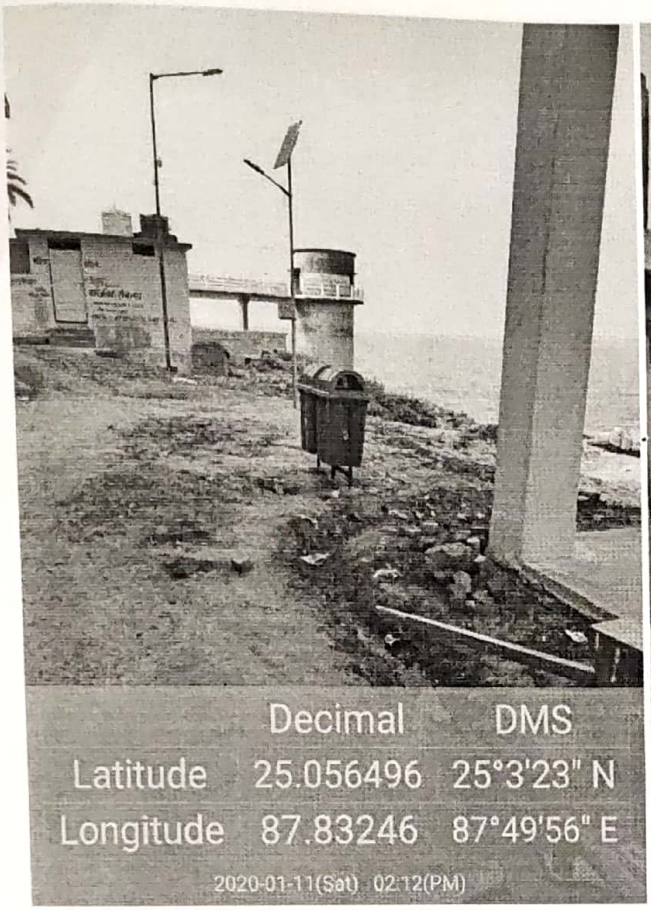




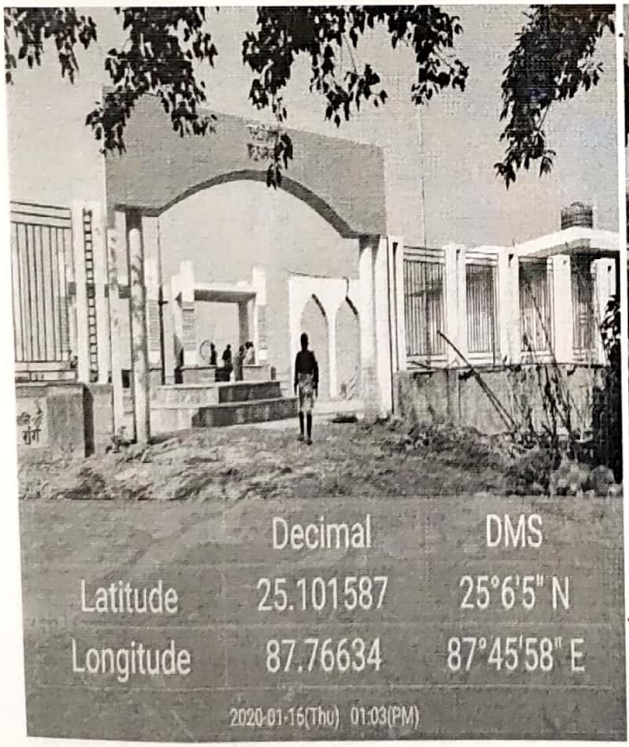


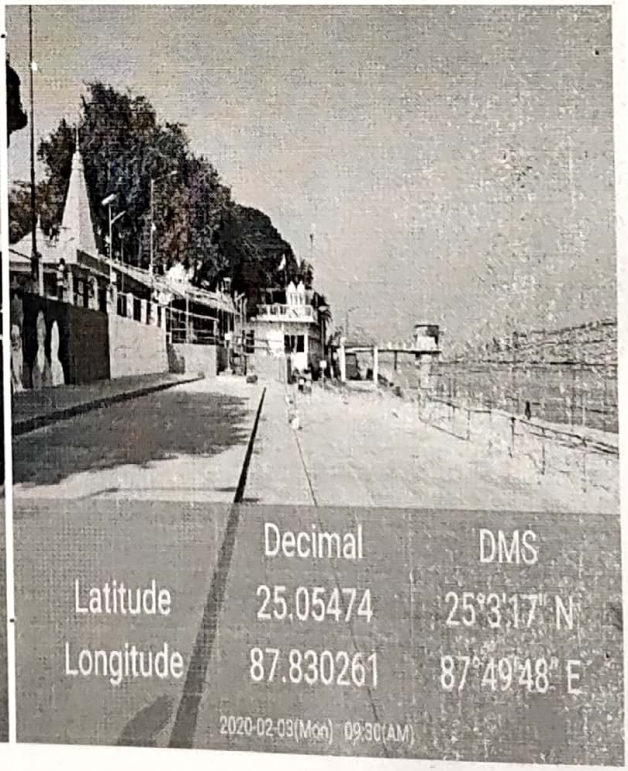


2) Installation of Twin bins at all Ghats & regular cleaning is done:

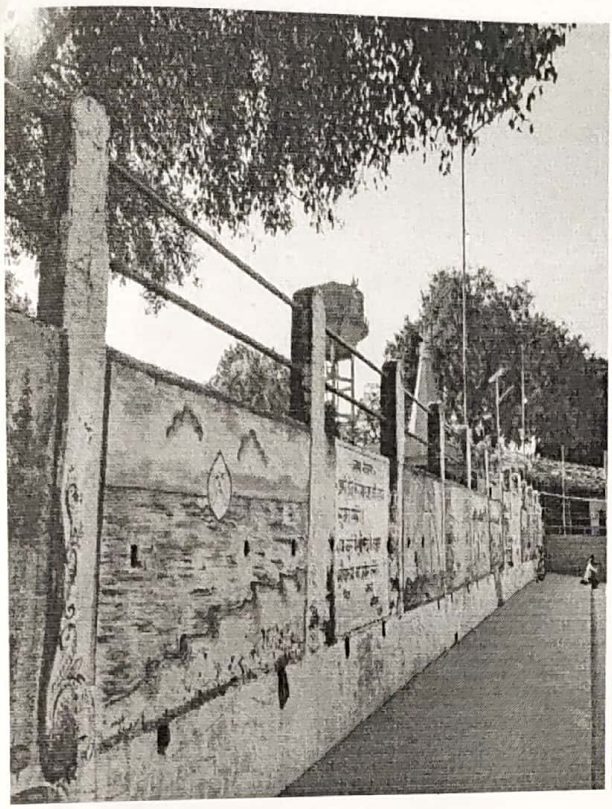


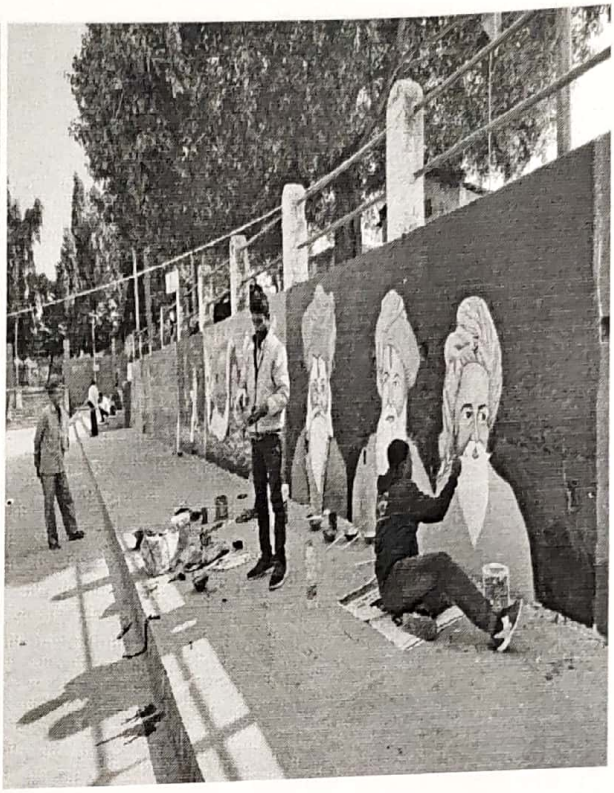
3) Regular Sweeping and cleaning of Ghats, no waste accumulation:



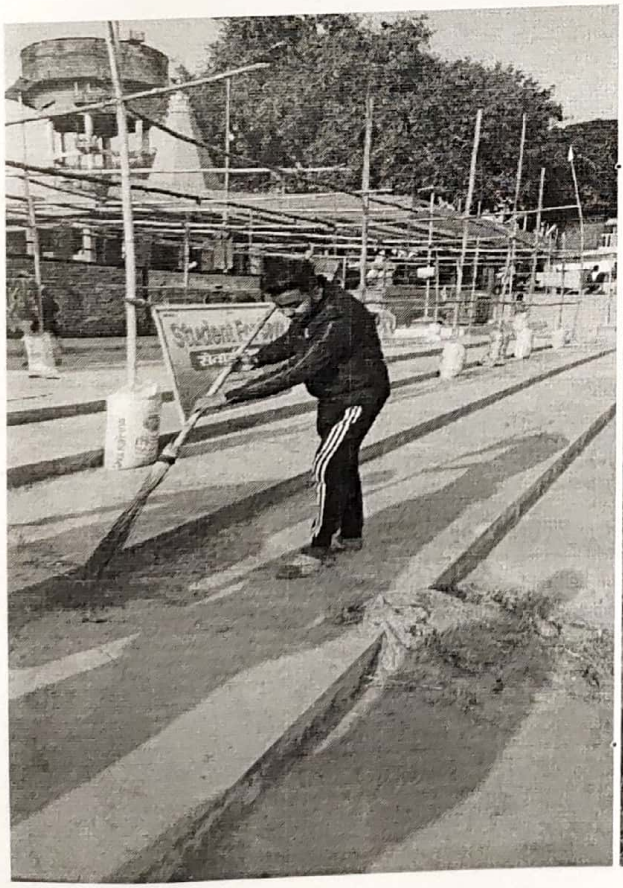


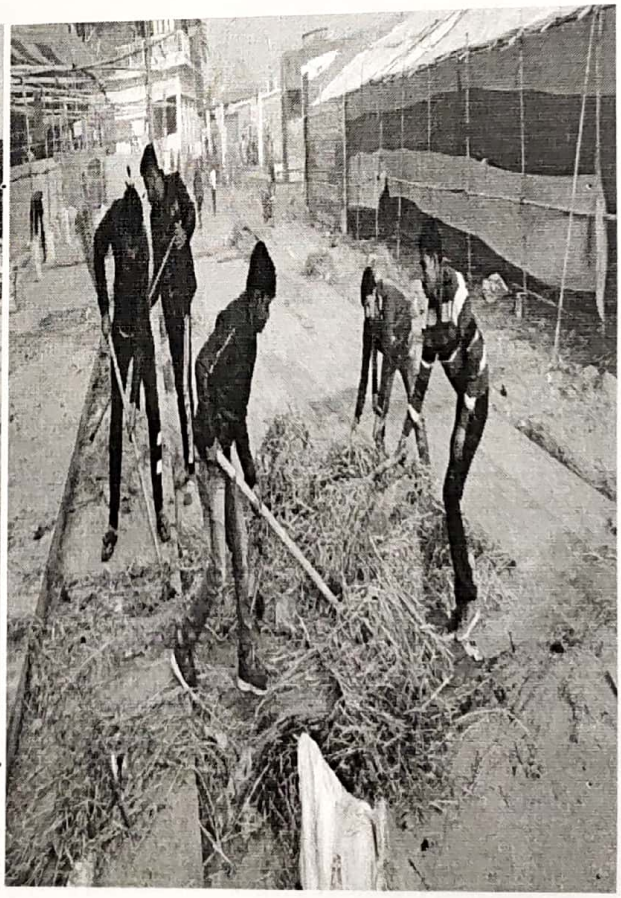
4) Beautification of Walls at Ghats and messages:





5) Shramdaans done by Volunteers of Student Organisations at Ghats during festival gatherings, involving students, SHG members & social workers in Ganga Chaupal, Drawing competitions etc:





12/3/20

Christina. k
12/03/2020

Executive Officer
Nagar Panchayat Rajmahal

ANNEXURE -5

झारखण्ड सरकार
खान एवं भूतत्व विभाग
जिला खनन कार्यालय, धनबाद।

पत्रांकः–1915 /खनन, दिनांकः–12 / 12 / 2019

प्रेषकः– जिला खनन पदाधिकारी
धनबाद।

सेवा में,

उप निदेशक खान (मु0),
(श्री आशुतोष प्रसाद)
खान निदेशालय,
खान एवं भूतत्व विभाग,
झारखंड, राँची।

विषयः– NGT नई दिल्ली में दायर वाद संख्या–606/2018 में पारित आदेश के अनुपालन के संबंध में।

प्रसंगः– भवदीय पत्रांक 2658/एम0, राँची, दिनांक 06.12.2019।

महाशय,

उपर्युक्त विषयक वाद संख्या–606/2018 में पारित आदेश दिनांक 12.09.2018 के आलोक में धनबाद जिलान्तर्गत अप्रील–2018 से अद्यतन Illegal Sand Mining के संदर्भ में किये गये कार्रवाई से संबंधित प्रतिवेदन इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनुलग्नक–यथोक्त। 17 पन्ने

विश्वासभाजन

12.12.19
जिला खनन पदाधिकारी,
धनबाद।

1190

जिला खनन कार्यालय, धनबाद।

अवैध बालू खनन/परिवहन की रोकथाम के लिए की गयी कार्रवाई की विवरणी

क्र0	दौरीय निरीक्षण की तिथि	अवैध खनन स्थल की विवरणी	जप्त खनिज/सामग्री/वाहन की सूची		दर्ज प्राथमिकी/शिकायतवाद की विवरणी	मूल्य एवं स्वामित्व की वसूली हेतु की गयी कार्रवाई का विवरणी	वसूली गयी राशि की विवरणी	अभियुक्ति
1	2	3	4		5	6	7	8
1	11.05.2018	गोशाला ओ0पी0	ट्रैक्टर नं0–JH10BF-5893 (टेलर नं0–JH10BF-3678)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी गोशाला ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
2			ट्रैक्टर इजन/चेचिस नं0–YP53300366BE (टेलर नं0–JH10BA-1866)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
3			ट्रैक्टर नं0–JH09L-5273 (टेलर नं0–अंकित नही)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
4			ट्रैक्टर नं0– अंकित नहीं। चेचिस नं0–RFNE06348 (डाला नं0–अंकित नही)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
5			ट्रैक्टर नं0–JH10BF8427, (टेलर नं0–अंकित नहीं है)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
6			Power Trak 439 Plus Tractor, Chasis No. T0533464010F	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
7		भौरा रेल फाटक	हाइवा नं0–JH09AD-8428	200 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी, सुदामडीह को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत खनिज मूल्य जमा करने पर मुक्त किया गया।	20000.00	
8			हाइवा नं0–JH10AR-6667	500 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	25000.00	
9		धनबाद डुमरी पथ मे मानटॉड़ मोड़ के पास।	चेचिस नं0–DNV3035007629, डाला नं0– अंकित नहीं	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
10	30.05.2018	सर्रा पूरनाडीह पथ में दीवाना मोड़ करमाटांड के पास	ट्रैक्टर नं0–JH10BG-2993 (टेलर नं0–JH10BG-3549)	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर मनियाडीह थाना में प्राथमिकी दायर।	मनियाडीह थाना कान्ड सं0 /2018 दर्ज	–	
11			सोनालिका ट्रैक्टर न नही है, चेचिस नं0–13ZJST61438953, डाला नं0– अंकित नहीं	100 घनफुट बालू	–तदैव–		–	
12			ट्रैक्टर नं0–JH10BL-2810 (टेलर नं0–JH10BL-5138)	100 घनफुट बालू	–तदैव–		–	
13			स्वराज ट्रैक्टर नं नही है, चेचिस नं0–EXYF31419124276, डाला नं0– अंकित नहीं	100 घनफुट बालू	–तदैव–		–	
14			ट्रैक्टर नं0–JH10AZ-0195, (टेलर नं0–अंकित नहीं है)	100 घनफुट बालू	–तदैव–		–	

15			स्वराज ट्रैक्टर न नही है, चेसिस नं0– WSPO3141910375O, डाला नं0– अंकित नहीं	100 घनफुट बालू	–तदैव–			
16			सोनालिका ट्रैक्टर नं0–DI-734, Chasis No IIZQSC20600613, (टेलर नं0–अंकित नहीं है)	100 घनफुट बालू	–तदैव–			
17			सोनालिका ट्रैक्टर नं0–DI-35, Chasis No BZJSE3935435M, (टेलर नं0–अंकित नहीं है)	100 घनफुट बालू	–तदैव–			
18	30.05.2018	कर्माटाँड	श्री मालदह मडल, उम्र–45 वर्ष पिता– श्री चदलू मडल, ग्राम–कर्माटाँड, पो0– चरक, थाना– मनियाडीह जिला– धनबाद	बालू	अवैध बालू भंडारण कर्ता पर मनियाडीह थाना में प्राथमिकी दायर।	–		
19		कर्माटाँड	श्री विभु मडल, उम्र–40 वर्ष पिता– श्री चदलू मडल, ग्राम–कर्माटाँड, पो0– चरक, थाना– मनियाडीह,जिला– धनबाद	बालू	अवैध बालू भंडारण कर्ता पर मनियाडीह थाना में प्राथमिकी दायर।	–		
20		कर्माटाँड	श्री चवन मडल, उम्र–22 वर्ष पिता– श्री दिनामणी मडल, ग्राम–कर्माटाँड, पो0– चरक, थाना– मनियाडीह,जिला– धनबाद	बालू	अवैध बालू भंडारण कर्ता पर मनियाडीह थाना में प्राथमिकी दायर।	–		
21		कर्माटाँड	श्री राजेश मिस्त्री, उम्र–24 वर्ष पिता– श्री सरयु मिस्त्री, ग्राम–कर्माटाँड, पो0– चरक, थाना– मनियाडीह,जिला– धनबाद	बालू	अवैध बालू भंडारण कर्ता पर मनियाडीह थाना में प्राथमिकी दायर।	–		
22		कर्माटाँड	श्री करमचद सोरेन, उम्र–40 वर्ष पिता– श्री झूलू सोरेन, ग्राम–कर्माटाँड, पो0– चरक, थाना– मनियाडीह,जिला– धनबाद	बालू	अवैध बालू भंडारण कर्ता पर मनियाडीह थाना में प्राथमिकी दायर।	–		
23	06.06.2018	सुदामडीह कोल वाशरी के नीचे दामोदर नदी में।	महिन्द्र B275DI, Chasis No. MBNAUAEAKJRA02001 डाला नं0 अंकित नहीं।	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें सलिप्त व्यक्ति पर प्राथमिकी दायर।	सुदामडीह थाना काण्ड नं0 /2018 दर्ज	–	
24			ट्रैक्टर सं0 JH10AN-6148, (डाला नं0 अंकित नहीं)	100 घनफुट बालू	–तदैव–		–	
25			ट्रैक्टर नं0–JH10N-1024 (डाला नं0–JH09AA-6457)	100 घनफुट बालू	–तदैव–		–	
26			महिन्द्र B275DI, Sl. No RAE002672DB	100 घनफुट बालू	–तदैव–		–	
27			महिन्द्र B275DI, Chasis No. MBNAAADAPJRL00038 डाला नं0 अंकित नहीं।	100 घनफुट बालू	–तदैव–		–	
28	28.06.2018	पुटकी, धनबाद।	ट्रैक्टर सं0–JH10AK-5018	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पुटकी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
29	03.07.2018	गोविन्दपुर, धनबाद।	टाटा 407 सं0–JH11F-0498	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी गोविन्दपुर को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
30	06.07.2018	निरसा, धनबाद।	ट्रैक्टर सं0–JH10R-5149 (डाला नं0–JH10R-5150)	100 घनफुट स्टोन चिप्स	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी निरसा को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	

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31	06.07.2018	सरायढेला धनबाद।	ट्रक सं0–BR17G-7353	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी सरायढेला को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
32	09.07.2018	कालूबथान ओ0पी0 धनबाद।	महीन्द्रा ट्रैक्टर B-275DI चेचिस नं0–MBNABAEAKHRG01374 डाला नं0 (नंबर अंकित नहीं)	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	कालूबथान ओ0पी0 थाना कान्ड सं0 /2018 दर्ज	–	
33			महीन्द्रा ट्रैक्टर ALT-400 चेचिस नं0–T0513596611D डाला नं0 JH10BH-0938	100 घनफुट बालू			–	
34			Powertrack 434 Plus चेचिस नं0–T0533701683KG डाला नं0 (नंबर अंकित नहीं)	100 घनफुट बालू			–	
35	09.07.2018	पचेत ओ0पी0, धनबाद।	महीन्द्रा ट्रैक्टर B-275DI चेचिस नं0–MBNABAEAKHRD00908 डाला नं0 (नंबर अंकित नहीं)	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	पचेत ओ0पी0 थाना कान्ड सं0 /2018 दर्ज	–	
36			Powertrack चेचिस नं0–T0533744171LG डाला नं0 (नंबर अंकित नहीं)	100 घनफुट बालू			–	
37			Powertrack चेचिस नं0–T0533660681KG डाला नं0 (नंबर अंकित नहीं)	100 घनफुट बालू			–	
38	11.07.2018	तोपचाँची, धनबाद।	ट्रैक्टर सं0–JH11K-1891, डाला नं0–JH11K1892	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी तोपचाँची को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
39			ट्रैक्टर चेचिस नं0–T053366661KG, इंजन नं0–E3411647 (डाला नं0–अंकित नहीं)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
40	17.07.2018	निरसा, धनबाद।	ट्रैक्टर सं0–JH10AY-1203 (डाला नं0–JH10AY-3107)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी निरसा को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
41			JH09L-0224 (डाला नं0– अंकित नहीं है)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
42			Power Track 439FI, चेचिस नं0–T053369442KG	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
43	31.07.2018	पुटकी, धनबाद।	ट्रैक्टर सं0–JH09AB-1703 (डाला नं0–अंकित नहीं)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पुटकी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
44			ट्रैक्टर इंजन नं0–3100BL63J591624F3	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
45	31.07.2018	लोहापट्टी स्थित डोंगा घाट, धनबाद।	ट्रैक्टर सं0–JH10BM-0296, डाला नं0–JH10BM-7380	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	महुदा थाना कान्ड सं0 /2018 दर्ज	–	
46			ट्रैक्टर सं0–JH09AB-6518, डाला नं0–JH09AB-2938	100 घनफुट बालू			–	
47			ट्रैक्टर सं0–JH10BK-4410, डाला नं0–JH10BK-2887	100 घनफुट बालू			–	

48	03.08.2018	धर्मावाला ओ0पी0, धनबाद।	ट्रैक्टर सं0– JH09R-6765 (डाला सं0 अंकित नही)	100 घनफुट बालू	JMMC Rule 2004 के नियम 84(6) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी धर्मावाला ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 84(6) के तहत पर मुक्त किया गया।	5000.00	
49			ट्रैक्टर सं0 अंकित नहीं, ट्रैक्टर इंजन सं0 MBNADAEXPJRL04146, डाला सं0 MBM-2387	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
50			ट्रैक्टर/डाला सं0–अंकित नहीं, चेसिस सं0 MBNADAEAKHRM00266	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
51	14.08.2018	लोदना मोड़, धनबाद।	ट्रैक्टर सं0–JH10AY-9560	100 घनफुट बालू	JMMC Rule 2004 के नियम 84(6) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी जोरापोखर को सुपुर्द किया गया। JMMC Rule 2004 के नियम 84(6) के तहत पर मुक्त किया गया।	5000.00	
52	19.08.2018	डोमनपुर मोड से राजगंज थाना के पास	Power track Euro37, चेसिस सं0–TO53326922KF, (ट्रैक्टर/डाला सं0 अंकित नही)	100 घनफुट बालू	JMMC Rule 2004 के नियम 84(6) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी राजगंज को सुपुर्द किया गया। JMMC Rule 2004 के नियम 84(6) के तहत पर मुक्त किया गया।	5000.00	
53			Mahindra B275DI, चेसिस सं0–NYNB00897 (ट्रैक्टर/डाला सं0 स्पष्ट नहीं है)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
54			Swaraj 755FE, चेसिस सं0–WSTB31419151192 (ट्रैक्टर/डाला सं0 अंकित नहीं)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
55			Sonalika DE35 SR No 1006054EB/चेसिस सं0–AZJSG720129S3	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
56	08.09.2018	दामोदर नदी स्थित मौजा बरवेन्दिया, अंचल निरसा।	आइशर 380 ट्रैक्टर, चेसिस सं0–926713172263	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	निरसा थाना कान्ड सं0 /2018 दर्ज	–	
57	10.09.2018	बरवेन्दिया, निरसा, धनबाद।	श्री अशोक कुमार मडल एवं किशोर मडल, पिता–स्व0 विश्वनाथ मडल, साकिन+पो0–बरवेन्दिया, थाना–निरसा, जिला–धनबाद।	बालू	अवैधकर्त्ता पर निरसा थाना में प्राथमिकी दायर।	–	निरसा थाना काण्ड संख्या 0299/18 दर्ज।	
58		विशालपहाड़ी, निरसा, धनबाद।	श्री मधुसुदन मराण्डी, पिता–जानद मराण्डी, साकिन–विशाल पहाड़ी, पो0–बरवेन्दिया, थाना–निरसा, जिला–धनबाद।	बालू	अवैधकर्त्ता पर निरसा थाना में प्राथमिकी दायर।	–		
59		विशालपहाड़ी, निरसा, धनबाद।	श्री देवीलाल मराण्डी, पिता–ईश्वर मराण्डी, साकिन–विशाल पहाड़ी, पो0–बरवेन्दिया, थाना–निरसा, जिला–धनबाद।	बालू	अवैधकर्त्ता पर निरसा थाना में प्राथमिकी दायर।	–		
60		विशालपहाड़ी, निरसा, धनबाद।	श्री रविलाल मराण्डी, पिता–स्व0 लखीराम मराण्डी, साकिन–विशाल पहाड़ी, पो0–बरवेन्दिया, थाना–निरसा, जिला–धनबाद।	बालू	अवैधकर्त्ता पर निरसा थाना में प्राथमिकी दायर।	–		
61		विशालपहाड़ी, निरसा, धनबाद।	श्री भूतनाथ मराण्डी एवं अन्य, पिता–बुधु माझी, साकिन–विशाल पहाड़ी, पो0–बरवेन्दिया, थाना–निरसा, जिला–धनबाद।	बालू	अवैधकर्त्ता पर निरसा थाना में प्राथमिकी दायर।	–		

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62	26.09.2018	बरवट्ठा, धनबाद।	Eicher Tractor, Chassis No. 922414199606	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी बरटढ्ढा को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
63	27.09.2018	पुटकी, धनबाद।	Sonalika DI-35 चेचिस नं0–MZJSF544456SM	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पुटकी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
64	27.09.2018	तेलमोचो के दामोदर नदी स्थित डोंगा घाट, अंचल गाधमारा।	महीन्द्रा B-275DI, Chasis No. RYNB02015	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	महुदा थाना कान्ड सं0 /2018 दर्ज	–	
65			ट्रैक्टर सं0–JH10BL-7969, डाला नं0–JH10BL-1328	100 घनफुट बालू			–	
66			ट्रैक्टर सं0– JH09Y-9785 (डाला नं0 अंकित नहीं)	100 घनफुट बालू			–	
67			ट्रैक्टर सं0– JH10AY-2619 (डाला नं0 अंकित नहीं)	100 घनफुट बालू			–	
68			ट्रैक्टर सं0–JH09AH-9260, डाला नं0–JH09AJ7790	100 घनफुट बालू			–	
69			ट्रैक्टर सं0–JH09AC-6137, डाला नं0–JH09AC-6675	100 घनफुट बालू			–	
70	04.10.2018	गलफरबाड़ी, थाना के पास।	ट्रैक्टर सं0 JH10BN-0428, डाला सं0 JH10BN-0951	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी गलफरबाड़ी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
71			Eicher Model-380, Engine No. J19384, Chassis No. 926313154513	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी गलफरबाड़ी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
72	04.10.2018	कतरास, थाना के पास।	ट्रैक्टर सं0 JH10J-6476, डाला सं0 JH10J-6477	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी कतरास को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
73	04.10.2018	कलियासोल बाजार के पास।	ट्रैक्टर सं0 JH10AC-3010 (डाला सं0 अंकित नहीं)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी कालूबथान को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
74			ट्रैक्टर सं0 JH10BK-4410 (डाला सं0 JH10BK-2887)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी मधुबन को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	

75	04.10.2018	मधुबन थाना के सामने।	ट्रैक्टर सं0 JH10AZ-8971 (डाला सं0 JH10AZ-0631)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
76			ट्रैक्टर सं0 JH09AE-1789 (डाला सं0 JH09AE-9626)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
77			ट्रैक्टर सं0 JH09W-8815 (डाला सं0 अंकित नहीं)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
78	05.10.2018	गोविन्दपुर थाना के पास।	ट्रैक्टर सं0 JH10BF-3790 (डाला सं0 JH10BF-4991)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी गोविन्दपुर को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
79	09.10.2018	मनियाडीह थाना के सामने।	ट्रैक्टर सं0 JH11U-6847 (डाला सं0 JH11U-3373)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी मनियाडीह को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
80			ट्रैक्टर/डाला सं0–अंकित नहीं, स्वराज 735KE, इंजन सं0–391354/ASWN16931, चेचिस नं0– WYTN31419144914	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
81			ट्रैक्टर सं0 JH10BB-3552 (डाला सं0 JH10BB-6747)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
82			ट्रैक्टर/डाला सं0–अंकित नहीं, स्वराज 735KE, इंजन सं0 391354/GF005744A, चेचिस नं0– WSTA31419102469	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
83	12.10.2018	कातूबथान थाना के सामने।	ट्रैक्टर सं0 JH10J-8899	100 घनफुट पत्थर	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी कातूबथान को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
84			ट्रैक्टर सं0 JH10BP-1490 (डाला सं0 JH10BP-9562)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
85	12.10.2018	गलफरबाड़ी थाना के सामने।	ट्रैक्टर सं0 JH10BB-4448 (डाला नं0 JH10BB-3756)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी गलफरबाड़ी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	

86			ट्रैक्टर सं0 JH10BL-8685 (डाला सं0 JH10BL-3426)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	–तदैव–	5000.00	
87	12.10.2018	बलियपुर थाना के सामने।	ट्रैक्टर सं0 JH10AW-3104 (डाला नं0 JH10AW-4601)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी बलियापुर को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
88	27.10.2018	मधुबन थाना के सामने।	सोनालिका सिंकदर ट्रैक्टर सं0 चेचिस नं0 EYAS476194853 (डाला नं0 अंकित नहीं)	100 घनफुट बिप्पा	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी मधुबन को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
89	27.10.2018	महुदा थाना के सामने।	ट्रैक्टर सं0 JH10AX-2927 (डाला नं0 JH10AX-9753)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी महुदा को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
90	27.10.2018	धर्माबाँध ओ0पी0 थाना के सामने।	ट्रैक्टर सं0 JH10AF-6783 (डाला नं0 JH10AF-6784)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी धर्माबाँध ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
91			ट्रैक्टर सं0 JH10AT-0402 (डाला नं0 JH10AT-3887)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
92	27.10.2018	पुटकी थाना के सामने।	ट्रैक्टर सं0 JH10AX-2927 (डाला नं0 JH10AX-9753)	400 घनफुट बालू	–	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पुटकी को सुपुर्द किया गया। परिवहन चालान प्रस्तुत करने पर खनिज सहित विमुक्त किया गया।	–	
93	27.10.2018	सोनारडीह ओ0पी0 थाना के सामने।	सोनालिका DI-35 KZJST69050253 (डाला/ट्रैक्टर नं0 अंकित नहीं)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी सोनारडीह ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
94	30.10.2018	चिरकुण्डा थाना	ट्रैक्टर सं0 JH09T-0457 (डाला नं0 JH09AA-4325)	–	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी चिरकुण्डा को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	2000.00	
95			ट्रैक्टर सं0 JH10AQ-0508 (डाला नं0 JH10AQ-1546)	–	–तदैव–	–तदैव–	2000.00	
96			ट्रैक्टर सं0 JH10AX-9723 (डाला नं0 JH10AX-3396)	–	–तदैव–	–तदैव–	2000.00	
97			ट्रैक्टर सं0 JH10AQ-1032 (डाला नं0 JH10AQ-4262)	–	–तदैव–	–तदैव–	2000.00	

98		के सामने।	Sonalika DI-734, इंजन नं0 BR44G5506	–	–तदैव–	–तदैव–	2000.00	
99			ट्रैक्टर सं0 JH10BJ-3523 (डाला नं0 अंकित नहीं)	–	–तदैव–	–तदैव–	2000.00	
100			ट्रैक्टर सं0 JH10G-7019 (डाला नं0 अंकित नहीं)	–	–तदैव–	–तदैव–	2000.00	
101			ट्रैक्टर सं0 JH10BF-4587 (डाला नं0 JH10BF-8406)	–	–तदैव–	–तदैव–	2000.00	
102			ट्रैक्टर सं0 BR3G-4439 (डाला नं0 अंकित नहीं)	–	–तदैव–	–तदैव–	2000.00	
103			Powertrack-434BS, Engine No. E3342035, Chasis No. T053306240DE	–	–तदैव–	–तदैव–	2000.00	
104	30.10.2018	भौरा ओ0पी0 थाना के सामने।	ट्रैक्टर सं0 JH10AK-0457 (डाला नं0 अंकित नहीं)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी भौरा ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
105			ट्रैक्टर सं0 JH10BJ-9849 (डाला नं0 JH10BJ-3340)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
106			ट्रैक्टर सं0 JH09Y-3982 (डाला नं0 JH09Y-6376)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
107			ट्रैक्टर सं0 JH10BF-0155 (डाला नं0 JH10BF-7327)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
108			ट्रैक्टर सं0 BR25A-5173 (डाला नं0 BR25A-5174)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
109	02.11.2018	तोपचाँची थाना के सामने।	स्वराज 765FE (ट्रैक्टर/डाला सं0 अंकित नहीं) चेचिस सं0 WYTN31419144901	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी तोपचाँची को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
110			एस्कार्टस ट्रैक्टर (ट्रैक्टर/डाला सं0 अंकित नहीं) चेचिस सं0 T0533890390G	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
111	03.11.2018	तोपचाँची थाना के सामने।	Sonalika Tractor चेचिस सं0 HZQST657930SM	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी तोपचाँची को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
112	28.11.2018	कालूबथाना थाना के सामने।	Mahindra B275DI, S.R. No. NDN4093139	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी कालूबथान को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
113			Powertrac 439, चेचिस सं0 T053324917KF, इंजन नं0–E3363503	100 घनफुट पत्थर	–तदैव–	–तदैव–	5000.00	
114			ट्रैक्टर सं0–JH10BK-7996, (डाला सं0 JH10BK-1147)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	

	06.12.2018	कतरास मोड़ मार्ग	Sonalika DI-35, Chasis Serial No - JZJSF57972953	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी राजगंज को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
			Escoats Limited, Engine No.- E3366005	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
			Sonalika Tractors, Chasis No. DZJSG780910S3	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
			Swaraj 735FE, Chasis No.- WSTA31419148616	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
			Sonalika DI-42RX, Chasis No.- JZYS1674245S3	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
	10.12.2018	राजगंज हाई स्कूल के सामने	वाहन सं0 JH09AB-0862	400 घनफुट स्टोन चिप्स	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी राजगंज को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	20000.00	
	[illegible].2018	गोविन्दपुर–साहेब गंज पथ में कुरिया के पास	ट्रक सं0 BIR-2935	400 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी राजगंज को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	20000.00	
			ट्रक सं0 OR16B-9194	400 घनफुट बालू	–तदैव–	–तदैव–	20000.00	
			ट्रक सं0 BR17A-5093	50 घनफुट बालू	–तदैव–	–तदैव–	2500.00	
	[illegible].2018	निरसा, धनबाद।	ट्रैक्टर/डाला नं0 अंकित नहीं–ACE DI-854-NG, चेचिस नं0–PAG850027899	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी निरसा को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
			ट्रैक्टर सं0 JH09L-0224	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
	[illegible].2018	बरवड्डा, धनबाद।	TATA 407-MT Chasis No. MAT505243J8009318	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी बरवड्डा को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	10000.00	
127	18.01.2019	सोनारडीह ओ0पी0, धनबाद।	ट्रैक्टर सं0–JH09-4659 (डाला नं–A/F)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी सोनारडीह ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
128			ट्रैक्टर सं0–JH10BQ-9218 (डाला नं–JH10BQ-1385)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	

129	18.01.2019	मुनीडीह ओ0पी0, धनबाद।	ट्रैक्टर/डाला नं–अंकित नहीं, चेचिस नं0–BZJSD274753/35	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी मुनीडीह ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
130	18.01.2019	मधुबन, धनबाद।	ट्रैक्टर सं0–JH10AT-7746 (डाला नं–अंकित नहीं)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी मधुबन को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
131	21.01.2019	कोलाहीर बस्ती, दुण्डी धनबाद।	SAWARAJ 735 FE ट्रैक्टर जिसका मॉडल नं0– 735 YEAR WS, ENGINE NO - 39.1354/SYIH12098, CHASSIS No- WSTH 31419107585	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी दुण्डी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
132			SONALIKA ट्रैक्टर जिसका मॉडल नं0– DI 35, ENGINE NO - 3100FL63G568666F3 तथा CHASSIS No- EZJSF57550153	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
133	05.02.2019	तेतुलमारी, धनबाद।	ट्रैक्टर सं0 JH10BG-4373	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी तेतुलमारी को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
134	28.02.2019	गलफरबाडी ओ0पी0 के पास, धनबाद।	सोनालीका DI-47 चेचिस सं0–JZVSG77179253	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी गलफरबाडी ओ0पी0 को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
135			आयशर 380 चेचिस सं0–927313104709	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
136			ट्रैक्टर सं0 JH10BS-6628	100 घनफुट मिट्टी	–तदैव–	–तदैव–	5000.00	
137			ट्रैक्टर सं0 JH10PH-3349 डाला सं0– अंकित नहीं।	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
138	19.03.2019	महुदा थाना के पास, धनबाद।	ट्रैक्टर सं0/डाला सं0–अंकित नहीं, चेचिस नं0–JZJSG772563S3	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी महुदा थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	25000.00	
139			ट्रैक्टर सं0 JH09R-9536, डाला सं0 JH09R-9537	100 घनफुट बालू	–तदैव–	–तदैव–	25000.00	
140	29.03.2019	सरायढेला थाना के पास, धनबाद।	ट्रैक्टर सं0 JH10AK-6806, (डाला सं0–अंकित नहीं है)	100 घनफुट पत्थर	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी सरायढेला थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	20000.00	

141	29.03.2019	टुण्डी थाना के पास, धनबाद।	ट्रैक्टर चेचिस नं0 NBNAG48ACKTA61823, इंजन नं0 331008SZP10559	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायालय दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी टुण्डी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुकदमा किया गया।	50000.00	
142	29.03.2019	टुण्डी थाना के पास, धनबाद।	ट्रैक्टर सं0 JH10AY-5059, डाला सं0 JH10AY-8732	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायालय दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी टुण्डी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुकदमा किया गया।	5000.00	
143			ट्रैक्टर सं0/डाला नं0–अंकित नहीं, चेचिस सं0–BZJSU473422SM	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
144	30.03.2019	सरायढेला थाना के पास, धनबाद।	ट्रक निबंधन सं0 NL01K-3953	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायालय दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी सरायढेला थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुकदमा किया गया।	20000.00	
145			ट्रक निबंधन सं0 BR01A-9521	100 घनफुट बालू	–तदैव–	–तदैव–	20000.00	
146	15.04.2019	निरसा थाना क्षेत्रान्तर्गत सिजुआ घाट से।	ट्रक सं0 HR38B-2188	400 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
147			ट्रक सं0 BR13G-8386	400 घनफुट बालू		–	–	
148			मालवाहक 407 सं0 JH10S-6544	200 घनफुट बालू		–	–	
149			मालवाहक 407 सं0 JH10A-6954	200 घनफुट बालू		–	–	
150			मालवाहक 407 सं0 JH10H-9431	200 घनफुट बालू		–	–	
151			ट्रैक्टर सं0/डाला सं0–अंकित नहीं, चेचिस नं0–H053337264AF	100 घनफुट बालू		–	–	
152	19.04.2019	लिलोरी स्थान रेलवे फाटक के पास।	स्वराज 735FE, इंजन नं0–391354/SPL11472A, चेचिस सं0–WWTL30705040486	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
153			स्वराज 735FE, ट्रैक्टर सं0– JH11S-0656, डाला सं0–अंकित नहीं।	100 घनफुट बालू		–	–	
154			महिन्द्र B275 DI, ट्रैक्टर सं0– JH09AG-4150, डाला सं0–JH09AL-0235	100 घनफुट बालू		–	–	
155			Escort Limited, इंजन नं0– E3366005, चेचिस सं0–T053326922KF	100 घनफुट बालू		–	–	
156			Massey Ferguson, इंजन नं0– KJ533406841, चेचिस सं0–MEAOE761KJ2219172	100 घनफुट बालू		–	–	
157			Powerteac 434 Plus, इंजन नं0– E3403486, चेचिस सं0–T053359657GF	100 घनफुट बालू		–	–	

158			Tohy Deene 5039D, इंजन नं0– PY3029D448133, चेचिस सं0–1VY5039DKHA003386	100 घनफुट बालू		–	–	
159	19.04.2019	सुदामडीह थाना के पास, धनबाद।	ट्रैक्टर सं0 JH09AA-3271, डाला सं0 JH09AA-6457	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
160	25.04.2019	मधुबन थाना के पास, धनबाद।	Mahindra B275DI, चेचिस नं0 MBNABAEAK J.R D 2429	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दण्डाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी मधुबन थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
161			Mahindra B275DI, चेचिस नं0 MBNABAEXP J.R.F Q 5572	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
162			Mahindra B275DI, चेचिस नं0 MBNAAADAP J.R.F	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
163			ट्रैक्टर इंजन नं0 D36490	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
164	16.05.2019	महुदा थाना के पास।	ट्रैक्टर सं0 JH09Y-9262	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
165			ट्रैक्टर सं0 JH10BJ-3653 (डाला सं0–JH10BJ-9897)	100 घनफुट बालू		–	–	
166	18.05.2019	पूर्वी टुण्डी अंचलान्तर्गत पाण्ड्रा–बैंजरा के पास, धनबाद।	ट्रक सं0 BR1G-2885	400 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दण्डाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पूर्वी टुण्डी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	20000.00	
167			ट्रक सं0 UP60D-8466	400 घनफुट बालू	–तदैव–	–तदैव–	20000.00	
168			ट्रक सं0 BEY-1023	400 घनफुट बालू	–तदैव–	–तदैव–	20000.00	
169	29.05.2019	टुण्डी थाना के पास।	ट्रैक्टर सं0 JH10BR-7132, (डाला नं0–JH10BR-1970)	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
170			सोनालिका ट्रैक्टर चेचिस नं0 T66375353	100 घनफुट बालू		–	–	
171			स्वराज ट्रैक्टर सं0 JH10BP-6712, (डाला नं0–JH10BP-0142)	100 घनफुट बालू		–	–	
172			सोनालिका ट्रैक्टर चेचिस नं0 BZJSG70602453	100 घनफुट बालू		–	–	
173	31.05.2019	मौजा–ब्रह्मडीहा, थाना–तोपचाँची।	श्री निवास कुमार तिवारी, पिता–श्री हरि प्रसाद तिवारी, ग्राम–धायाविका, पो0–राजगंज, थाना–राजगंज, जिला–धनबाद।	पत्थर	अवैध पत्थर उत्खनन कर्ता पर तोपचाँची थाना में प्राथमिकी दायर।	–	–	
174	18.06.2019	अशोका बिल्डकॉन लि0 के कैंप के पास, थाना महुदा, जिला–धनबाद।	ट्रैक्टर सं0–JH10AP-8542	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
175			ट्रैक्टर इंजन सं0–331008/SZA00038, ट्रैक्टर सं0–JH10DL-3060	100 घनफुट बालू		–	–	
176			ट्रैक्टर सं0–JH10AS-6755, टेलर सं0–JH10AS-7548	100 घनफुट बालू		–	–	
177			महिन्द्रा B-275DI इंजन सं0–RZZ2EAN6314	100 घनफुट बालू		–	–	
178			ट्रैक्टर सं0–JH09X-9368, टेलर सं0–अंकित नही	100 घनफुट बालू		–	–	
179			ट्रैक्टर सं0–JH09AX-0597, डाला सं0–JH09AK-1262	100 घनफुट बालू		–	–	
180			ट्रैक्टर सं0–JH09A-9561	100 घनफुट बालू		–	–	

181			सोनालिका 03–714, इंजन नं0–AZQSE405539SM	100 घनफुट बालू		–	–	
182			सोनालिका DI-35RX, इंजन सं0–3100FLU83G751787F18	100 घनफुट बालू		–	–	
183	20.06.2019	राजगंज थाना क्षेत्र के डोमनपुर मोड़ के पास।	407 नं0 JH10H-4997	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
184			407 नं0 JH10U-3478	100 घनफुट बालू		–	–	
185			407 नं0 JH10U-9050	100 घनफुट बालू		–	–	
186			407 नं0 JH10AR-3355	100 घनफुट बालू		–	–	
187			407 नं0 JH01M-9922	100 घनफुट बालू		–	–	
188			ट्रैक्टर सं0 JH10BN-3758, डाला नं0–JH10BN-7073	100 घनफुट बालू		–	–	
189			ट्रैक्टर सं0 JH10BB-3552, डाला नं0–JH10BB-6747	100 घनफुट बालू		–	–	
190			ट्रैक्टर सं0 JH10AU-3429, डाला नं0–JH10AU-8399	100 घनफुट बालू		–	–	
191			ट्रैक्टर सं0 JH10BE-0751, डाला नं0–अंकित नहीं	100 घनफुट बालू		–	–	
192			ट्रैक्टर सं0 JH10BG-2921	100 घनफुट बालू		–	–	
193			INDOFARM ट्रैक्टर चेचिस नं0 ANV3040005601	100 घनफुट बालू		–	–	
194	21.06.2019	निरसा थाना के पास, धनबाद।	ट्रैक्टर सं0 JH10BL-8921, डाला नं0–JH10BL-1581	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी निरसा थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
195			ट्रैक्टर सं0/डाला सं0 अंकित नहीं, Mahindra B75 DI - RFNE00685DE	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
196			ट्रैक्टर सं0/डाला सं0 अंकित नहीं, Mahindra B75 DI - MBNAAADBPJR-J00491	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
197			ट्रैक्टर सं0/डाला सं0 अंकित नहीं New Holend 3030 बल्लू रंग का है।	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
198	27.06.2019	पूर्वी टुण्डी थाना के पास, धनबाद।	ट्रक सं0 OR09F-0554	400 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पूर्वी टुण्डी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	20000.00	
199			ट्रक सं0 BR21G-9831	400 घनफुट बालू	–तदैव–	–तदैव–	20000.00	
200			ट्रैक्टर सं0 JH10BQ-1370, टेलर नं0 JH10BQ-6812	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
201	04.07.2019	निरसा थाना, जिला धनबाद।	ट्रक सं0 HR55G-5273	250 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी निरसा थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	12500.00	

202			हाइवा सं0 JH10G-8404	300 घनफुट बालू	–तदैव–	–तदैव–	15000.00	
203			ट्रक सं0 UP-78AT-5162	250 घनफुट बालू	–तदैव–	–तदैव–	12500.00	
204	15.07.2019	पूर्वी टुण्डी अंचल में स्थित बैजरा पुल के समीप।	ट्रैक्टर सं0 JH10AZ-7328	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एव इसमें सलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
205			ट्रक सं0 BER-6227	200 घनफुट बालू		–	–	
206			ट्रक सं0 BR17B-8411	200 घनफुट बालू		–	–	
207			ट्रक सं0 OR16B-1465	200 घनफुट बालू		–	–	
208			ट्रक सं0 BIR-2935	200 घनफुट बालू		–	–	
209			ट्रक सं0 LOB 41-O-9391	200 घनफुट बालू		–	–	
210			ट्रक सं0 LOB 37-6093	200 घनफुट बालू		–	–	
211			ट्रक सं0 BR20G-9919	200 घनफुट बालू		–	–	
212			ट्रक सं0 OR 09D-5432	200 घनफुट बालू		–	–	
213	15.07.2019	लोहापट्टी नदी के डोंगा घाट में	धनजंय महतो, उम्र–45 वर्ष, पिता–स्व0 मनु महतो, ग्राम–लोहापट्टी, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू	अवैध बालू स्टॉक कर्त्ता पर महुदा थाना मे प्राथमिकी दायर।	–	–	
214			हिरालाल महतो, उम्र–35, पिता–स्व0 वकुल महतो, ग्राम–लोहापट्टी, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू		–	–	
215			नवीन कुमार महतो, उम्र–23 वर्ष, पिता–श्री वकुल महतो, ग्राम–तेलमोच्चो, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू		–	–	
216			शिवु महतो, उम्र–36 वर्ष पिता–स्व0 सीताराम महतो, ग्राम–तेलमोच्चो, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू		–	–	
217	15.07.2019	तेलमोच्चों नदी घाट में	छोटु राम, उम्र–40 वर्ष, पिता–किरी राम, ग्राम–तेलमोच्चो, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू	अवैध बालू स्टॉक कर्त्ता पर महुदा थाना में प्राथमिकी दायर।	–	–	
218			जितेन्द्र तुरी, उम्र–22 वर्ष, पिता–स्व0 हराधन तुरी, ग्राम–तेलमोच्चो, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू		–	–	
219			भागन तुरी, उम्र–38 वर्ष, पिता–राधो तुरी, ग्राम–तेलमोच्चो, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू		–	–	
220			राजु राम, उम्र–38 वर्ष, पिता–रामजीत राम, ग्राम–तेलमोच्चो, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू		–	–	
221			कमल राम, उम्र–40 वर्ष, पिता–उतम रवीदास, ग्राम–तेलमोच्चो, पो0–रामनगरगढ़, थाना–महुदा, जिला–धनबाद।	बालू				
222	22.07.2019	राजगंज थाना के पास,	सोनालिका A/F, चेचिस नं0–BZSS81375153	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी राजगंज थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	

225		धनबाद।	सोनालिका ट्रैक्टर नं0 JH11D-6847	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
226			स्वराज ट्रैक्टर चेचिस नं0– WYTN3141914A914	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
227			स्वराज ट्रैक्टर चेचिस नं0– WSTG3141910246 9	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
228	27.07.2019	तोपचाँची थाना के पास, धनबाद।	महिन्द्र ट्रैक्टर चेचिस नं0 MBNAAAVAPJRF02542	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी तोपचाँची थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
229			स्वराज ट्रैक्टर चेचिस नं0 WZTH3141910136338	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
230			ट्रैक्टर चेचिस नं0 925713123231	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
229	05.08.2019	पूर्वी टुण्डी थाना के पास, धनबाद।	ट्रैक्टर नं0 JH10BR-2009	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पूर्वी टुण्डी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
230			ट्रक सं0 BR24G-8151	400 घनफुट बालू	–तदैव–	–तदैव–	15000.00	
231	01.09.2019	कोशीटोड जोनीलोधा सिजुआ मार्ग निरसा के पास।	ट्रक सं0 BR 13C-5779	300 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
232			ट्रक सं0 JH 10AM-3645	300 घनफुट बालू		–	–	
233			ट्रक सं0 UP 78AT-1596	300 घनफुट बालू		–	–	
234			ट्रक सं0 OR 16B-3645	300 घनफुट बालू		–	–	
235			ट्रक सं0 JH 10AV-5093	300 घनफुट बालू		–	–	
236			ट्रक सं0 NL 01K-6429	300 घनफुट बालू		–	–	
237			हाईवा JH 10AZ-6198	400 घनफुट बालू		–	–	
238			हाईवा JH 10AR-9759	400 घनफुट बालू		–	–	
239			ट्रैक्टर सं0 JH10BG-6020	100 घनफुट बालू		–	–	
240			ट्रैक्टर सं0 JH10 BG-0223	100 घनफुट बालू		–	–	
241			ट्रैक्टर सं0 JH 10BA-7455	100 घनफुट बालू		–	–	
242			ट्रैक्टर (आयसर) इंजन नं0– HWS9570, चेचिस सं0–925913133772	100 घनफुट बालू		–	–	
243			ट्रैक्टर (सोनालिका) इंजन नं0– 3100FL63E557707F3, चेचिस सं0–FZJSF56207853	100 घनफुट बालू		–	–	
244	12.09.2019	पूर्वी टुण्डी थाना के पास, धनबाद।	ट्रैक्टर नं0 JH10BP-6241 (डाला सं0 JH10BP-1107)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी पूर्वी टुण्डी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
245			ट्रैक्टर नं0 JH10BP-1291 (डाला सं0 JH10BP-4556)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	

246			हाईवा नं0 JH09H-2640	400 घनफुट पत्थर चिप्स	–तदैव–	–तदैव–	20000.00	
247			टाटा हाईवा नं0 JH10X-4026	400 घनफुट पत्थर चिप्स	–तदैव–	–तदैव–	20000.00	
248	14.09.2019	हटिया रोड़, हीरापुर के पास, धनबाद।	टाटा 407 JH10BN-4497	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी धनबाद को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
249	14.09.2019	जोड़ापोखर थाना के पास, धनबाद।	ट्रैक्टर सं0 JH10BF-5893	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी जोड़ापोखर थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
250	21.09.2019	निरसा थाना क्षेत्रान्तर्गत बैजडा घाट के पास।	ट्रक सं0 OR-16B-3585	400 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
251			ट्रक सं0 UP-50D-6726	400 घनफुट बालू		–	–	
252			ट्रैक्टर नं0 JH-10AZ-3548 (डाला सं0 अंकित नहीं)	100 घनफुट बालू		–	–	
253			ट्रैक्टर नं0 JH-10AZ-3548 (डाला सं0 अंकित नहीं)	100 घनफुट बालू		–	–	
254			ट्रक सं0 NL-08D-2791	400 घनफुट बालू		–	–	
255			ट्रक सं0 BR-17B-1442	300 घनफुट बालू		–	–	
256			ट्रक सं0 JH-10G-0558	400 घनफुट बालू		–	–	
257			ट्रक सं0 BR-47G-2819	400 घनफुट बालू		–	–	
258	25.09.2019	मधुबन थाना के पास, धनबाद।	महिन्द्र चेचिस नं0 RYNB00697. डाला में नं0 अंकित नहीं	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी, मधुबन थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
259			सोनालिका JH09AJ-7230 (डाला नं0 JH09AJ-3977)	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
260	04.10.2019	पूर्वी टुण्डी क्षेत्रान्तर्गत पालोबेडा घाट के पास।	ट्रक सं0 NL 05A-7015	400 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
261			ट्रक सं0 OR 16E-0101	400 घनफुट बालू		–	–	
262			ट्रक सं0 BHY-9523	100 घनफुट बालू		–	–	
263			ट्रक सं0 JH11A-7431	100 घनफुट बालू		–	–	
264			ट्रैक्टर नं0 JH10BP-7002 (डाला सं0 JH10BP-8798)	100 घनफुट बालू		–	–	
265			ट्रक सं0 S.N.- E56A95D410RS296	400 घनफुट बालू		–	–	
266			ट्रक सं0 BR 17G-8692	400 घनफुट बालू		–	–	
267			ट्रैक्टर चेचिस नं0 TO53437791MH इंजन सं0 E3492276	100 घनफुट बालू		–	–	

268	10.10.2019	कालूबथान थानान्तर्गत खोखरापहाड़ी जागृति उच्च विद्यालय के समीप	ट्रैक्टर नं0 JH10AL-8087 (डाला सं0 अंकित नहीं)	100 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
269			ट्रैक्टर चेचिस नं0 T053360576HF इंजन सं0 3404460	100 घनफुट बालू		–	–	
270			ट्रैक्टर नं0 JH10BF-8427 (डाला सं0 स्पष्ट रूप से अंकित नहीं)	100 घनफुट बालू		–	–	
271	12.10.2019	मडुदा थाना के पास, धनबाद।	सोनालिका चेचिस नं0 H.Z.Q.S.G.7476445M	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी, मडुदा थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
272			सोनालिका D.I. 35, चेचिस नं0 J.Z.J.S.G 77256353 (डाला में नं0 अंकित नहीं है)	100 घनफुट बालू	–तदैव–	–तदैव–	35000.00	
273	15.10.2019	पूर्वी टुण्डी क्षेत्रान्तर्गत पालोवेड़ा घाट के पास।	ट्रक सं0 JH10AW-2365	300 घनफुट बालू	वाहन को लदे खनिज सहित जब्त कर चालक, वाहन मालिक एवं इसमें संलिप्त व्यक्ति पर प्राथमिकी दायर।	–	–	
274			ट्रक सं0 HR 67-3753	300 घनफुट बालू		–	–	
275			ट्रक सं0 UP 17C-5783	300 घनफुट बालू		–	–	
276			ट्रैक्टर नं0 JH10BG-6423 (डाला सं0 JH10BG-3490)	100 घनफुट बालू		–	–	
277			ट्रैक्टर नं0 JH10BG-8900 (डाला सं0 JH10BG-6086)	100 घनफुट बालू		–	–	
278			सोनालिका D.I. 35, इंजन नं0 3100FL83H760781F3, चेचिस नं0 JZJ5476877053	50 घनफुट बालू		–	–	
279	16.10.2019	सोनारडीह ओ0पी0 के पास, धनबाद।	ट्रैक्टर नं0 JH10BP-0565	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी, मडुदा थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
280			ट्रैक्टर नं0 JH10BE-7879	100 घनफुट बालू	–तदैव–	–तदैव–	5000.00	
281	23.11.2019	सिन्दी थाना के पास, धनबाद।	ट्रैक्टर टेलर सं0 JH10BA 7857 (डाला सं0–JH10BA 0938)	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी, सिन्दी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	5000.00	
282	25.11.2019	सिन्दी थाना के पास, धनबाद।	ट्रैक्टर मॉडल नं0 B 275, चेचिस नं RYNB00552, इंजन नं0 RYNB00552, Registration No. JH10AT-2830	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी, सिन्दी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	10000.00	
283	26.11.2019	सिन्दी थाना के पास, धनबाद।	ट्रैक्टर मॉडल नं0 434 E5 चेचिस नं0–T053396977DG, इंजन नं0 E3446292, Registration No. JH10BS-9080	100 घनफुट बालू	JMMC Rule 2004 के नियम 54(5) के तहत मुख्य न्यायिक दंडाधिकारी, धनबाद को सूचित किया गया।	वाहन को लदे खनिज सहित जब्त कर थाना प्रभारी, सिन्दी थाना को सुपुर्द किया गया। JMMC Rule 2004 के नियम 54(5) के तहत पर मुक्त किया गया।	10000.00	

जिला खनन कार्यालय, साहेबगंज

पत्रांक 1673 /एम0, दिनांक 13/12/19

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प्रेषक,

जिला खनन पदाधिकारी,

साहेबगंज।

सेवा में,

अपर निदेशक, खान (मु0)

खान निदेशालय,

खान एवं भूततव विभाग,

झारखंड, राँची।

विषय : NGT नई दिल्ली में दायर वाद संख्या– 606/2018 में पारित आदेश के अनुपालन के संबंध में।

प्रसंग : भवदीय पत्रांक 2658/एम0, राँची दिनांक 06/12/19

महाशय्

उपर्युक्त विषयक प्रसांगिक पत्र के संदर्भ में कहना है NGT नई दिल्ली में दायर वाद संख्या– 606/2018 में पारित आदेश के अनुपालन साहेबगंज जिलान्तर्गत अवैध बालू खनन के संदर्भ में की गयी कार्रवाई निम्न प्रकार से है :–

वर्ष	अवैध बालू खनिज परिवहन पर दायर प्राथमिकी की संख्या	अवैध बालू खनिज परिवहन में संलिप्त वाहन की संख्या संख्या	अवैध बालू भंडारण पर दायर प्राथमिकी की संख्या	बालू खनिज के अवैध परिवहन में संलिप्त वाहन की संख्या	बालू खनिज के अवैध परिवहन में वसूल की गयी राशि
2018	4	13 ट्रेक्टर 2 ट्रक	—	19	7.50 लाख रु0
2019	9	15 ट्रेक्टर एवं 11 ट्रक	1	15	8.35 लाख रु0

विश्वासभाजन

13/12/19

जिला खनन पदाधिकारी

साहेबगंज।

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जिला खनन कार्यालय, रामगढ़

पत्रांक 1911 / खनन, रामगढ़ दिनांक 13/12/2019

प्रेषक,

जिला खनन पदाधिकारी,
रामगढ़।

सेवा में,

अपर निदेशक, खान (मु0)
खान निदेशालय,
खान एवं भूतत्व विभाग,
झारखण्ड, राँची।

विषय :- NGT नई दिल्ली में दायर वाद संख्या 606/2018 में पारित आदेश के अनुपालन के संबंध में।

महाशय,

[illegible] दिनांक 06.12.2019 के क्रम में NGT नई दिल्ली में दायर वाद संख्या 606/2018 में पारित आदेश के आलोक में रामगढ़ जिलान्तर्गत Illegal [illegible] में की गई कार्रवाई से संबंधित प्रतिवेदन निम्न प्रकार से है:-

क्र0	वर्ष	बालू खनिज के अवैध भण्डारण के संबंध में की गयी कार्रवाई	बालू खनिज के अवैध परिवहन में दर्ज प्राथमिकी की संख्या	बालू खनिज के अवैध परिवहन में जब्त किये गये वाहनों की संख्या	बालू खनिज के अवैध परिवहन/भण्डारण में वसूली की गई राशि	अभ्युक्ति
1	2	3	4	5	6	7
1	[illegible]	[illegible]	11	50	199000	
2	[illegible]	01	10	64	501600	12.12.2019 तक

विश्वासभाजन

जिला खनन पदाधिकारी
रामगढ़

Mineral: Sand

Data related to Illegal Mining of Sand

S.No.	District	FIRs Registered	Total Vehicles Seized	Fines Realized (Rs)
1	Dhanbad	32	269	10,97,500
2	Sahebganj	14	34	15,85,000
3	Ramgarh	29	114	7,00,600
4	Bokaro	37	110	15,14,000
TOTAL		**112**	**527**	**48,97,100**

Note:
Data compiled against NGT order of September 2018
up to the month of November 2019 for some districts and up to December 2019 for others.

ANNEXURE -6

कृषि निदेशालय, झारखण्ड, राँची

पत्रांक: 01/NMSA/Misc-09/2015 1759 **राँची, दिनांक:** 10-07-19

प्रेषक,

कृषि निदेशक,
झारखण्ड, राँची।

सेवा में,

सरकार के सचिव,
कृषि पशुपालन एवं सहकारिता विभाग,
झारखण्ड, राँची।

विषय: वित्तीय वर्ष 2019-20 में केंद्र प्रायोजित PMKSY-PDMC योजनान्तर्गत कार्ययोजना के संबंध में।

प्रसंग: सचिव, नगर विकास एवं आवास विभाग, झारखण्ड, राँची का पत्रांक-196 दिनांक-08/07/2019।

महोदया,

उपरोक्त प्रासंगिक विषय के संबंध में कहना है कि झारखण्ड राज्य में वित्तीय वर्ष 2019-20 में केंद्र प्रायोजित PMKSY-PDMC योजनान्तर्गत सभी जिलों में सूक्ष्म सिंचाई योजना के कार्यान्वयन हेतु कार्ययोजना स्वीकृत है। गंगा नदी एवं दामोदर नदी के सिंचित क्षेत्रों में किसानो को Good Irrigation Practices अपनाने हेतु सूक्ष्म सिंचाई योजना का कार्यान्वयन प्राथमिकता के आधार पर किया जाएगा।

विश्वासभाजन

अनुलग्नक: PMKSY-PDMC की स्वीकृत कार्ययोजना।

10/7/19

कृषि निदेशक,
झारखण्ड, राँची।

ज्ञापांक: 01/NMSA/Misc.09/2015 1759 **राँची, दिनांक:** 10-07-19

प्रतिलिपि: सरकार के सचिव, नगर विकास एवं आवास विभाग, झारखण्ड, राँची की सेवा में सूचनार्थ एवं आवश्यक कार्रवाई हेतु समर्पित।

10/7/19

कृषि निदेशक,
झारखण्ड, राँची।

दिनांक-18/06/2019 को 12:00 बजे मुख्य सचिव, झारखण्ड, राँची की अध्यक्षता में प्रोजेक्ट बिल्डिंग, धुर्वा, राँची स्थित सभा-कक्ष में प्रधानमंत्री कृषि सिंचाई योजनान्तर्गत राज्य स्तरीय स्वीकृति समिति (State Level Sanctioning Committee-SLSC) की आहूत बैठक की कार्यवाही:-

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दिनांक-18/06/2019 को 12:00 बजे मुख्य सचिव, झारखण्ड, राँची की अध्यक्षता में प्रोजेक्ट बिल्डिंग, धुर्वा, राँची स्थित सभा-कक्ष में प्रधानमंत्री कृषि सिंचाई योजनान्तर्गत राज्य स्तरीय स्वीकृति समिति (State Level Sanctioning Committee-SLSC) की आहूत बैठक सम्पन्न हुई।

उपस्थिती:- उपस्थिती संलग्न।

प्रस्ताव संख्या-1

(क) प्रधानमंत्री कृषि सिंचाई योजना अंतर्गत गठित राज्य स्तरीय स्वीकृति समिति (State Level Sanctioning Committee-SLSC) की दिनांक-25/06/2018 को आहूत बैठक की कार्यवाही की संपुष्टि की गई।

प्रधान मंत्री कृषि सिंचाई योजना - प्रति बूंद अधिक फसल (PMKSY-PDMC) अवयव

दिनांक-14/05/2019 को विकास आयुक्त, झारखण्ड, राँची की अध्यक्षता में अंतर विभागीय कार्य समूह (Inter Departmental Working Group-IDWG) की बैठक में लिए गए निर्णय पर स्वीकृति प्रदान की गई है।

प्रस्ताव संख्या-2 :

(क) वित्तीय वर्ष 2018-19 में प्रधानमंत्री कृषि सिंचाई योजना-प्रति बूंद अधिक फसल (सूक्ष्म सिंचाई) योजना का भौतिक एवं वित्तीय उपलब्धि तथा उपयोगिता प्रमाण-पत्र की स्थिति:-

क्र०	अवयव	भौतिक लक्ष्य (हे०)	भौतिक उपलब्धि (हे०)
1	ड्रिप सिंचाई प्रणाली	9218	2621.45
2	मिनी स्प्रिंकलर सिंचाई प्रणाली	9218	1356.03
	कुल योग:-	**18436**	**3977.48**

वर्ष	पिछले वर्ष की अवशेष राशि (लाख रू०)	विमुक्त राशि (लाख रू०)	उपयोगिता (लाख रू०)	अवशेष राशि (लाख रू०)	उपयोगिता प्रमाण-पत्र की स्थिति
2018-19	1921.00	1000.00	1258.34743	1662.65257	निर्गत

कुल केंद्रान्श - 1258.34743 लाख + कुल राज्यान्श - 2101.92682 लाख।

कुल व्यय रू० 3360.27425 लाख।

प्रस्ताव संख्या-3 :

(क) प्रधानमंत्री कृषि सिंचाई योजना-प्रति बूंद अधिक फसल (सूक्ष्म सिंचाई) योजना अंतर्गत दिनांक 01/04/2018 के बाद अनिवार्य सहायता का स्वरूप लघु एवं सीमांत कृषकों के लिए सूक्ष्म

सिंचाई प्रणाली के ईकाई लागत का 55% तथा अन्य कृषकों के लिए 45%, जिसमें केंद्रान्श एवं राजयांश का अनुपात 60:40 तथा अतिरिक्त राजयांश 35%, जो निम्न प्रकार है:-

कृषक का प्रकार	दिनांक 01/04/2018 के बाद सहायता का स्वरूप			
	केंद्रान्श	अनिवार्य राज्यान्श	अतिरिक्त राज्यान्श	कुल अनुदान
लघु एवं सीमांत	33%	22%	35%	90%
अन्य	27%	18%	35%	80%

कृषक अंशदान के रूप में वित्तीय वर्ष 2019-20 में लघु एवं सीमांत कृषकों द्वारा ईकाई लागत का केवल 10% तथा अन्य कृषकों द्वारा ईकाई लागत का केवल 20% ही वहन किया जाएगा पर स्वीकृति प्रदान की गई।

प्रस्ताव संख्या-4 :

(क) वित्तीय वर्ष 2019-20 में भारत सरकार पत्रांक-17-3/2019-RFS-III दिनांक-02/05/2019 द्वारा द्वारा प्रधानमंत्री कृषि सिंचाई योजना-प्रति बूंद अधिक फसल अवयव के कार्यान्वयन हेतु रु० 45.00 करोड़ केंद्रान्श का उपबंध किया गया है।

(ख) भारत सरकार पत्रांक-11-7/2017-RFS-III दिनांक-30/04/2019 द्वारा प्रधानमंत्री कृषि सिंचाई योजना-प्रति बूंद अधिक फसल अवयव अंतर्गत वित्तीय वर्ष 2018-19 में व्यय हेतु विमुक्त केंद्रान्श में से अवशेष राशि का पुनर्वैधीकरण वित्तीय वर्ष 2019-20 के कार्ययोजना में व्यय हेतु तथा गत वर्ष के दायित्यों के भुगतान हेतु किया गया है। वित्तीय वर्ष 2018-19 में रु० 10.00 + रु० 19.21 = रु० 29.21 करोड़ केंद्रान्श तथा रु० 50.8450 करोड़ राज्यान्श आवंटित किया गया था जिसमें रु० 16.6265257 करोड़ केंद्रान्श तथा रु० 29.8257318 करोड़ राज्यान्श अवशेष रहा। वित्तीय वर्ष 2018-19 में रु० 4.1621967 करोड़ केंद्रान्श तथा रु० 7.0855337 करोड़ राज्यान्श कुल रु० 11.2477304 करोड़ कोषागार द्वारा xml नहीं होने के कारण व्ययगत हुआ। वित्तीय वर्ष 2019-20 में व्यय तथा गत वर्ष के दायित्वों के भुगतान हेतु स्वीकृति प्रदान की गई।

(ग) वित्तीय वर्ष 2019-20 में केंद्र प्रायोजित प्रधानमंत्री कृषि सिंचाई योजना-प्रति बूंद अधिक फसल अवयव के कार्यान्वयन हेतु वार्षिक कार्ययोजना निम्न प्रकार है:-

कार्यकलाप	संख्या	हेक्टेयर	कुल लागत (लाख रू०)	केंद्रान्श (लाख रू०)	अनिवार्य राज्यान्श (लाख रू०)	अतिरिक्त राज्यान्श (लाख रू०)	कृषकांश (लाख रू०)
Drip Irrigation System	14180	5670	7318.46	2327.32	1551.48	2561.48	878.18
Mini Sprinkler Irrigation System	14165	5664	6124.60	1947.70	1298.49	2143.60	734.81
Administrative Expenses	-	-	622.64	224.98	150.00	247.64	-
Grand Total	**-**	**11334**	**14065.70**	**4500.00**	**2999.97**	**4952.72**	**1612.99**

कुल केंद्रान्श 4500.00 लाख, कुल राज्यान्श- 7952.68 लाख एवं कुल अनुदान रू० 12452.68 लाख

वित्तीय वर्ष 2019-20 की जिलेवार कार्ययोजना **परिशिष्ट-1** पर है, जिसमें:

1) नदी जीर्णोद्धार समिति (RRC) द्वारा नदियों यथा गरगा, संख, स्वर्णरेखा दामोदर, जुमार, कोनार एवं नलकरी के चिन्हित प्रदूषित विस्तार क्षेत्रों के संबन्धित जिलों में जल संरक्षण के तहत किसानों को सूक्ष्म सिंचाई प्रणाली अपनाने के लिए प्राथमिकता के आधार पर कार्यान्वयन किया जाएगा।

2) जल संसाधन विभाग द्वारा Accelerated Irrigation Benefit Programme (AIBP) के तहत पूर्ण परियोजनाओं के सिंचन-क्षेत्र में सूक्ष्म सिंचाई योजना प्राथमिकता के आधार पर किया जाएगा।

3) वित्तीय वर्ष 2018-19 में xml नहीं होने के कारण व्ययगत राशि का भुगतान वित्तीय वर्ष 2019-20 में आवंटित राशि से प्राथमिकता के आधार पर किया जाएगा।

4) गत वर्ष के दायित्वों का भुगतान वित्तीय वर्ष 2019-20 में आवंटित राशि से किया जाएगा।

उपरोक्त प्रस्ताव पर एवं वित्तीय वर्ष 2019-20 की जिलावार कार्ययोजना **परिशिष्ट-1** पर स्वीकृति प्रदान की गई।

प्रस्ताव संख्या-5 :

(क) वित्तीय वर्ष 2018-19 में सूक्ष्म सिंचाई योजना के तहत व्यय की गई राशि का कृषि निदेशालय अंतर्गत सूचीबद्ध अंकेक्षकों में से किसी एक से अंकेक्षण कराने की स्वीकृति प्रदान की गई।

प्रस्ताव संख्या-6 :

(क) योजना अंतर्गत प्रशासनिक मद से निम्नलिखित व्यय की स्वीकृति प्रदान की गई:-

क्र०	अवयव	अनुमानित लागत (लाख रु०)
1	राष्ट्रीय कृषि और ग्रामीण विकास बैंक परामर्शी सेवाएँ प्राइवेट लिमिटेड द्वारा किए जा रहे योजनाओं के भौतिक सत्यापन में व्यय @ रु० 1100.00 + 18% GST:-	367.92
2	योजना के ऑनलाइन कार्यान्वयन के तहत स्तर-1 तकनीकी सहायता, अनुकूलन, वार्षिक-अनुरक्षण-लागत, सर्वर किराया एवं सर्वर स्पेस पर व्यय:-	40.00
3	विविध: तृतीय पक्ष के द्वारा प्रभाव अध्ययन, अंकेक्षण, विडियो शंशा-पत्र, सफलता की कहानी, कार्यालय संचालन, कार्यालय उपस्कर/उपकरण, वाहन, ईंधन, योजना अंतर्गत राज्य एवं राज्य के बाहर किए जाने वाले यात्रा आदि में व्यय:-	214.69
	कुल योग:-	**622.61**

अंत में धन्यवाद ज्ञापन के साथ बैठक की कार्यवाही समाप्त की गई।

18/6/19

कृषि निदेशक,
झारखण्ड, राँची।

19/6/19

सचिव,
कृषि, पशुपालन एवं सहकारिता विभाग,
झारखण्ड, राँची।

19/6/19

मुख्य सचिव,
झारखण्ड, राँची।

ज्ञापांक: 02/06/NMSA-10/2014 (I) 1532 **राँची, दिनांक:** 21.06.2019

प्रतिलिपि: सभी सदस्यगण, राज्य स्तरीय स्वीकृति समिति (SLSC) को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

21/6/19

उप कृषि निदेशक (यो०),
कृषि निदेशालय, राँची।

ज्ञापांक: 02/06/NMSA-10/2014 (I) 1532 **राँची, दिनांक:** 21.06.2019

प्रतिलिपि: संयुक्त सचिव, आर०एफ०एस० डिविजन, कृषि सहकारिता एवं किसान कल्याण विभाग, कृषि मंत्रालय, भारत सरकार, नई दिल्ली की सेवा में सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

21/6/19

उप कृषि निदेशक (यो०),
कृषि निदेशालय, राँची।

ज्ञापांक: 02/06/NMSA-10/2014 (I) 1532 **राँची, दिनांक:** 21.06.2019

प्रतिलिपि: मुख्य सचिव, झारखण्ड, राँची/सचिव, कृषि पशुपालन एवं सहकारिता विभाग, झारखण्ड, राँची की सेवा में सूचनार्थ एवं आवश्यक कार्रवाई हेतु समर्पित।

21/6/19

उप कृषि निदेशक (यो०),
कृषि निदेशालय, राँची।

झारखण्ड सरकार

कृषि, पशुपालन एवं सहकारिता विभाग

आज दिनांक-18/06/2019 को 12:00 बजे मुख्य सचिव, झारखण्ड, राँची की अध्यक्षता में प्रोजेक्ट बिल्डिंग, धुर्वा, राँची स्थित सभा-कक्ष में प्रधानमंत्री कृषि सिंचाई योजनान्तर्गत गठित राज्य स्तरीय स्वीकृति समिति (State Level Sanctioning Committee-SLSC) की आहूत बैठक की उपस्थिती विवरणी:-

क्र०	पदाधिकारी का पदनाम	हस्ताक्षर
1	मुख्य सचिव, झारखण्ड -अध्यक्ष	[signature]
2	अपर मुख्य सचिव, योजना-सह-वित्त विभाग, झारखण्ड - सदस्य	[signature] 18/6/19
3	अपर मुख्य सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड - सदस्य	[signature] 18.6.19
4	अपर मुख्य सचिव, जल संसाधन विभाग, झारखण्ड - सदस्य	
5	प्रधान सचिव, ग्रामीण विकास विभाग, झारखण्ड - सदस्य	[signature] 18/6/19
6	सचिव, कृषि, पशुपालन एवं सहकारिता विभाग, झारखण्ड - सदस्य सचिव	[signature] 18/6/19
7	कृषि निदेशक, झारखण्ड - सदस्य	[signature] 18/6/19
8	निदेशक, उद्यान, झारखण्ड - सदस्य	[signature] 18/6/19
9	डॉ० वाय० आर० मीणा, अपर आयुक्त (प्रसार), कृषि, सहकारिता एवं किसान कल्याण विभाग, कृषि मंत्रालय, भारत सरकार, नई दिल्ली	[signature] 18/06/19
10	कुलपति, बिरसा कृषि विश्वविद्यालय, कांके, राँची for - सदस्य	[signature] 18/6 Head Ag. Engg
11	निदेशक, केन्द्रीय जल आयोग, राँची -	[signature] 18/6/19
12	निदेशक, भूमि संरक्षण, झारखण्ड - सदस्य	[signature] 18/6/19
13	निदेशक, मत्स्य, झारखण्ड - सदस्य	[signature] 18/6/19
14	निदेशक, गव्य विकास, झारखण्ड - सदस्य	[signature] 18/06/2019
15	निदेशक, पशुपालन, झारखण्ड - सदस्य	[signature] 18/6/19
16.	CEO - JSWM	[signature] 18/6/19.
17.	एम.पी. सिंह आ.प्र.मु.व.प्र. विशेष परियोजनाएँ, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग	[signature] 18/6/2019

परिशिष्ट-1

Pradhan Mantri Krishi Sinchai Yojana (PMKSY)-Per Drop More Crop

Annual Action Plan 2019-20

State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Ranchi	Horticulture	Drip	S&M	1250	1.29073	500.00	645.37	212.97	141.98	225.88	580.83	64.54
			Drip	Others	313	1.29073	125.00	161.34	43.56	29.04	56.47	129.07	32.27
		Agriculture	Mini	S&M	1250	1.08132	500.00	540.66	178.42	118.95	189.23	486.60	54.06
			Mini	Others	313	1.08132	125.00	135.17	36.50	24.33	47.31	108.14	27.03
		Sub-Total			**3126**		**1250.00**	**1482.54**	**471.45**	**314.30**	**518.89**	**1304.64**	**177.90**
2	Khunti	Horticulture	Drip	S&M	720	1.29073	288.00	371.73	122.67	81.78	130.11	334.56	37.17
			Drip	Others	180	1.29073	72.00	92.93	25.09	16.73	32.53	74.35	18.58
		Agriculture	Mini	S&M	720	1.08132	288.00	311.42	102.77	68.51	109.00	280.28	31.14
			Mini	Others	180	1.08132	72.00	77.86	21.02	14.01	27.25	62.28	15.58
		Sub-Total			**1800**		**720.00**	**853.94**	**271.55**	**181.03**	**298.89**	**751.47**	**102.47**
3	Lohardaga	Horticulture	Drip	S&M	610	1.29073	244.00	314.94	103.93	69.29	110.23	283.45	31.49
			Drip	Others	153	1.29073	61.00	78.73	21.26	14.17	27.56	62.99	15.74
		Agriculture	Mini	S&M	610	1.08132	244.00	263.84	87.07	58.04	92.34	237.45	26.39
			Mini	Others	153	1.08132	61.00	65.96	17.81	11.87	23.09	52.77	13.19
		Sub-Total			**1526**		**610.00**	**723.47**	**230.07**	**153.37**	**253.22**	**636.66**	**86.81**
4	West Singhbhum	Horticulture	Drip	S&M	340	1.29073	136.00	175.54	57.93	38.62	61.44	157.99	17.55
			Drip	Others	85	1.29073	34.00	43.88	11.85	7.90	15.36	35.11	8.77
		Agriculture	Mini	S&M	340	1.08132	136.00	147.06	48.53	32.35	51.47	132.35	14.71
			Mini	Others	85	1.08132	34.00	36.76	9.93	6.62	12.87	29.42	7.34
		Sub-Total			**850**		**340.00**	**403.24**	**128.24**	**85.49**	**141.14**	**354.87**	**48.37**
5	Seraikela-Kharsawan	Horticulture	Drip	S&M	590	1.29073	236.00	304.61	100.52	67.01	106.61	274.14	30.47
			Drip	Others	148	1.29073	59.00	76.15	20.56	13.71	26.65	60.92	15.23
		Agriculture	Mini	S&M	590	1.08132	236.00	255.19	84.21	56.14	89.32	229.67	25.52
			Mini	Others	148	1.08132	59.00	63.80	17.23	11.48	22.33	51.04	12.76
		Sub-Total			**1476**		**590.00**	**699.75**	**222.52**	**148.34**	**244.91**	**615.77**	**83.98**
6	East Singhbhum	Horticulture	Drip	S&M	550	1.29073	220.00	283.96	93.71	62.47	99.39	255.57	28.39
			Drip	Others	138	1.29073	55.00	70.99	19.17	12.78	24.85	56.80	14.19
		Agriculture	Mini	S&M	550	1.08132	220.00	237.89	78.50	52.34	83.26	214.10	23.79
			Mini	Others	138	1.08132	55.00	59.47	16.06	10.70	20.81	47.57	11.90
		Sub-Total			**1376**		**550.00**	**652.31**	**207.44**	**138.29**	**228.31**	**574.04**	**78.27**
7	Gumla	Horticulture	Drip	S&M	1220	1.29073	488.00	629.88	207.86	138.57	220.46	566.89	62.99
			Drip	Others	305	1.29073	122.00	157.47	42.52	28.34	55.11	125.97	31.50
		Agriculture	Mini	S&M	1220	1.08132	488.00	527.69	174.14	116.09	184.69	474.92	52.77
			Mini	Others	305	1.08132	122.00	131.92	35.62	23.75	46.17	105.54	26.38

Pradhan Mantri Krishi Sinchai Yojana (PMKSY)-Per Drop More Crop
Annual Action Plan 2019-20

State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Sub-Total			**3050**		**1220.00**	**1446.96**	**460.14**	**306.75**	**506.43**	**1273.32**	**173.64**
8	Simdega	Horticulture	Drip	S&M	390	1.29073	156.00	201.35	66.45	44.30	70.47	181.22	20.13
			Drip	Others	98	1.29073	39.00	50.34	13.59	9.06	17.62	40.27	10.07
		Agriculture	Mini	S&M	390	1.08132	156.00	168.69	55.67	37.11	59.04	151.82	16.87
			Mini	Others	98	1.08132	39.00	42.17	11.39	7.59	14.76	33.74	8.43
		Sub-Total			**976**		**390.00**	**462.55**	**147.10**	**98.06**	**161.89**	**407.05**	**55.50**
9	Dumka	Horticulture	Drip	S&M	390	1.29073	156.00	201.35	66.45	44.30	70.47	181.22	20.13
			Drip	Others	98	1.29073	39.00	50.34	13.59	9.06	17.62	40.27	10.07
		Agriculture	Mini	S&M	390	1.08132	156.00	168.69	55.67	37.11	59.04	151.82	16.87
			Mini	Others	98	1.08132	39.00	42.17	11.39	7.59	14.76	33.74	8.43
		Sub-Total			**976**		**390.00**	**462.55**	**147.10**	**98.06**	**161.89**	**407.05**	**55.50**
10	Jamtara	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
11	Sahibganj	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
12	Pakur	Horticulture	Drip	S&M	120	1.29073	48.00	61.96	20.45	13.63	21.69	55.77	6.19
			Drip	Others	30	1.29073	12.00	15.49	4.18	2.79	5.42	12.39	3.10
		Agriculture	Mini	S&M	120	1.08132	48.00	51.90	17.13	11.42	18.17	46.72	5.18
			Mini	Others	30	1.08132	12.00	12.98	3.50	2.34	4.54	10.38	2.60
		Sub-Total			**300**		**120.00**	**142.33**	**45.26**	**30.18**	**49.82**	**125.26**	**17.07**
13	Latehar	Horticulture	Drip	S&M	420	1.29073	168.00	216.84	71.56	47.70	75.89	195.15	21.69
			Drip	Others	105	1.29073	42.00	54.21	14.64	9.76	18.97	43.37	10.84
		Agriculture	Mini	S&M	410	1.08132	164.00	177.34	58.52	39.01	62.07	159.60	17.74
			Mini	Others	100	1.08132	40.00	43.25	11.68	7.79	15.14	34.61	8.64
		Sub-Total			**1035**		**414.00**	**491.64**	**156.40**	**104.26**	**172.07**	**432.73**	**58.91**
14	Palamu	Horticulture	Drip	S&M	430	1.29073	172.00	222.01	73.26	48.84	77.70	199.80	22.21
			Drip	Others	108	1.29073	43.00	55.50	14.99	9.99	19.43	44.41	11.09
		Agriculture	Mini	S&M	430	1.08132	172.00	185.99	61.38	40.92	65.10	167.40	18.59
			Mini	Others	108	1.08132	43.00	46.50	12.56	8.37	16.28	37.21	9.29

Pradhan Mantri Krishi Sinchai Yojana (PMKSY)-Per Drop More Crop
Annual Action Plan 2019-20

State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Sub-Total			**1076**		**430.00**	**510.00**	**162.19**	**108.12**	**178.51**	**448.82**	**61.18**
15	Garhwa	Horticulture	Drip	S&M	380	1.29073	152.00	196.19	64.74	43.16	68.67	176.57	19.62
			Drip	Others	95	1.29073	38.00	49.05	13.24	8.83	17.17	39.24	9.81
		Agriculture	Mini	S&M	380	1.08132	152.00	164.36	54.24	36.16	57.53	147.93	16.43
			Mini	Others	95	1.08132	38.00	41.09	11.09	7.40	14.38	32.87	8.22
		Sub-Total			**950**		**380.00**	**450.69**	**143.31**	**95.55**	**157.75**	**396.61**	**54.08**
16	Hazaribagh	Horticulture	Drip	S&M	750	1.29073	300.00	387.22	127.78	85.19	135.53	348.50	38.72
			Drip	Others	188	1.29073	75.00	96.80	26.14	17.42	33.88	77.44	19.36
		Agriculture	Mini	S&M	750	1.08132	300.00	324.40	107.05	71.37	113.54	291.96	32.44
			Mini	Others	188	1.08132	75.00	81.10	21.90	14.60	28.39	64.89	16.21
		Sub-Total			**1876**		**750.00**	**889.52**	**282.87**	**188.58**	**311.34**	**782.79**	**106.73**
17	Ramgarh	Horticulture	Drip	S&M	500	1.29073	200.00	258.15	85.19	56.79	90.35	232.33	25.82
			Drip	Others	125	1.29073	50.00	64.54	17.43	11.62	22.59	51.64	12.90
		Agriculture	Mini	S&M	500	1.08132	200.00	216.26	71.37	47.58	75.69	194.64	21.62
			Mini	Others	125	1.08132	50.00	54.07	14.60	9.73	18.92	43.25	10.82
		Sub-Total			**1250**		**500.00**	**593.02**	**188.59**	**125.72**	**207.55**	**521.86**	**71.16**
18	Chatra	Horticulture	Drip	S&M	580	1.29073	232.00	299.45	98.82	65.88	104.81	269.51	29.94
			Drip	Others	145	1.29073	58.00	74.86	20.21	13.47	26.20	59.88	14.98
		Agriculture	Mini	S&M	580	1.08132	232.00	250.87	82.79	55.19	87.80	225.78	25.09
			Mini	Others	145	1.08132	58.00	62.72	16.93	11.29	21.95	50.17	12.55
		Sub-Total			**1450**		**580.00**	**687.90**	**218.75**	**145.83**	**240.76**	**605.34**	**82.56**
19	Dhanbad	Horticulture	Drip	S&M	400	1.29073	160.00	206.52	68.15	45.43	72.28	185.86	20.66
			Drip	Others	100	1.29073	40.00	51.63	13.94	9.29	18.07	41.30	10.33
		Agriculture	Mini	S&M	400	1.08132	160.00	173.01	57.09	38.06	60.55	155.70	17.31
			Mini	Others	100	1.08132	40.00	43.25	11.68	7.79	15.14	34.61	8.64
		Sub-Total			**1000**		**400.00**	**474.41**	**150.86**	**100.57**	**166.04**	**417.47**	**56.94**
20	Bokaro	Horticulture	Drip	S&M	530	1.29073	212.00	273.63	90.30	60.20	95.77	246.27	27.36
			Drip	Others	133	1.29073	53.00	68.41	18.47	12.31	23.94	54.72	13.69
		Agriculture	Mini	S&M	530	1.08132	212.00	229.24	75.65	50.43	80.23	206.31	22.93
			Mini	Others	133	1.08132	53.00	57.31	15.47	10.32	20.06	45.85	11.46
		Sub-Total			**1326**		**530.00**	**628.59**	**199.89**	**133.26**	**220.00**	**553.15**	**75.44**
21	Giridih	Horticulture	Drip	S&M	400	1.29073	160.00	206.52	68.15	45.43	72.28	185.86	20.66
			Drip	Others	100	1.29073	40.00	51.63	13.94	9.29	18.07	41.30	10.33
		Agriculture	Mini	S&M	400	1.08132	160.00	173.01	57.09	38.06	60.55	155.70	17.31
			Mini	Others	100	1.08132	40.00	43.25	11.68	7.79	15.14	34.61	8.64

Pradhan Mantri Krishi Sinchai Yojana (PMKSY)-Per Drop More Crop
Annual Action Plan 2019-20

State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Sub-Total			**1000**		**400.00**	**474.41**	**150.86**	**100.57**	**166.04**	**417.47**	**56.94**
22	Deoghar	Horticulture	Drip	S&M	370	1.29073	148.00	191.03	63.04	42.03	66.86	171.93	19.10
			Drip	Others	93	1.29073	37.00	47.76	12.90	8.60	16.72	38.22	9.54
		Agriculture	Mini	S&M	370	1.08132	148.00	160.04	52.81	35.21	56.01	144.03	16.01
			Mini	Others	93	1.08132	37.00	40.01	10.80	7.20	14.00	32.00	8.01
		Sub-Total			**926**		**370.00**	**438.84**	**139.55**	**93.04**	**153.59**	**386.18**	**52.66**
23	Godda	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
24	Kodarma	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
		Horticulture	Drip	S&M	11340	1.29073	4536.00	5854.77	1932.09	1288.04	2049.17	5269.30	585.47
			Drip	Others	2840	1.29073	1134.00	1463.69	395.23	263.44	512.31	1170.98	292.71
		Agriculture	Mini	S&M	11330	1.08132	4532	4900.55	1617.18	1078.13	1715.19	4410.50	490.05
			Mini	Others	2835	1.08132	1132.00	1224.05	330.52	220.36	428.41	979.29	244.76
		Sub-Total			**28345**		**11334.00**	**13443.06**	**4275.02**	**2849.97**	**4705.08**	**11830.07**	**1612.99**
		Training Programme											
		Administrative						622.61	224.98	150.00	247.64	622.61	0.00
		Grand Total			**28345**		**11334.00**	**14065.67**	**4500.00**	**2999.97**	**4952.72**	**12452.68**	**1612.99**

परिशिष्ट-1

Pradhan Mantri Krishi Sinchai Yojana (PMKSY)-Per Drop More Crop

Annual Action Plan 2019-20

State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Ranchi	Horticulture	Drip	S&M	1250	1.29073	500.00	645.37	212.97	141.98	225.88	580.83	64.54
			Drip	Others	313	1.29073	125.00	161.34	43.56	29.04	56.47	129.07	32.27
		Agriculture	Mini	S&M	1250	1.08132	500.00	540.66	178.42	118.95	189.23	486.60	54.06
			Mini	Others	313	1.08132	125.00	135.17	36.50	24.33	47.31	108.14	27.03
		Sub-Total			**3126**		**1250.00**	**1482.54**	**471.45**	**314.30**	**518.89**	**1304.64**	**177.90**
2	Khunti	Horticulture	Drip	S&M	720	1.29073	288.00	371.73	122.67	81.78	130.11	334.56	37.17
			Drip	Others	180	1.29073	72.00	92.93	25.09	16.73	32.53	74.35	18.58
		Agriculture	Mini	S&M	720	1.08132	288.00	311.42	102.77	68.51	109.00	280.28	31.14
			Mini	Others	180	1.08132	72.00	77.86	21.02	14.01	27.25	62.28	15.58
		Sub-Total			**1800**		**720.00**	**853.94**	**271.55**	**181.03**	**298.89**	**751.47**	**102.47**
3	Lohardaga	Horticulture	Drip	S&M	610	1.29073	244.00	314.94	103.93	69.29	110.23	283.45	31.49
			Drip	Others	153	1.29073	61.00	78.73	21.26	14.17	27.56	62.99	15.74
		Agriculture	Mini	S&M	610	1.08132	244.00	263.84	87.07	58.04	92.34	237.45	26.39
			Mini	Others	153	1.08132	61.00	65.96	17.81	11.87	23.09	52.77	13.19
		Sub-Total			**1526**		**610.00**	**723.47**	**230.07**	**153.37**	**253.22**	**636.66**	**86.81**
4	West Singhbhum	Horticulture	Drip	S&M	340	1.29073	136.00	175.54	57.93	38.62	61.44	157.99	17.55
			Drip	Others	85	1.29073	34.00	43.88	11.85	7.90	15.36	35.11	8.77
		Agriculture	Mini	S&M	340	1.08132	136.00	147.06	48.53	32.35	51.47	132.35	14.71
			Mini	Others	85	1.08132	34.00	36.76	9.93	6.62	12.87	29.42	7.34
		Sub-Total			**850**		**340.00**	**403.24**	**128.24**	**85.49**	**141.14**	**354.87**	**48.37**
5	Seraikela-Kharsawan	Horticulture	Drip	S&M	590	1.29073	236.00	304.61	100.52	67.01	106.61	274.14	30.47
			Drip	Others	148	1.29073	59.00	76.15	20.56	13.71	26.65	60.92	15.23
		Agriculture	Mini	S&M	590	1.08132	236.00	255.19	84.21	56.14	89.32	229.67	25.52
			Mini	Others	148	1.08132	59.00	63.80	17.23	11.48	22.33	51.04	12.76
		Sub-Total			**1476**		**590.00**	**699.75**	**222.52**	**148.34**	**244.91**	**615.77**	**83.98**
6	East Singhbhum	Horticulture	Drip	S&M	550	1.29073	220.00	283.96	93.71	62.47	99.39	255.57	28.39
			Drip	Others	138	1.29073	55.00	70.99	19.17	12.78	24.85	56.80	14.19
		Agriculture	Mini	S&M	550	1.08132	220.00	237.89	78.50	52.34	83.26	214.10	23.79
			Mini	Others	138	1.08132	55.00	59.47	16.06	10.70	20.81	47.57	11.90
		Sub-Total			**1376**		**550.00**	**652.31**	**207.44**	**138.29**	**228.31**	**574.04**	**78.27**
7	Gumla	Horticulture	Drip	S&M	1220	1.29073	488.00	629.88	207.86	138.57	220.46	566.89	62.99
			Drip	Others	305	1.29073	122.00	157.47	42.52	28.34	55.11	125.97	31.50
		Agriculture	Mini	S&M	1220	1.08132	488.00	527.69	174.14	116.09	184.69	474.92	52.77
			Mini	Others	305	1.08132	122.00	131.92	35.62	23.75	46.17	105.54	26.38

Pradhan Mantri Krishi Sinchai Yojana (PMKSY)-Per Drop More Crop
Annual Action Plan 2019-20

State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Sub-Total			**3050**		**1220.00**	**1446.96**	**460.14**	**306.75**	**506.43**	**1273.32**	**173.64**
8	Simdega	Horticulture	Drip	S&M	390	1.29073	156.00	201.35	66.45	44.30	70.47	181.22	20.13
			Drip	Others	98	1.29073	39.00	50.34	13.59	9.06	17.62	40.27	10.07
		Agriculture	Mini	S&M	390	1.08132	156.00	168.69	55.67	37.11	59.04	151.82	16.87
			Mini	Others	98	1.08132	39.00	42.17	11.39	7.59	14.76	33.74	8.43
		Sub-Total			**976**		**390.00**	**462.55**	**147.10**	**98.06**	**161.89**	**407.05**	**55.50**
9	Dumka	Horticulture	Drip	S&M	390	1.29073	156.00	201.35	66.45	44.30	70.47	181.22	20.13
			Drip	Others	98	1.29073	39.00	50.34	13.59	9.06	17.62	40.27	10.07
		Agriculture	Mini	S&M	390	1.08132	156.00	168.69	55.67	37.11	59.04	151.82	16.87
			Mini	Others	98	1.08132	39.00	42.17	11.39	7.59	14.76	33.74	8.43
		Sub-Total			**976**		**390.00**	**462.55**	**147.10**	**98.06**	**161.89**	**407.05**	**55.50**
10	Jamtara	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
11	Sahibganj	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
12	Pakur	Horticulture	Drip	S&M	120	1.29073	48.00	61.96	20.45	13.63	21.69	55.77	6.19
			Drip	Others	30	1.29073	12.00	15.49	4.18	2.79	5.42	12.39	3.10
		Agriculture	Mini	S&M	120	1.08132	48.00	51.90	17.13	11.42	18.17	46.72	5.18
			Mini	Others	30	1.08132	12.00	12.98	3.50	2.34	4.54	10.38	2.60
		Sub-Total			**300**		**120.00**	**142.33**	**45.26**	**30.18**	**49.82**	**125.26**	**17.07**
13	Latehar	Horticulture	Drip	S&M	420	1.29073	168.00	216.84	71.56	47.70	75.89	195.15	21.69
			Drip	Others	105	1.29073	42.00	54.21	14.64	9.76	18.97	43.37	10.84
		Agriculture	Mini	S&M	410	1.08132	164.00	177.34	58.52	39.01	62.07	159.60	17.74
			Mini	Others	100	1.08132	40.00	43.25	11.68	7.79	15.14	34.61	8.64
		Sub-Total			**1035**		**414.00**	**491.64**	**156.40**	**104.26**	**172.07**	**432.73**	**58.91**
14	Palamu	Horticulture	Drip	S&M	430	1.29073	172.00	222.01	73.26	48.84	77.70	199.80	22.21
			Drip	Others	108	1.29073	43.00	55.50	14.99	9.99	19.43	44.41	11.09
		Agriculture	Mini	S&M	430	1.08132	172.00	185.99	61.38	40.92	65.10	167.40	18.59
			Mini	Others	108	1.08132	43.00	46.50	12.56	8.37	16.28	37.21	9.29

Pradhan Mantri Krishi Sinchai Yojana (PMKSY)-Per Drop More Crop
Annual Action Plan 2019-20

State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Sub-Total			**1076**		**430.00**	**510.00**	**162.19**	**108.12**	**178.51**	**448.82**	**61.18**
15	Garhwa	Horticulture	Drip	S&M	380	1.29073	152.00	196.19	64.74	43.16	68.67	176.57	19.62
			Drip	Others	95	1.29073	38.00	49.05	13.24	8.83	17.17	39.24	9.81
		Agriculture	Mini	S&M	380	1.08132	152.00	164.36	54.24	36.16	57.53	147.93	16.43
			Mini	Others	95	1.08132	38.00	41.09	11.09	7.40	14.38	32.87	8.22
		Sub-Total			**950**		**380.00**	**450.69**	**143.31**	**95.55**	**157.75**	**396.61**	**54.08**
16	Hazaribagh	Horticulture	Drip	S&M	750	1.29073	300.00	387.22	127.78	85.19	135.53	348.50	38.72
			Drip	Others	188	1.29073	75.00	96.80	26.14	17.42	33.88	77.44	19.36
		Agriculture	Mini	S&M	750	1.08132	300.00	324.40	107.05	71.37	113.54	291.96	32.44
			Mini	Others	188	1.08132	75.00	81.10	21.90	14.60	28.39	64.89	16.21
		Sub-Total			**1876**		**750.00**	**889.52**	**282.87**	**188.58**	**311.34**	**782.79**	**106.73**
17	Ramgarh	Horticulture	Drip	S&M	500	1.29073	200.00	258.15	85.19	56.79	90.35	232.33	25.82
			Drip	Others	125	1.29073	50.00	64.54	17.43	11.62	22.59	51.64	12.90
		Agriculture	Mini	S&M	500	1.08132	200.00	216.26	71.37	47.58	75.69	194.64	21.62
			Mini	Others	125	1.08132	50.00	54.07	14.60	9.73	18.92	43.25	10.82
		Sub-Total			**1250**		**500.00**	**593.02**	**188.59**	**125.72**	**207.55**	**521.86**	**71.16**
18	Chatra	Horticulture	Drip	S&M	580	1.29073	232.00	299.45	98.82	65.88	104.81	269.51	29.94
			Drip	Others	145	1.29073	58.00	74.86	20.21	13.47	26.20	59.88	14.98
		Agriculture	Mini	S&M	580	1.08132	232.00	250.87	82.79	55.19	87.80	225.78	25.09
			Mini	Others	145	1.08132	58.00	62.72	16.93	11.29	21.95	50.17	12.55
		Sub-Total			**1450**		**580.00**	**687.90**	**218.75**	**145.83**	**240.76**	**605.34**	**82.56**
19	Dhanbad	Horticulture	Drip	S&M	400	1.29073	160.00	206.52	68.15	45.43	72.28	185.86	20.66
			Drip	Others	100	1.29073	40.00	51.63	13.94	9.29	18.07	41.30	10.33
		Agriculture	Mini	S&M	400	1.08132	160.00	173.01	57.09	38.06	60.55	155.70	17.31
			Mini	Others	100	1.08132	40.00	43.25	11.68	7.79	15.14	34.61	8.64
		Sub-Total			**1000**		**400.00**	**474.41**	**150.86**	**100.57**	**166.04**	**417.47**	**56.94**
20	Bokaro	Horticulture	Drip	S&M	530	1.29073	212.00	273.63	90.30	60.20	95.77	246.27	27.36
			Drip	Others	133	1.29073	53.00	68.41	18.47	12.31	23.94	54.72	13.69
		Agriculture	Mini	S&M	530	1.08132	212.00	229.24	75.65	50.43	80.23	206.31	22.93
			Mini	Others	133	1.08132	53.00	57.31	15.47	10.32	20.06	45.85	11.46
		Sub-Total			**1326**		**530.00**	**628.59**	**199.89**	**133.26**	**220.00**	**553.15**	**75.44**
21	Giridih	Horticulture	Drip	S&M	400	1.29073	160.00	206.52	68.15	45.43	72.28	185.86	20.66
			Drip	Others	100	1.29073	40.00	51.63	13.94	9.29	18.07	41.30	10.33
		Agriculture	Mini	S&M	400	1.08132	160.00	173.01	57.09	38.06	60.55	155.70	17.31
			Mini	Others	100	1.08132	40.00	43.25	11.68	7.79	15.14	34.61	8.64

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State: Jharkhand (Micro Irrigation)

(Rs. in Lakh)

SN	District	Crop	Micro Irrigation	Category of	Number of Farmer	System Cost/ha	Area (ha)	Total Cost	Mandatory Assistance		Additional State Govt.	Total Assistance	Farmer Contribution
									Central Govt.	State Govt.			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Sub-Total			**1000**		**400.00**	**474.41**	**150.86**	**100.57**	**166.04**	**417.47**	**56.94**
22	Deoghar	Horticulture	Drip	S&M	370	1.29073	148.00	191.03	63.04	42.03	66.86	171.93	19.10
			Drip	Others	93	1.29073	37.00	47.76	12.90	8.60	16.72	38.22	9.54
		Agriculture	Mini	S&M	370	1.08132	148.00	160.04	52.81	35.21	56.01	144.03	16.01
			Mini	Others	93	1.08132	37.00	40.01	10.80	7.20	14.00	32.00	8.01
		Sub-Total			**926**		**370.00**	**438.84**	**139.55**	**93.04**	**153.59**	**386.18**	**52.66**
23	Godda	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
24	Kodarma	Horticulture	Drip	S&M	100	1.29073	40.00	51.63	17.04	11.36	18.07	46.47	5.16
			Drip	Others	25	1.29073	10.00	12.91	3.49	2.32	4.52	10.33	2.58
		Agriculture	Mini	S&M	100	1.08132	40.00	43.25	14.27	9.52	15.14	38.93	4.32
			Mini	Others	25	1.08132	10.00	10.81	2.92	1.95	3.78	8.65	2.16
		Sub-Total			**250**		**100.00**	**118.60**	**37.72**	**25.15**	**41.51**	**104.38**	**14.22**
		Horticulture	Drip	S&M	11340	1.29073	4536.00	5854.77	1932.09	1288.04	2049.17	5269.30	585.47
			Drip	Others	2840	1.29073	1134.00	1463.69	395.23	263.44	512.31	1170.98	292.71
		Agriculture	Mini	S&M	11330	1.08132	4532	4900.55	1617.18	1078.13	1715.19	4410.50	490.05
			Mini	Others	2835	1.08132	1132.00	1224.05	330.52	220.36	428.41	979.29	244.76
		Sub-Total			**28345**		**11334.00**	**13443.06**	**4275.02**	**2849.97**	**4705.08**	**11830.07**	**1612.99**
		Training Programme											
		Administrative						622.61	224.98	150.00	247.64	622.61	0.00
		Grand Total			**28345**		**11334.00**	**14065.67**	**4500.00**	**2999.97**	**4952.72**	**12452.68**	**1612.99**